

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

IN

ORIGINAL APPLICATION NO.44/23/EZ

FOR BIHAR FOUNDRY & CASTINGS LTD.
Hemant Kumar
MANAGING DIRECTOR

In the matter of:

Rakesh Shrivastava

...Applicant

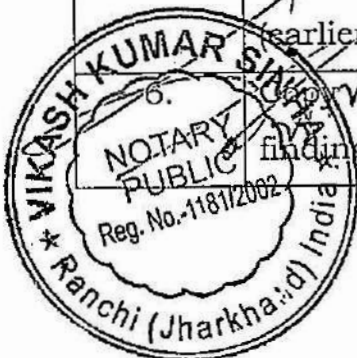
-Versus-

Bihar Foundry and Casting Limited & Ors.

...Respondents

I N D E X

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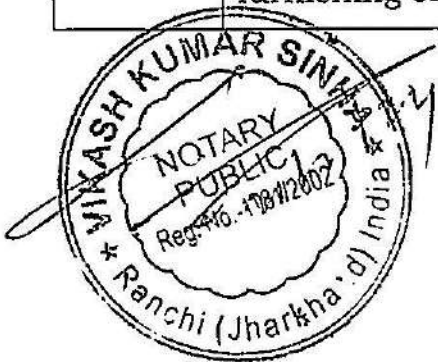


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FOR BIHAR FOUNDRY & CASTINGS LTD.

Hari Krishna Baidya

MANAGING DIRECTOR





FOR BIHAR FOUNDRY & CASTINGS LTD.
Hrishi Krishna Budhia
MANAGING DIRECTOR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOLKATA

IN

ORIGINAL APPLICATION NO.44/23/EZ

In the matter of:

Rakesh Shrivastava

...Applicant

-Versus-

Bihar Foundry and Casting Limited & Ors.

...Respondents

AFFIDAVIT IN OPPOSITION ON BEHALF OF THE RESPONDENT

NOS.1 AND 2 TO THE ORIGINAL APPLICATION

I, Hari Krishna Budhia, son of Late R. K. Budhia, aged about 79 years, by occupation Service, working for gain at Bihar Foundry & Castings Ltd., having its registered office at Main Road, Ranchi, P.O. GPO, P.S. Kotwali, Dist. Ranchi (Jharkhand)- 834001, do hereby solemnly affirm and say as follows:-

1. I am the Managing Director of the respondent no.1 company and am conversant with the facts and circumstances of the instant case having perused the records thereof. I have been duly authorised by the Board of Directors of the respondent no.1 to affirm the instant affidavit for and on behalf of the respondent nos.1 and 2 and am otherwise competent to do so. Being so

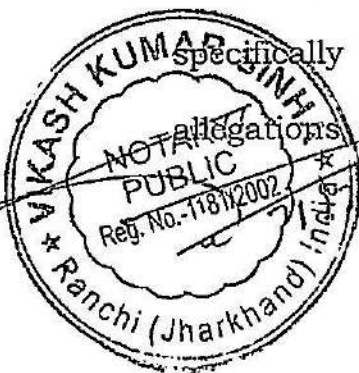


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authorised and competent, I hereby affirm this affidavit for the respondent nos.1 and 2.

2. I say that the respondent no.2 does not have a separate legal personality and is merely a unit of the respondent no.1. I say that as such, the impleadment of the respondent no.2 in the manner as done in the instant Original Application is defective and not in accordance with the law.
3. Without prejudice to the aforesaid objection, I have hereinabove mentioned the respondent no.2 and shall hereinafter also refer to the respondent no.2 wherever necessary solely for the purpose of dealing with the allegations made in the said Original Application.
4. A copy of the instant Original Application being O.A. No.44/23/EZ along with its annexures [hereinafter referred to as the "said OA"] has been served upon the respondent nos.1 and 2 each by postal service.
5. I have perused the said Original Application and understood the contents and purports thereof.
6. I have been advised to traverse and/or to deal with only those statements and/or allegations contained in the said Original Application and to refer to such facts as may be material and/or relevant for the disposal of the same.
7. As such, save what are matters of record or what may be

specifically admitted by me hereinafter, all statements and/or allegations contained in the said Original Application should be



Hemant Mishra

deemed to have been denied and disputed by the defendants as if each one has been set out hereunder and denied in seriatim.

8. Before dealing with the statements and/or allegations contained in the said Original Application, I beg to place the following facts and contentions on record:

(a) I say that the said Original Application is not maintainable in its present form and/or in law;

(b) I say that the applicant does not have any cause of action to file the instant Original Application.

(c) I say that the said Original Application is barred on the ground of waiver and/or acquiescence and/or estoppels and/or principles analogous thereto.

(d) I say that the said Original Application is barred on the grounds of non-joinder of necessary parties and/or misjoinder of parties.

(e) I say that the said Original Application is hopelessly barred by the laws of limitation and/or even otherwise barred by the principles of laches and delay.

(f) I say that the respondent no.1 has two industrial units located in Ramgarh Industrial Area, Ramgarh, Jharkhand.

The Unit-I is a Sponge Iron Captive Power Plant (CPP) and Induction Furnaces Unit and the Unit-II is a Ferro Alloys



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- (g) In respect of the Unit-I of the respondent no.1, the following is the status of clearance under the various laws relating to the environment:-

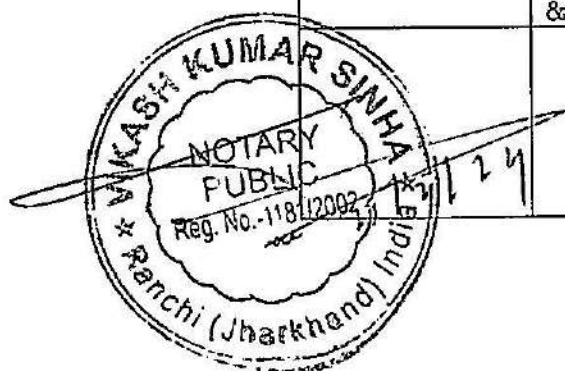
Environmental permission	Unit-I Bihar Foundry and Castings Limited, having Captive Power Plant (WHRB) and Induction Furnaces unit	Date of Issue	Date of Validity
Environmental Clearance	J-11011/310/2009-IA. II(I)	28.01.2010	-
Consent to Operate	Sponge Iron & Power No. JSPCB/HO/RNC/CTO-11688208/2022/345	25.03.2022	31.03.2025
	Induction Furnace No. SPCB/HO 2025/RNC/CTO-4426528/2019/2376	28.11.2019	31.12.2024
Hazardous Waste Authorization	No. JSPCB/ RO/ HZB/ HWM6758830/ 2019/7	30.12.2019	30.09.2024
CGWA NOC	CGWA/NOC/IND/ORIG/2021/13540	26.03.2021	25.03.2024

- (h) The MOEF&CC in its 20th Expert Appraisal Committee meeting has considered the proposal for expansion of Sponge Iron and Captive Power Plant and Steel Billets Unit and appears to have decided to issue the Terms of Reference (TOR).

- (i) As regards to the Unit-II of the respondent no.1, the following is the status of compliances under various statutes relating to environment:-

Environmental permission	Unit- II Bihar Foundry and Castings Limited, having Ferro Alloys	Date of Issue	Date of Validity
Environmental Clearance	J-11011/384/2010-IA. II(I)	31.10.2011	-
Consent to Operate	No. JSPCB/ HO/ RNC/ CTO4412165 /2020/1819 (issued in the Name of M/s. Bihar Foundry & Castings Ltd. Unit Ferro Alloy)	10.11.2020	31.12.2025
		Name of unit in CTO has been corrected to Bihar Foundry & Castings Ltd. Ferro Alloys Units (Auto Renewal), Ref. No. 1341	

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Hazardous Waste Authorization	No. JSPCB/ HO/ RNC/ HWM6758737/2022/46	27.10.2022	30.09.2024
CGWA NOC	CGWA/NOC/IND/ORIG/2021/10628	02.01.2021	01.01.2024
Renewed CGWA NOC	CGWA/NOC/IND/REN/1/2023/8413	02.01.2024	01.01.2027

Mani Kishore Pandey

(j) Pertinently, in respect of the Ferro Alloys Unit, issue of environment clearance (non-violation) has been recommended by the Ministry of Environment, Forest and Climate Change (MOEF&CC) in its 24th Expert Appraisal Committee Meeting, in respect of the modification cum expansion proposal subject to certain conditions.

(k) The allegations levelled by the applicant are multifarious. From the grounds canvassed in the Original Application, it would appear that the followings are the basic allegations levelled by the applicant:-

- i. Obtainment of Environmental Clearance in the name of Bihar Foundry & Castings Ltd. for obtaining Consent to Operate for "M/s Goutam Ferro Alloys";
- ii. Bihar Foundry & Castings Ltd and M/s Goutam Ferro Alloys are separate entities but the clearances used in the name of one are being interchangeably used to obtain approval for others;
- iii. The respondent no.1 has misrepresented the land areas

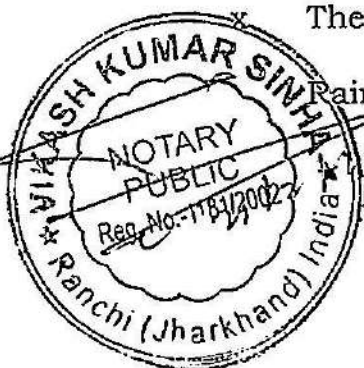
of their units;



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- iv. The respondent private entities have ignored their duties to maintain required 33% mandatory green belt area and have portrayed the same green land to obtain Consent to Operate and other clearances for its Sponge Iron Unit as also for the Ferro Alloys Unit;
- v. Incorrect data has been provided by the respondent no.1 in its application for Environmental Clearance, which shows that the respondent no.1 would illegally draw water for adversely impacting the water resources;
- vi. The private respondents are engaged in illegal drawal of ground water to meet its water requirement for production of ferro alloys;
- vii. The respondent no.1 has not obtained Environmental Clearance for the 1x7.5 MVA unit to obtain 'Consent to Operate' for the same on 20th May, 2009;
- viii. The respondent no.2 is running on illegal drawal of ground water without paying any tax or fees to the Government.
- ix. The respondent private entities have not made internal roads upto 6x meter wide with 9 meter of turning radius + U-turn at the dead end of the road as is clearly visible from the layout of the industries;

The respondent private entities have not installed Rainwater Harvesting System for conserving ground



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water, Sewage Treatment Plant, Effluent Treatment Plant and PTZ cameras in the factory premises;

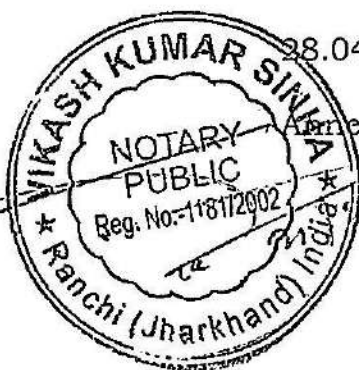
xi. The respondent private entities have not installed any system to control fugitive emission and nor have installed any noise control equipment in the factory premises;

(l) This apart, the applicant has made certain specific allegations in paragraph 26 of the said Original Application.

(m) I say that the respondent nos.1 and 2 have, in substance, complied with the terms and conditions stipulated in the Environmental Clearance No.J-11011/310/2009-1A.II(I) dated 28th January, 2010 (for Unit-1) Environment Environmental Clearance and Environmental Clearance No.J-11011/384A/2010-1A.II(I) (for Unit II) dated 31st October, 2011. The same has been found in reports relating to inspections made by the Joint Committee comprising of State Pollution Control Board, Central Pollution Control Board, Regional Officer, Ministry of Environment, Forest & Climate Change and District Magistrate, Hazaribag in terms of the orders passed by the Hon'ble National Green Tribunal, Principal Bench at New Delhi dated 13.03.2023 and this Hon'ble Bench order dated 28.04.2023.

In this connection, copies of the said orders dated 13.03.2023 and 28.04.2023 are annexed hereto and collectively marked as

Annexure "A".

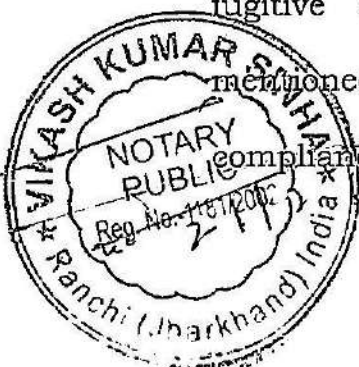


(n) In this connection, reliance is placed on the report of the Joint Committee constituted and deputed by this Hon'ble Tribunal vide order dated 28.04.2023. A copy of the Inspection Report of the Joint Committee constituted and deputed by this Hon'ble Tribunal vide order dated 28.04.2023 as submitted by the respondent no.4 through his Affidavit-in-Reply is annexed hereto and marked as Annexure "B".

(o) Further, in a further report made by the MOEF&CC, captioned as monitoring report in respect of the environment clearance dated 28th January, 2010, as amended by letter/document dated 7th February, 2012 and further amended by letter/document dated 25th September, 2012, the status of the project as on 5th January, 2023 as inspected by the concerned officials would appear from the point-wise tabulation contained in the said report. A copy of the Independent Monitoring Report for Unit-I dated 21st February, 2023, of the Ministry of Environment, Forest & Climate Change, Integrated Regional Office is annexed hereto and marked as Annexure "C".

(p) It may be mentioned here that though in Clause III in respect of effective fugitive emission control measure, it has been recorded that no fugitive control system was observed at the raw materials unloading point of sponge iron manufacturing unit, the respondent nos.1 and 2 have installed the said fugitive emission control system. It has been clearly

mentioned in point no. (vii)- Stipulated Condition Status of the compliance vide site inspection report/monitoring report of



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Ministry of Environment, Forest & Climate Change dated 21st February, 2023.

(q) Pertinently, in Original Application No. 172 of 2023, filed before the Hon'ble Green Tribunal, Principal Bench, Delhi, having identical cause of action, the Hon'ble Tribunal by order dated 13th March, 2023 also constituted a joint committee comprising of scientists from State Pollution Control Board, Central Pollution Control Board, Regional Officer, District Magistrate, Hazaribag and Ministry of Environment, Forest & Climate Change and directed the said committee to submit a report. However, the said application being O.A. No. 172 of 2023 was dismissed by this Hon'ble Tribunal vide order dated 15th January, 2024.

(r) Pursuant to the said directions, a report dated 22nd May, 2023 was prepared and filed by the said committee, a copy whereof is annexed hereto and marked as Annexure "D".

(s) For the convenience of this Hon'ble Tribunal, I have prepared a comprehensive chart showing the findings of the respective reporting officials regarding the specific heads of compliances of the Environmental Clearance, in each of the three aforesaid reports referred to above.

In this connection, a tabulation showing the said findings is annexed hereto and marked as Annexure "E".

(t) As would appear from the said tabulation, the allegations of non-compliance of the conditions of the subsisting

FOR BIHAR FOUNDRY & CASTINGS LTD.

Hari Kishore Baidya
MANAGING DIRECTOR

12.11.2024



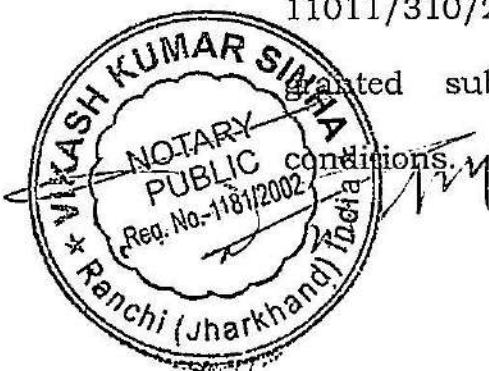
Environmental Clearances as levelled by the applicant are incorrect and untrue.

- (u) As regards the proposals for the grant of Environmental Clearance for expansion in respect of the said Unit-I and Unit-II, I say that as regards Unit-I, the respondent no.1 had been granted an Environmental Clearance dated 28th January, 2010 in respect of its proposal for expansion of Steel Plant (Sponge Iron Plant), 99,000 TPA; ingots and billets, 75,000 TPA; MS structures and bars; 49,500 TPA; and captive power plant 10MW. Proposal for grant of the said Environmental Clearance was recommended by the Expert Appraisal Committee (EAC) subject to stipulations of certain conditions including environmental conditions.

In this connection, a copy of the said Environmental Clearance dated 28th January, 2010 is annexed hereto and marked as Annexure "F".

- (v) Subsequently, in respect of Unit-I, the Respondent No. 1 applied for amendment of the Environmental Clearance dated 28th January, 2010 owing to increase in capacity of Captive Power Plant from 10 MW to 15 MW. The said application was accepted on the recommendations of the Environment Assessment Committee (Industry-1) and amendment of the original Environmental Clearance accorded vide letter no.J-11011/310/2009-IA.II(I) dated 28th January, 2010 was granted subject to stipulations of certain additional

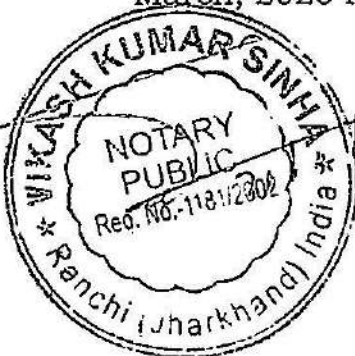
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In this connection, a copy of the amended Environmental Clearance dated 7th February, 2012 is annexed hereto and marked as Annexure "G".

- (w) In or about March, 2020, Respondent No.1 made an application vide proposal no. IA/JH/IND/147765/2020 dated 7th March, 2020 for expansion in the SMS shop (replacement of the existing 2x3T+6T IF with 3x10T IF) for Terms of Reference. In the Terms of Reference dated 31st March, 2020, the Respondent No.1 further applied for a fresh Terms of Reference and was further granted the same on 8th February, 2023. Environmental Clearances were issued on 13th September, 2023 to the Respondent No.1 in the 40th Environment Assessment committee meeting held during 19th July, 2023 to 21st July, 2023, the proposal of Environmental Clearance for expansion of Unit-I [Sponge Iron through DRI Kilns from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA & New Slag Crusher of 120 TPD] was considered and was further granted Environmental Clearance.

In this connection, a copy of the terms of reference dated 31st March, 2020 is annexed hereto and marked as Annexure "H".



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Further, in this connection minutes of the 40th Environment Assessment Committee meeting are annexed hereto and marked as Annexure "I".

- (x) Subsequently, Environmental Clearance in respect of the said expansion was issued vide letter no. IA-J-11011/310/2009-IA/II(IN-I) dated 13th September, 2023.

In this connection, a copy of the said Environmental Clearance dated 13th September, 2023 is annexed hereto and marked as Annexure "J".

- (y) As regards Unit-II, proposal had been submitted for expansion of Ferro Alloys Plant by the Respondent No.1 by installation of fourth SAF (9 MVA x 40 TPD). The said proposal was considered by the Environment Assessment Committee (Industry-I) held during 19th May 2011 to 20th May, 2011. The said proposal was then re-considered by the said Environment Assessment Committee in its 26th meeting dated 21st July, 2011 and 22nd July, 2011. The same was thereafter recommended by the Environment Assessment Committee subject to stipulations of certain conditions including environmental conditions. Based on the said recommendation, Environmental Clearance in respect of the said expansion was issued vide letter dated 31st October, 2011.

In this connection, a copy of the said Environmental Clearance dated 31st October, 2011 is annexed hereto and marked as Annexure "K".



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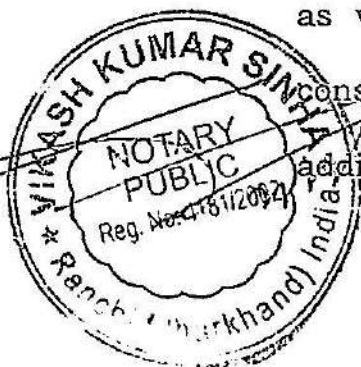
Hemant Mishra

- (z) Subsequently, in or about September, 2020, the Respondent No.1 submitted an online proposal bearing proposal No.1A/J11/IND/172815/2022 dated 12th September, 2020, for Terms of Reference for expansion of existing Unit-II for the manufacturing of ferro alloys SiMn and FeMn based on submerged arch (SAF) technology by installing a new fifth furnace (1x9 MVA SAF) and a new 12 MT per batch CLU (Converter for refining HC FeMn to MC/LC Fe Mn and modification of existing furnace by change in the transformer capacities. By letter dated 24th November, 2020, Terms of Reference were granted/issued by the appropriate authorities.

In this connection, copy of the said Terms of Reference (TOR) dated 24th November, 2020 is annexed hereto and marked as Annexure "L".

- (aa) Subsequently, an application for modification of Terms of Reference was submitted by which clearance was sought in respect of the 5th furnace, i.e. the new 1x9 MVA SAF installed with CLU converter (under violation. The Environment Assessment Committee recommended the proposal for modification of Terms of Reference vide letter No.J-11-11/384/ 2010-IA II-(I) dated 24th November, 2020 after placing the said proposal under violation category as per the conditions contained in the Standard Operating Procedure dated 7th July, 2021 of the MOEF&CC. The same was treated as violation case since the 5th furnace had already been constructed. The modified Terms of Reference stipulated additional conditions in respect of the 5th furnace. The

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Environment Assessment Committee (Industry-I) in its 16th meeting dated 3rd November, 2022 appraised the said proposal for seeking amendments to the Terms of Reference and recommended the same. Accordingly, an amendment to the terms of reference dated 19th December, 2022 was granted in favour of the Respondent No.1.

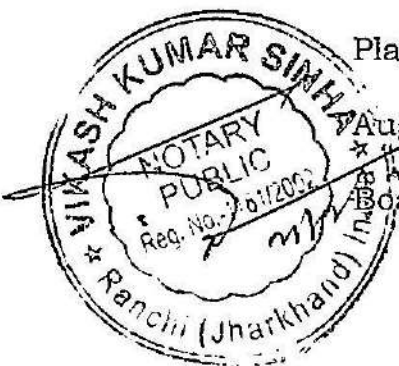
In this connection, a copy of the minutes of the 16th meeting of the Environment Assessment Committee (Industry-1) dated 3rd November, 2022 is annexed hereto and marked as Annexure "M".

Further in this connection, a copy of the Terms of Reference dated 19th December, 2022 is annexed hereto and marked as Annexure "N".

(bb) Subsequently, the said proposal for expansion of Environmental Clearance in respect of Unit-II was considered and recommended by the Environmental Assessment Committee in its 24th meeting held on February 28, 2023 to March 01, 2023 under the violation category as per provision of Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021, with the following conditions:-

- (i) That the Respondent shall submit a Bank Guarantee for an amount of Rs.21.815 lakhs towards the remediation Plan and Natural and Community Resource Augmentation Plan with the Central Pollution Control Board, prior to grant of Environmental Clearance as per

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Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021. The Bank Guarantee would be released by Central Pollution Control Board after successful implementation of the Remediation Plan and Natural Community Resource Augmentation Plan.

- (ii) The Respondent has also required to submit Rs.89.296 lakhs towards penalty as per Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021.

In this connection, a copy of the 24th meeting of the Environment Assessment Committee held on 28th February, 2023 to 1st March, 2023 is annexed hereto and marked as Annexure "O". Further, a copy of the Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021 is annexed hereto and marked as Annexure "P".

- (cc) The Respondent has already paid the penalty amount of Rs.89.296 lakhs to the State Pollution Control Board and furnished a Bank Guarantee of Rs.21.815 lakhs with the Central Pollution Control Board, as directed.

In this connection, documents showing payment of the said Penalty and furnishing of the said Bank Guarantee are annexed hereto and collectively marked as Annexure "Q".



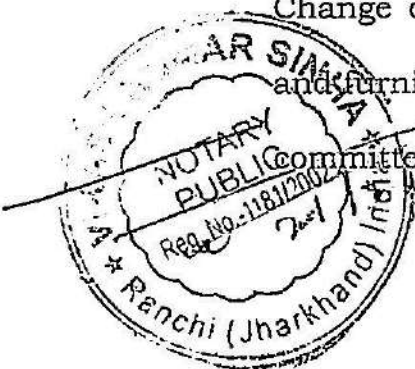
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Hari Kishore Kumar

(dd) Subsequently, the recommendation of EAC for grant of Environmental Clearance of Unit-II was placed before the Ministry of Environment, Forest & Climate Change under the violation category as per the provisions contained in the said Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021 pertaining to consideration of violation cases. The said proposal was under active consideration. However, it is reported that subsequently, in view of an order passed by the Hon'ble Supreme Court dated 2nd January, 2024 in WP(C) No.1394 of 2023 in the matter of Vanshakti Vs. Union of India, whereby until further orders the Hon'ble Supreme Court has been pleased to stay the operation of the Office Memo dated 7th July, 2021 (being the Standard Operating Procedure dated 7th July, 2021) and 28th January, 2022 issued by the Ministry of Environment, Forest & Climate Change.

(ee) It is humbly submitted that the said interim order of stay dated 2nd January, 2024 cannot operate in rem and as such the substance thereof ought not be cited by the Ministry of Environment, Forest & Climate Change as a ground for stalling the grant of Environmental Clearance to the Respondent. In any event, the Respondent already having acted in terms of the said Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021 by making payment of penalty and furnishing Bank Guarantee as directed by the appropriate committee in terms of the Standard Operating Procedure,

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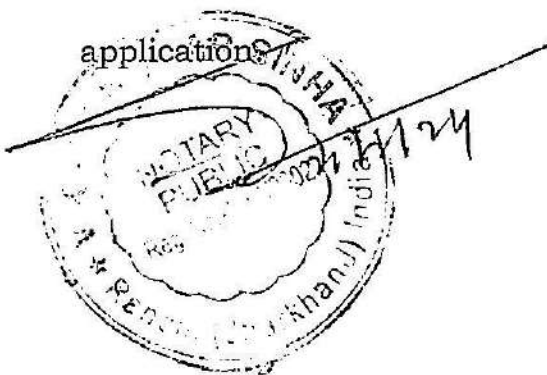


issued by the Ministry of Environment, Forest & Climate Change, the subsequent grant of interim order of stay may not be construed as standing in the way of release of the Environmental Clearance in favour of the Respondent.

(ff) I say that the instant proceeding is malafide and vexatious. I say that the present petitioner has been set up by persons with adverse business interest in a bid to disrupt the business activities of the respondent nos.1 and 2. I say that the allegations made in the said application are false and false to the knowledge of the petitioner. I say that the petitioner has made reckless allegations without carrying out research on the background facts and without collecting and collating the entire set of relevant data. I say that the instant petition is liable to be dismissed with costs.

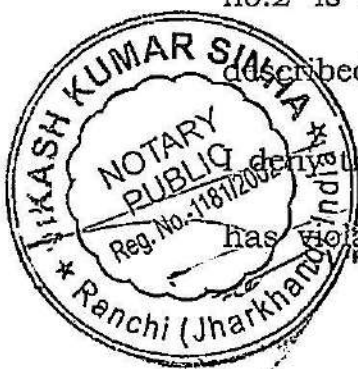
(gg) I say that the said application does not come within the four-corners of the original jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 of the National Green Tribunal Act, 2010. I say that there is no substantial dispute or question relating to environment or enforcement of any legal right relating to the environment involved in the said application. I say that the said application is liable to be dismissed on such score also.

9. Without waiving the aforesaid but fully relying thereon, I now deal with the statements and/or allegations contained in the said applications.



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10. With reference to the Memo of Parties appended to the said application, I say that the description of M/s Goutam Ferro Alloys has been properly mentioned therein as a unit of Bihar Foundry and Casting Limited.
11. With reference to the statements and/or allegations contained in the paragraph of the application preceding the segment "Facts in Brief", I say that the purported written complaint has been replete with falsehood. I say that the said written complaint was and is meritless and no cognizance thereof ought to have been taken by the concerned authorities. I say that even assuming that a public notice has been issued by this Hon'ble Tribunal, the same does not and/or cannot be construed to mean that the said application has merit. I say that the said application is meritless and is liable to be dismissed.
12. With reference to the statements and/or allegations contained in the paragraphs 1 to 8 of the segment "Facts in Brief" of the said application, I deny and dispute each and every allegation contained therein save what are matters of record and save what are specifically mentioned heretofore, as if each one has been set out herein and denied in seriatim. I deny that the respondent no.2 is a proprietorship firm owned by the directors of the respondent no.1 or that the same is a distinct entity or separate from the respondent no.1, as alleged or at all. I say that the respondent no.2 is a unit of the respondent no.1 as has been correctly described in the cause title of the said application.



that the respondent no.1 and/or respondent no.2 have or
has violated or blatantly violated the provisions of Environment

Protection Law, as alleged or at all. I say that the instant application has been filed purely out of malafide and for extraneous consideration and oblique motive. I say that nothing has been done by the respondent nos.1 and 2 for which the petitioner could have been or can be aggrieved under the law. I deny that any environment polluting activities are being carried out by the respondent no.1 and/or respondent no.2 or that any directions are required to be issued by the competent authorities to take cognizance of the activities undertaken by the respondent nos.1 and 2. It is denied that any direction should be issued to the respondent nos.1 and 2 to stop their operations or that operations are being carried out in violation of the Environment Protection Law or that any fine is liable to be imposed on the respondent nos.1 and 2 or that the respondent no.1 or the respondent no.2 has violated environmental norms, as alleged or at all. I say that the allegations made against the respondent nos.1 and 2 are devoid of any substance or merits. I say that the said application is bad and vexatious and is liable to be dismissed at the very threshold.

I have already mentioned in detail all the steps relating to compliances of the environmental law by the respondent no.1 in respect of both the aforesaid Unit-I and Unit-II. Accordingly, save what would specifically appear from the statements made hereinabove, I deny and dispute all statements and/or allegations contained in the paragraphs under reply.

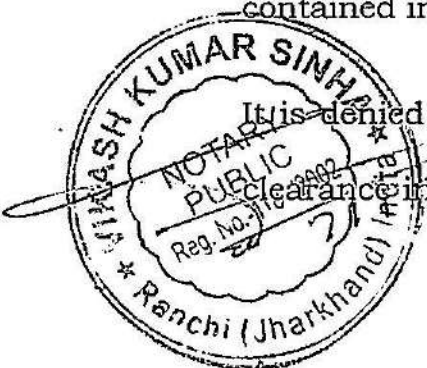
It is denied that the promoters of the respondent no.1 have used clearance in the name of the respondent no.1 to obtain permission

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Mani Singh

MANAGING DIRECTOR

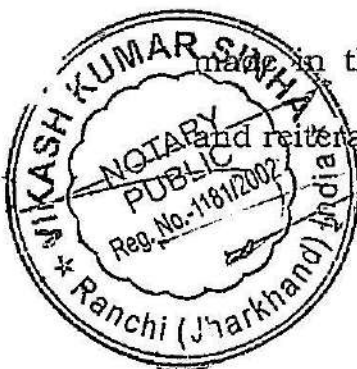
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for Consent to Operate for the respondent no.2 or that the respondent no.2 is the proprietorship firm of the respondent no.1, as alleged or at all. I deny that the respondents have defrauded the competent authorities, as alleged or at all. As would appear from the facts mentioned in the preceding paragraphs hereof, there is no question of any fraud having played on the respondent authorities by any of the answering respondents.

It is stated that appropriate environmental clearances have been obtained in respect for both Unit-I and Unit-II in the manner as mentioned above. I deny that the Directors or promoters of the respondent no.1 have used the Environmental Clearance issued in the name of the respondent no.1 for obtaining the Consent to Operate for the respondent no.2, as alleged or at all. I say that the said allegation is baseless and misconceived. I say that for Unit-I and Unit-II, appropriate clearances have been obtained under the Environment Protection Act and the other relevant statutes relating to water pollution and air pollution. I say that the said clearances have been obtained bonafide upon a true and correct disclosure of necessary facts and upon compliances of all the relevant procedures and rules. I say that the portrayal of the respondent no.2 as the unit of respondent no.1 is not fraudulent. At all material times, M/s Gautam Ferro Alloys was and still is a unit of the respondent no.2. The fact that the respondent no.2 is a unit of the respondent no.1 would appear from the statements made in the preceding paragraphs hereof which I hereby repeat

and reiterate.



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In this connection, I repeat and reiterate the statements made herein above and various sub-paragraphs thereunder.

13. With reference to the statements and/or allegations contained in the paragraphs 9 to 14 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in the preceding paragraphs hereof, as if each one has been set out herein and denied in seriatim. It is stated that the respondent no.2 was always a Unit of the respondent no.1. I say that there is no fraud involved herein. I say that Environmental Clearance and Consent to Operate in respect of the Unit No. I and Unit No. II have been obtained separately and in a proper manner as would appear from the statements made in paragraphs above.

I say that M/s Gautam Ferro Alloys is not a private limited company. I say that there has been no deliberate representation of M/s Gautam Ferro Alloys as a private limited company. I say that the mention of M/s Gautam Ferro Alloys as a private limited company, if at all, contained in the online continuous monitoring system is a product of inadvertent mistake.

I deny that the respondent has used Environmental Clearance issued to a different entity for obtaining Consent to Operate for another entity, as alleged or at all. I repeat and reiterate that the

Environmental Clearance and respective Consent to Operate have been separately obtained, in respect of the aforesaid Unit-I and

Unit-II. I deny that the respondents have or any of them has



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defrauded the respondent authorities or that they have or any of them has caused any harm or damage to the environment or they have or any of them has engaged in illegal expansion of ferro alloys unit, as alleged or sought to be alleged or at all. I say that at present, there is no illegal expansion of any unit in connection with Unit Nos. I and II. I say that the allegations made in the said application, particularly in paragraph 10 under reply are thus and otherwise baseless, false and false to the knowledge of the petitioner.

It is stated that the respondent no.2 does not have any separate promoter and as such the question of promotor of the respondent no.2 making any misrepresentation or defrauding the respondent authorities does not and cannot arise. It is denied that promoters of the respondent no.2 have represented anything before the respondent authorities or have defrauded the respondent authorities or that they have or any of them has caused any loss to the government exchequer by not paying appropriate penalty, as alleged or at all. I say that the allegations in paragraph 11 under reply are false and false to the knowledge of the petitioner. I say that falsity of the allegations made in paragraphs under reply is exposed by the statements and contentions made in paragraph 8 above and various sub-paragraphs thereunder, which I repeat and reiterate. As regards the perceived anomaly of land area as mentioned in paragraph 12 under reply, I have already provided sufficient explanation in the preceding paragraphs hereof. In order to avoid prolixity and for the sake of brevity, I repeat and reiterate



the aforesaid explanation as contained in the sub-paragraphs of paragraph 8 above.

It is denied that units mentioned in the Environmental Clearance and Consent to Operate vary to a great extent or that the same is done to defraud the respondent authorities by not complying with the required measures for obtaining environment clearance and subsequent Consent to Operate permissions, as alleged or at all. I deny that the required measures for obtaining Environmental Clearance and subsequent Consent to Operate has not been put in place or complied, as alleged or at all. I say that the allegations made in the paragraphs under reference are false and false to the knowledge of the petitioner. I say that the said allegation is baseless, vexatious and irresponsible. It is denied that the environment clearance dated 28th January, 2010 was issued to the respondent no.1 for its sponge iron plant measuring 14 acres only or that consent to operate has been obtained for land area measuring 47.5 acres or that the same is an act of fraud or misrepresentation on the part of the respondent no.1 before the appropriate respondent authorities, as alleged or at all. I say that the respondent no.1 has neither defaulted nor misrepresented before the appropriate respondent authorities. I say that the allegation of suppression of relevant information pertaining to the plants of the respondent no.1, as levelled on the respondent no.1 by the petitioner are also untrue and incorrect. I say that at all material times appropriate information was furnished. I say that

wherever any error has been cropped up, appropriate corrective measures were taken which would appear from specific factual

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disclosure made in sub-paragraphs above which I repeat and reiterate.

I deny that there is any subsisting anomaly in the Environmental Clearance or consent to establish or consent to operate in respect of the said units. I say that the allegations made in paragraph 14 under reply are without any basis. Apart from the error in the land area, which was made by inadvertent mistake and subsequently corrected by a letter already on record, there has been no further error in the matter. I say that the respondent no.1 has at all material times bonafide disclosed proper information in respect of its applications for clearances under the various environment statutes. I say that the allegations sought to be established by the said alleged detailed chart being Annexure-P9 to the said application has not at all been established by the petitioner. I say that I have appropriately explained the entire sequence of clearance and/or permission in respect of both Unit-I and Unit-II in the preceding paragraphs hereof and I repeat and reiterate the aforesaid facts, contentions and explanations and deny and dispute the allegations contained in the paragraphs under reply which may appear contrary to and/or inconsistent with the same.

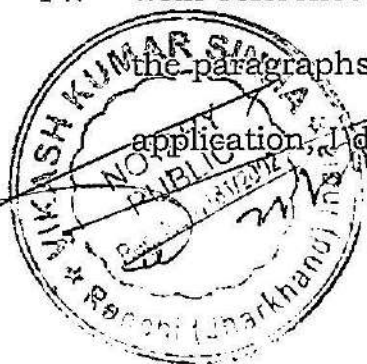
In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereof.

14. With reference to the statements and/or allegations contained in the paragraphs 15 to 19 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of

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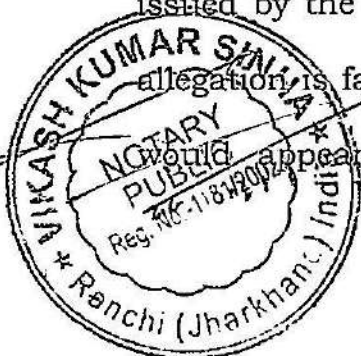
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record and save what would specifically appear from the statements made in the preceding paragraphs hereof, as if each one has been set out herein and denied in seriatim. I have already mentioned in detail the aspect of green area and provided all necessary facts and data in respect thereof in the preceding paragraphs of this affidavit. In order to avoid prolixity and for the sake of brevity, I hereby repeat and reiterate the same. I say that appropriate green area as required by the relevant environmental laws and/or conditions in connection with the permission under the environment laws has been provided in respect of both Unit-I and Unit-II. I reserve my right to make further appropriate submissions on this point at the time of hearing of this application, if necessary.

15. With reference to the statements and/or allegations contained in the paragraph 20 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in the preceding paragraphs hereof, as if each one has been set out herein and denied in seriatim. It is strictly denied that the same stretch of green land (less than 4 acres) has been used to obtain Consent to Operate and other clearance or that there has been any violation or blatant violation of the applicable environment laws or any violation or blatant violation of any specific condition provided under the environment clearance issued by the authorities, as alleged or at all. I say that the said allegation is false and false to the knowledge of the applicant. As from the materials brought on record by the

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Jharkhand Pollution Control Board as well as Ministry of Environment, Forest & Climate Change, there is no question of there having been any violation of the condition relating to preservation of green belt. In this connection, I reiterate that the respondent no.2 cannot or should not be construed as a separate juristic person. In any event, the allegation of violation of green belt area by doubly using the same tract of land is misconceived, baseless and not worthy of any credence.

16. With reference to the statements and/or allegations contained in the paragraphs 21 and 22 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. I say that the allegations relating to drawal of water as contained in paragraphs under reply are incorrect. I deny that the plant is running at its full capacity with half of the total water required quantity, as alleged or at all. I deny that any illegal act is being committed by the respondent no.2 or that anything done by the respondent no.2 has severely impacted the water resources of the area or led to increase in scarcity of ground water or impacted the ecology of the area, as alleged or sought to be alleged or at all.

It is denied that the respondent no.1 has not obtained any permission for drawal of ground water for running its Sponge Iron

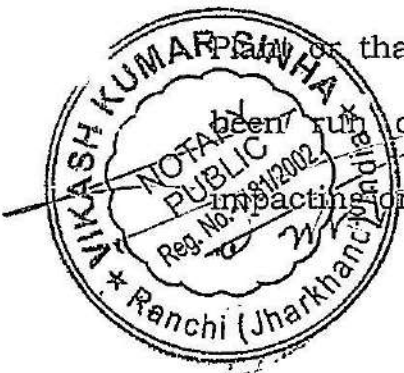
Plant or that the Sponge Iron Plant of the respondent no.1 has been run on illegal drawal of ground water or anything is impacting or severely impacting the ground water level in the area

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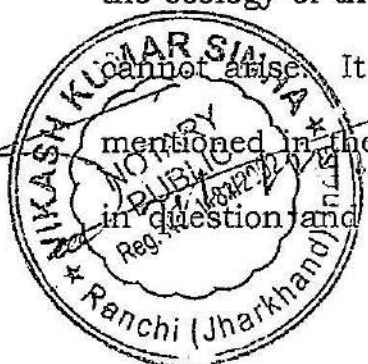


or causing loss or huge loss to the Government, as alleged or at all. I deny that the respondent no.1 is not paying any taxes or fees for drawal of ground water for running its Sponge Iron Plant, as alleged or at all. I say that the requirement of drawal of ground water is made after obtaining appropriate permission from the appropriate authority as would be evident from specific information divulged in paragraph 8 above. It is therefore false and false to the knowledge of the applicant to allege that the Sponge Iron Plant of the respondent no.1 is run on illegally drawal of ground water or that the ground water is being enjoyed free of cost, as alleged or sought to be alleged or at all.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

17. With reference to the statements and/or allegations contained in the paragraphs 23 and 24 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. It is denied that there has been any suppression of the amount of slag from the proposed expanded unit, as alleged or at all. I say that since there has not been any suppression of production of slag, the question of alleged suppression jeopardizing the ecology of the area or polluting the environment does not and

cannot arise. It is stated that proper quantum of slag has been mentioned in the application seeking clearance for the expansion in question and the projected data mentioned in the application



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has not been found to be incorrect by the appropriate authorities upon scrutiny. I say that the applicant has deliberately sought to cast a cloud on the issue of disclosure of quantum of slag production only for the purpose of the instant proceeding, without there being any factual basis for the same.

The existing production capacity is 34080 TPA of Silico Manganese and/or Ferro Manganese as per Environmental Clearance/Consent to Operate. Slag generated from production of ferro manganese is sold to producers of ferro silico manganese for use in their production process. Hence there is no environmental impact due to disposal of slag generated in the production of ferro manganese. The respondent no.2 is exclusively producing ferro manganese only. If respondent no.2 were to utilize the existing capacity for production of silico-manganese exclusively, about 20450 TPA of slag will be generated. Lower slag generation is due to high grade imported manganese ores. The silico manganese slag, is crushed and jigged and after recovery of metal is used for road construction and filling up of low-lying areas. The additional generation of slag is about 18450 TPA from proposed capacity expansion if the expanded capacity is exclusively use for silico manganese. If expanded capacity is used for ferro manganese, the ferro manganese slag shall have no environmental impact.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

18. With reference to the statements and/or allegations contained in the paragraph-25 and the various sub-paragraphs thereunder of the segment "Facts in Brief" of the said application, I deny and

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dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. I say that Authorization for Hazardous Waste disposal has been obtained from the Jharkhand State Pollution Control Board which would appear from the written authorization letter dated 30th December, 2019 for the respondent no.1 and 27th December, 2022 for the ferro alloys unit. It is therefore false and false to the knowledge of the applicant to allege that there is no hazardous waste authorization from the Jharkhand State Pollution Control Board, as alleged or at all.

It is stated that the appropriate amount of penalty has been paid and bank guarantee furnished in terms of the MoEF&CC (Impact Assessment Division) Letter dated 06th September 2023 as mentioned above. I accordingly say and submit that the perceived commencement of expansion by the respondent no.2 prior to receiving Environment Clearances, cannot be considered to be an existing violation at this stage.

It is denied that the green belt area is much less than 20% of the total area, as alleged or at all. I have already stated in detail the amount of green belt area including the additional area obtained from the Government for the purpose of green belt creation. In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder. It is

denied that there is any violation or that the respondent no.2 is expanding its factories after violation of the green belt area, as alleged or sought to be alleged or at all. It is stated that Unit has

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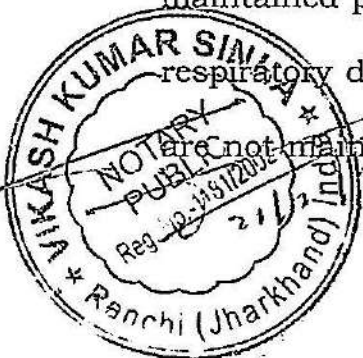


installed Continuous Stack Emission Monitoring System (CEMs) for monitoring of dust and gaseous emission from the stack which is connected to the server of Central Pollution Control Board and JSPCB and another one is PM10 analyzer for ambient dust monitoring of size up to 10 micron in place in the plant which is connected with the Jharkhand State Pollution Control Board's server, as a result of the same, data is continuously available and visible in the public domain on the website of the JSPCB being www.jspcb.nic.in. Values of particulate matter 10 (PM10) are always within the prescribed limit.

I say that the allegations in sub-paragraph (e) of the paragraph under reply are utterly baseless and incorrect. I say that both the units are operating after having obtained appropriate clearances under the Environment Protection Act and the other laws in respect of each of the said units. As such, there can be no question of information of any unit being hidden in the application seeking environment clearances, as alleged or at all. I say that sum total of the entire activity being carried out is appropriately covered by clearances and/or permissions issued by the pollution regulatory authorities. There is, therefore, no question of any hide and seek.

The allegations of insufficient road width and turning radius as levelled by the application are false and false to the knowledge of the applicant. It is, therefore, denied that the roads are not maintained properly or that residents are facing health hazards or respiratory diseases because the roads connected with the project are not maintained properly or covered with dust. It is stated that

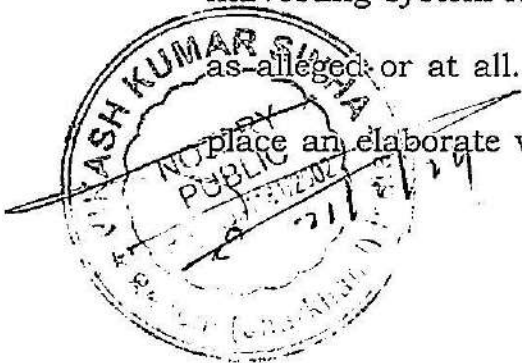
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the entire infrastructure of the projects in question is maintained properly so as to obviate any nuisances to any person of the area. The infrastructure is also kept clean at all times. Thus, there is no question of any health hazards or respiratory diseases being caused by dust emanating from roads within the infrastructure of the of the projects. It is denied that the entities have avoided water sprinkling in the dust prone areas like roads, coal yard, raw material storage, as alleged or at all. I say that the unit has installed 69 fixed water sprinklers and 100 fog nozzles for water to be sprinkled and spread. The said mechanism of water sprinkling and water spread is active and continuous. As such, the question of there being any undue spreading of dust in adjoining areas or damage being caused to health of the residents and adjoining areas owing to undue spreading of dust does not and cannot arise. Pertinently, in dust prone areas, water tankers are also used for the purpose of sprinkling of water. The major raw materials are kept in close shed and covered sheds are used wherever required. This apart, dust sweeping machine mounted on tractors are also available as part of the maintenance infrastructure and such dust sweeping machines are being regularly operated to clear the dust. The answering respondents have also installed fugitive emission control system at the plant, and the same is fully functional.

It is denied that the respondent entities have not taken any step for replenishing or recharging ground water or that no rain water harvesting system for conserving ground water has been installed, as alleged or at all. Sincere steps have been taken for putting in place an elaborate water harvesting plan which is under scrutiny

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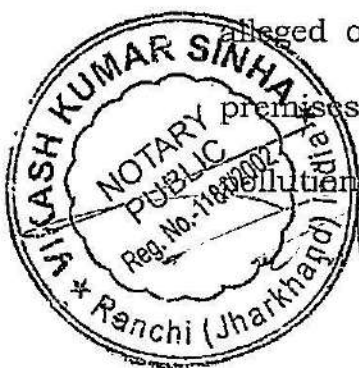


of the concerned authorities. Such total water harvesting plan has been submitted on 30th November, 2022 at the IRO, of the Ministry of Environment, Forest & Climate Change. The respondents are ready and willing to give effect to the said water harvesting plan as soon as the approval is given. It is stated that zero liquid waste discharge is being maintained in the project and the entire processed-water is recycled and re-used inside the plant. The same can be found on any inspection of the premises being held at any time.

It is denied that the respondent entities are involved in illegal or excessive dumping of fly ash or slag or that fly ash or slag are dumped in open at various parts of the industrial area, as alleged or at all. It is denied that anything done by the answering respondents has damaged the quality of the air or soil of the industrial area, as alleged or at all. It is denied that the respondent private entities are storing huge quantity of coal and other raw materials in the open area without the approval of the environment board or they have committed any violation of the environmental laws to such extent, as alleged or at all. In this connection, I repeat and reiterate the statements made in paragraph 8 above and the various sub-paragraphs thereunder.

It is further denied that the answering respondents have not installed any system to control fugitive emission or noise control equipment in the factory premises, as alleged or sought to be alleged or at all. It is denied that sound level is 90 dba in the premises of the factories or that the same is causing environmental pollution, as alleged or at all. It is denied that there is any noise

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pollution having caused by the operation of the project. It is stated that appropriate measures are in place to control fugitive emission, as would appear from the statements in paragraph 8 above and the various sub-paragraphs thereunder.

19. With reference to the statements and/or allegations contained in paragraph 26 and the table therein, I deny and dispute the same save what would appear from paragraph 8 above and the various sub-paragraphs thereunder, as if each one has been set out hereunder and denied in seriatim. It is denied that there is any act of violation of environmental laws or any act causing damage or direct damage to the environment or that the respondent entities have caused breach or specific breach of any provision of the Air Act or the Water Act. It is denied that there is any breach of Environment Protection Act in running or expansion of the factory, as alleged or at all. I say that the allegations of purported breaches as complained of in the table/tabulation provided by the applicant are false and false to the knowledge of the applicant. I say that the fact that there is no breach, as alleged, would appear from the statements made in the paragraph 8 above and the various sub-paragraphs thereunder. In this connection, I crave leave to refer to the affidavit and/or pleadings of the respondent Pollution authority, on a meaningful reading whereof, it would be established that there is no breach of the said Acts or any of them. In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

With reference to the statements and/or allegations contained in the paragraphs 27 to 30 of the segment "Facts in Brief" of the said

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application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. It is denied that the laws are being violated since 1994 or that the factories are being run by blatant neglect of EIA Notification issued in 1994 or subsequent notification or directions issued by the Ministry of Environment, Forest & Climate Change, Hon'ble National Green Tribunal or the Hon'ble Supreme Court of India to safeguard the environment, as alleged or at all. I say that the activities pertaining to the concerned projects are being carried out upon appropriate clearances and permissions under the Environment Protection Act and Air and Water Pollution Control Act and other regulatory Acts. There is no question of any law being flouted or deliberately flouted since 1994, as alleged or sought to be alleged or at all. I further say that there is no question of EIA Notification being neglected, as alleged or at all.

It is further denied that environmental clearances are being issued in the name of a different entity, as alleged or at all. It is denied that the promoters of the respondent private entities are using the permissions issued to the respondent no.1 commonly for obtaining approvals for each entity, as alleged or at all. It is denied that two entities are completely distinct, as alleged or at all. I say that appropriate approvals and permissions have been obtained in

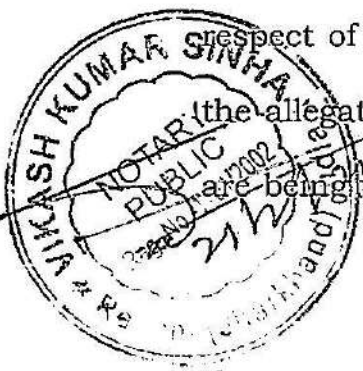
respect of the entirety of activities. I say that there is no truth in the allegation that permissions granted for one part of the project are being used for issuance of consequential permission in respect

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of any other part of the project. The allegations made in paragraph 30 under reply are also false and incorrect. It is denied that unit is being run since 2009 without Environment Clearances having been obtained in respect of the same. It is denied that there has not been hiding of material particulars, as alleged malafide in paragraph 30 under reply. It is denied that the respondent no.1 has till date not obtained environment clearance for its 7.5 MVA unit or that the same is running for a decade without any Environment Clearance, as alleged or at all.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

21. With reference to the statements and/or allegations contained in the paragraph 31 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. I deny and dispute the allegation made in the alleged detailed complaint dated 3rd November, 2022. I say that the said purported complaint is false, frivolous and has been made only for the purpose of vexing the answering respondents. It is stated that the false and untrue allegations contained in the said complaint did not and do not call for any action on the part of the competent authorities.

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22. With reference to the statements and/or allegations contained in paragraphs 32 to 35 of the segment "Facts in Brief" of the said

application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. I deny that M/s Goutam Ferro Alloys is a separate entity, as alleged or at all. I say that the application for environment clearance dated 12th September, 2022 and 8th December, 2022 are lawful and valid and the same are entitled to be allowed by the authorities. I say that the petitioner is a mere interloper bent upon causing disturbances and disruption to the smooth operation of the said industry and also to its expansion. I say that the petitioner has been set up by competitors of the answering respondents or by persons having vested interest. I say that the petitioner cannot stand in the way of the applications for expansion being considered and granted by the appropriate authorities. I say that since the allegations levelled by the petitioner are baseless and since the aforesaid fact is apparent on the face of record, this Hon'ble Tribunal would be pleased not to lend any credence to the said allegations.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

23. With reference to the statements and/or allegations contained in the paragraphs 36 to 41 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in

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seriatim. I say that the perceived violation in respect of expansion has been redressed by the demand and payment of penalty and Bank Guarantee in terms of the Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021. The allegations levelled in paragraphs 36 and 37 are no longer relevant and the same is denied and disputed in seriatim.

There is nothing wrong in the acceptance of the application dated 20th February, 2023 of the respondent no.1 by the appropriate authority for grant of Environment Clearance. I say that the recommendations made by the Environment Assessment Committee in its 24th meeting dated 20th February, 2023 regarding grant of Environment Clearances to the respondent no.1 are perfectly lawful and valid. I say that the said recommendations are unexceptionable particularly by/at the instance of the petitioner. I say that it was not necessary under the law for the Environment Assessment Committee to have considered the complaint made by the petitioner before recommending grant of Environment Clearance to the respondent no.1. I, therefore, say that no law has been violated in the action of the Environment Assessment Committee in recommending grant of Environment Clearances in the name of the respondent no.1 in the facts of the present case. I say that such recommendations have been made upon noting all relevant criteria and considering all material issues.

It is denied that final Environment Impact Assessment Report submitted by the respondent no.1 in January, 2023 prepared by Pioneer Laboratories and Consultants Pvt. Ltd. provides

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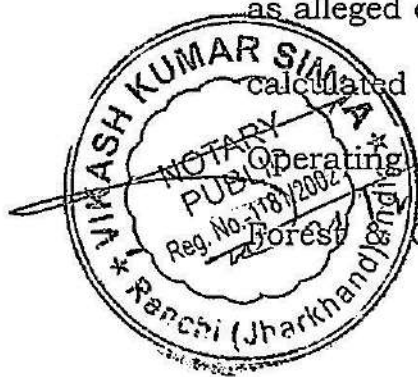
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Hans Kumar Mishra

MANAGING DIRECTOR

frivolous for remedial plans, as alleged or at all. It is denied that any major violation has been committed by the answering respondents. It is stated that the contents of the said report are true, proper and correct. I say that the said report has been prepared by a appropriately accredited expert body entitled to make such report under the law and is recognized by appropriate authorities. I say that there is no question of the said report providing any frivolous amount for remedial plans or being in any way incorrect or insufficient. It is denied that acceptance of the plan as submitted by the respondent no.1 by the Environment Assessment Committee is erroneous or that low penalty amounts has been provided for remedial measures or that there was or is any requirement for clarification of such issue. It is denied that the respondent no.1 has committed or is committing any environment violation or they have committed environment violation for more than 20 years or done so continuously or that the penalty for such violation would run into crores of rupees, as alleged or at all. It is denied that the concerned committee has committed any error in holding or fixing the amount at Rs.68,21,500/-, as alleged or at all. It is denied that the Environment Assessment Committee has made recommendations without application of mind or that the respondent no.1 is engaged in violation or severe violation of environmental laws or that any act or omission on the part of the respondent nos.1 and 2 has impacted the life of the public at large, as alleged or sought to be alleged or at all. I say that the amounts calculated and demanded are in accordance with the Standard Operating Procedure, issued by the Ministry of Environment, Forest & Climate Change dated 7th July, 2021. I say that no

2.1 FEB 2024



question can be raised about the quantum of the said damages as assessed, more so by the petitioner, who has exposed himself as a person making wild and baseless allegations to subserve the vested interest of the competitors of the respondent no.1 in disturbing and/or disturbing the smooth functioning and lawful expansion of the respondent no.1's industrial units. It is stated that the Environment Assessment Committee has taken note of all relevant criteria and has acted in due application of mind. I say that it is not open to the petitioner to challenge the wisdom of the Environment Assessment Committee. I say that no grounds have been made out by the petitioner for challenging the decision making process or the decision of the Environment Assessment Committee by which it recommended the grant of further Environment Clearances to the respondent no.1.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

24. With reference to the statements and/or allegations contained in the paragraph 42 of the segment "Facts in Brief" of the said application, I deny and dispute the same save what are matters of record and save what would specifically appear from the statements made in paragraph 8 and various sub-paragraphs thereunder, as if each one has been set out herein and denied in seriatim. I say that the purported grounds contained in sub-paragraphs of paragraph under reply are devoid of substance. I

say that none of the purported grounds operates as a valid ground for challenge. I say that none of the purported grounds holds water. I deny each and every purported ground contained in sub-



21 FEB 2024

paragraphs under paragraph 42 under reply, as if each one has been set out herein and denied in seriatim. The said purported grounds appear to be mere repetition of certain pleadings made in the preceding paragraphs of the Original Application and in order to avoid prolixity and for the sake of brevity, I refrain from repeating my responses made to the said pleadings in the earlier part of the Original Application and submit that my responses to the same as appearing in the preceding paragraphs hereof, be kindly treated as my responses to the said purported grounds.

I say and submit that no ground has been made out by the petitioner for any interference by this Hon'ble Tribunal. I say that the said application filed by the petitioner is baseless, frivolous and meritless.

In this connection, I repeat and reiterate the statements made in paragraph 8 and the various sub-paragraphs thereunder.

25. With reference to the statements in the limitation portion of the said application, I deny that the application is well within the prescribed time. I say that the said application is barred by laws of limitation. It is denied that there is any recurring cause of action in the instant case. It is denied that the respondent no.1 or respondent no.2 ever caused or continued to cause environment pollution, as alleged or at all. I deny that the respondent no.2 is a company. I say that the respondent no.2 is merely a unit of the respondent no.1.

In this connection, I repeat and reiterate the statements made



12/24

2.1 FEB 2024

26. I say and submit that the Original Application is bad, illegal, misconceived, baseless and speculative and is liable to and should be dismissed.
27. I say and submit that this Hon'ble Tribunal would be pleased to dismiss the said Original Application with costs.
28. I say that the statements made in paragraphs 1 to 8, 10, 12(part), 13(part), 14(part), 15(part), 16(part), 17(part), 18(part), 19(part), 20(part), 21(part), 22(part), 23(part), 24(part), 25(part) of the instant affidavit are true to my knowledge and those made in the remaining paragraphs are my humble submissions before this Hon'ble Tribunal.

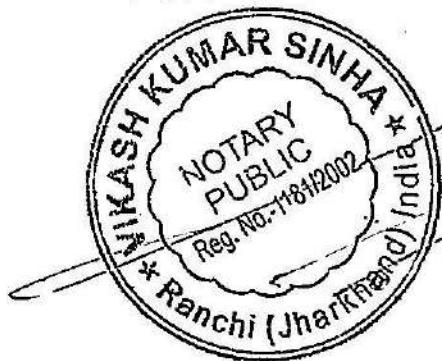
Hemant Kumar Sinha
Deponent

Identified by me

Prepared in my office

Advocate

Advocate



21/11/24
Nikash Kumar Sinha
NOTARY P.B. K. RANCHI
Signature Attested on
Identification of Lawyer

12.11.2024

ANNEXURE — "A"

44

Item No. 25

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 172/2023

Rakesh Shrivastava

Applicant

Versus

State of Jharkhand

Respondent

Date of hearing: 13.03.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. This original application has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') on a letter petition dated 3.11.2022 received from Shri Rakesh Shrivastava resident of H. No. 308, Near Durga Mandir Tilli, Sagar, State of Madhya Pradesh.

2. The grievance relates to alleged violation of environmental laws and norms by M/s. Gautam Ferro Alloys and Bihar Foundry and Casting Limited (hereinafter referred to as "BFCL") by expanding and running their factories without obtaining Environmental Clearance (hereinafter referred to as "EC") and other requisite permissions/consents. It is said that consent to establish and consent to operate was issued in the name of M/s. Gautam Ferro Alloys but the said consent is being used commonly by two Proponents namely, M/s. Gautam Ferro Alloys and M/s. BFCL in an illegal

manner. Since both the proponents are independent entities, consent issued to one could not have been utilized by another unit.

3. It is further said that EC was issued in the name of M/s. BFCL but for obtaining consent to operate for M/s. Gautam Ferro Alloys, said EC was used. M/s. Gautam Ferro Alloys is a proprietorship Firm while M/s. BFCL is a company incorporated under the provisions of Companies Act and is a sperate entity. The directors/promoters of BFCL have fraudulently used EC issued in the name of M/s. BFCL for obtaining consent to operate for M/s. Gautam Ferro Alloys.

4. It is further said that there is misrepresentation in areas of M/s. Ferro Alloys and Sponge Iron Plant. EC was obtained by Bihar Foundries & Casting Ltd. on 28.01.2010 for the sponge iron plant located at Plot No. 1364 admeasuring 14 Acres. Further, Bihar Foundries also obtained clearance for Ferro Alloys Plant located at Plot No. 1405 admeasuring 14 Acres on 31.10.2011. This shows that BFCL has total 28 Acres of area for its two plants of ferro alloys and sponge iron each admeasuring 14 acres. However, in the Consent to Operate dated 05.01.2016, obtained by M/s. Gautam Ferro Alloys which is situated on Plot No. 1405, shows its area to be 7.26 Acres only whereas the area of Sponge Iron Plant in Consent to operate dated 28.11.2019 is shown as 19 Hectare which is around 47.5 Acres.

5. EC dated 28.01.2010 was issued to BFCL for its sponge iron plant situated at Plot No. 1364 admeasuring 14 acres only and it has fraudulently obtained consent to operate sponge iron plant at land area admeasuring 47.5 Acres. It clearly shows that BFCL is blatantly violating the environment laws by defrauding and misrepresenting before the

appropriate authorities and suppressing the relevant information pertaining to its plants.

6. There is also non-compliance of requirement of maintaining 33% area as green belt. Ground water is being illegally drawn and there is also separation in quantity of slag dump. Further alleged violations are summarized in the form of chart in the letter petition as under:

Environment			Status
Air	<u>Stipulation of conditions such as:</u>		
	i.	Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Not Followed by the industry.
	ii.	CAAQMS may be installed in all large/medium red category industries (air polluting)	Not Followed by the industry.
	iii.	Effective fugitive emission control measures should be imposed in the process, transportation, packing etc.	Not Followed by the industry.
	iv.	Transportation of materials by rail/conveyor belt wherever feasible.	Not Followed by the industry.
	v.	Encourage use of cleaner fuels (pet coke/furnace Oil/LSHS may be avoided.	Not Followed by the industry.
	vi.	Best Available Technology may be used for dust collection.	No Dust collection System.
	vii.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	Not even 20% of the total land is covered with greenbelt.
	viii.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	No outside plantation carried out by the industry.
	ix.	Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be	Carrying capacity of the roads has not been assessed by the

		widened, shall be prescribed as a condition.	company. Roads are not maintained properly.
Water		<u>Stipulation of conditions such as:</u>	
	i.	Reuse/recycle of treated wastewater, wherever feasible.	ZLD is not maintained in the plant so no scope of recycling and reuse.
	ii.	Continuous monitoring of effluent quality/quantity in large and medium Red Category Industries (water polluting).	No STP & ETP installed by the industry therefore monitoring cannot be carried out.
	iii.	A detailed water harvesting plan may be submitted by the project proponent.	Not submitted by the industry.
	iv.	Zero liquid discharge wherever techno-economically feasible.	Industry doesn't maintain Zero Liquid Discharge.
	v.	In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	STP is not installed.
Land		<u>Stipulation of conditions such as:</u>	
	i.	Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	Not even 20% of the total land is covered with greenbelt.
	ii.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	No outside plantation carried out by the industry.
	iii.	Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	No such approval from Jharkhand pollution control board.
	iv.	More stringent norms for management of hazardous waste. The waste generated should	No such authorization taken for Gautam ferro alloy.

		<i>be preferably utilized in co-processing.</i>	
Other Conditions (Additional)			
	i.	<i>Monitoring of compliance of EC Conditions may be submitted with third party audit every year.</i>	<i>It is observed that all the EC Conditions submitted are false and fabricated and EC Compliance is not complied by Regional director of MoEF&CC.</i>
	ii.	<i>Corporate social responsibility.</i>	<i>No work under Corporate social responsibility.</i>
	iii.	<i>The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environment Clearance.</i>	<i>Industry never provides funds for CER activity.</i>

”

7. Considering entire allegations in the matter, in our view, prima-facie a substantial question relating to environment due to implementation of Scheduled enactment of NGT Act, 2010 has arisen. However, before taking any further action in the matter, we find it appropriate to obtain a factual report. For the purpose thereof, we constitute a joint Committee comprising State PCB, CPCB, Regional Officer, MoEF&CC, Ranchi and District Magistrate, Hazaribagh who shall visit the site, collect relevant information and submit factual report as also action taken, if any, to this Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. State PCB will be the nodal agency for coordination and compliance.
9. List for further consideration on 23.05.2023.

10. A copy of this order along with copy of the complaint be forwarded to State PCB, CPCB, Regional Officer, MoEF&CC, Ranchi and District Magistrate, Hazaribagh by email for compliance.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2023
Original Application No. 172/2023
DV

"Certified that this is a true and accurate copy of the document of order as in the case the (Application / Appeal No. 44/2023/EZ) And that all the matters appearing therein have been legibly and faithfully copied with no modification"

For Registrar (NGT)
Signature
02/05/23

50
NATIONAL GREEN TRIBUNAL, EZB, KOLKATA
(i) Serial No. of the copy application... 38/2023/EZ
(ii) Name of the applicant... Tanay Agarwal
(iii) Date of presentation of application... 01.05.2023
(iv) No. of Pages... 80.57
(v) Copying fee charged General/Ordinary... 40/- + 20/-
(vi) Date of Preparation of copy... 02.05.2023
(vii) Date on which copy is ready... 02.05.2023
(viii) Date given for collection of copy... 02.05.2023
(ix) Date of Delivery 02.05.2023
Court No. 1
For Registrar (NGT)
Signature
02/05/23

Item No.01

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.44/2023/EZ

Rakesh Shrivastava

Versus

Applicant(s)

Bihar Foundry and Casting Limited &Ors.

Respondent(s)

Date of hearing: 28.04.2023

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

For Applicant(s) : Mr. Nilanjan Pal, Advocate (in Virtual Mode)

ORDER

1. In pursuance of our previous order dated 27.04.2023, Mr. Nilanjan Pal, learned Counsel, on instructions received from the Applicant, states that the Applicant has not filed any Original Application before the National Green Tribunal, Principal Bench and, in fact, only a letter dated 03.11.2022, copy of which has been filed as Annexure-P/12 to the Original Application, was sent by him to the Principal Bench.
2. We find that the National Green Tribunal, Principal Bench took cognizance of that letter and registered an Original Application as Original Application No. 172/2023 (Rakesh Shrivastava Vs. State of Jharkhand) and has also constituted a Joint Committee comprising of; State PCB, CPCB, Regional Officer, MoEF&CC, Ranchi and District Magistrate, Hazaribagh, with a direction to the said Committee to visit the site, collect relevant information and submit its factual report as also action taken, if any, within two months.
3. We also find that the Principal Bench has not issued any notices to the Respondents.

4. Mr. Nilanjan Pal, learned Counsel then states that he has no notice of such Original Application, since the Original Application No. 172/2023 was never filed by the Applicant.
5. We specifically asked the learned Counsel for the Applicant as to whether he wants to prosecute the Original Application No.172/2023 pending before the National Green Tribunal, Principal Bench, or he wants to prosecute the present Original Application No. 44/2023/EZ in the National Green Tribunal, Eastern Zone Bench. Learned Counsel states that since the matter falls within the jurisdiction of the National Green Tribunal, Eastern Zone Bench, he would like to prosecute the Original Application No. 44/2023/EZ.
6. We have heard Mr. Nilanjan Pal, learned Counsel appearing (in Virtual Mode) for the Applicant.
7. The allegation of the Applicant in this Original Application is that the Respondent No.1, Bihar Foundry and Casting Limited, is a registered company engaged in the business of ferrous products, ferro alloys, ferro silico-manganese etc. and it was granted Environmental Clearance on 28.01.2010 by the Ministry of Environment, Forests and Climate Change, (Respondent No.3 herein), for expansion of its Steel Plant situated at Plot No. 1364, Ramgarh Industrial Area, Marar, Hazari Park, Jharkhand.
8. It is stated that on 31.10.2021, a further Environmental Clearance was issued to the Respondent No.1 by the Ministry of Environment, Forests and Climate Change, for expansion of its Ferro Alloy Plant by installing S.E.A.F. for manufacturing of ferro-silicone/ferro-manganese at Plot No. 1405, Ramgarh Industrial Area, Marar, Hazari Park, Jharkhand.

9. It is alleged that that the Respondent No.1 company obtained clearances in its own name but thereafter used these clearances to obtain permission for Consent to Operate in favour of M/s Gautam Ferro Alloys, (Respondent No.2 herein), which is a proprietorship firm and the Consent to Operate was granted in favour of M/s Gautam Ferro Alloys on 10.11.2020.
10. It is also stated in para 8 of the Original Application that the Respondent No.1 company has described the Respondent No.2 as 'its own Unit', although the Respondent No.2, M/s Gautam Ferro Alloys, in an affidavit filed before the High Court of Jharkhand, has claimed itself to be a 'Proprietorship Firm'.
11. It is further alleged that the Respondent No.2 filed an application for purposes of 'Online Continuous Emission Monitoring System' maintained by the Jharkhand State Pollution Control Board, describing itself as a 'Company'.
12. Further allegation of the Applicant is that the Respondent No.1 Company is engaged in illegal expansion of its Ferro Alloy Unit on 08.01.2010 for 'Sponge Iron Plant' located at Plot No. 1364, measuring 14 acres and obtained Environmental Clearance for Ferro Alloys Plant located at Plot No. 1405, measuring 14 acres on 31.10.2010. Thus, the Respondent No.1 has total 28 acres of area for its two Plants of Ferro Alloys and Sponge Iron each measuring 14 acres, though the Consent to Operate is in favour of Respondent No.2 firm which is situated on Plot No.1405, measuring area 7.26 acres whereas the area of Sponge Iron Plant in Consent to Operate dated 28.11.2019 shows its area as 19 hectares/47.5 acres.
13. There are other allegations that the Respondent No.1 has not fulfilled 33% of land as 'green belt' as required under the

Environmental Clearance. It is also stated that the said Plant of the Respondent Nos. 1 & 2 falls within the area notified as 'Severely Polluted Area' with clusters of 'Comprehensive Environmental Pollution Index (CEPI) ranging from 60-70.'

14. Further allegation of the Applicant is that the Respondent No.2 Plant is having production capacity of 34,000 tonnes, requiring at least 68 Kilo Litres (KL) of water for industrial use excluding domestic and office consumption of Plant but it has taken permission for drawl of only 33 KL water which is insufficient for production of 34,000 tonnes of ferro alloys.
15. Certain other breaches of stipulated conditions have been alleged in para 26 of the Original Application which are extracted herein below:-

TRUE COPY

"Environment			Status
Air	<u>Stipulation of conditions such as:</u>		
	i.	Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.	Not followed by the industry.
	ii.	CAAQMS may be installed in all large/medium red category industries (air polluting).	Not followed by the industry.
	iii.	Effective fugitive emission control measures should be imposed in the process, transportation, packing etc.	Not followed by the industry.
	iv.	Transportation of materials by rail/conveyor belt wherever feasible.	Not followed by the industry.
	v.	Encourage use of cleaner fuels (pet coke/furnace Oil/LSHS may be avoided).	Not followed by the industry.
	vi.	Best Available Technology may be used for dust collection.	No Dust collection System.

	vii.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	Not even 20% of the total land is covered with greenbelt.
	viii.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	No outside plantation carried out by the industry.
	ix	Assessment of carrying capacity of transportation load on roads inside the industrial premises If the roads required to be widened, shall be prescribed as a condition.	Carrying capacity of the roads has not been assessed by the company. Roads are not maintained properly.
Water	<u>Stipulation of conditions such as:</u>		
	i.	Reuse/recycle of treated wastewater, wherever feasible.	ZLD is not maintained in the plant so no scope of recycling and reuse.
	ii.	Continuous monitoring of effluent quality/quantity in large and medium Red Category Industries (water polluting).	No STP & ETP installed by the industry therefore monitoring cannot be carried out.
	iii.	A detailed water harvesting plan may be submitted by the project proponent.	Not submitted by the industry.
	iv.	Zero liquid discharge wherever techno-economically feasible.	Industry doesn't maintain Zero Liquid Discharge.
	v.	In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	STP is not installed.

<i>Land</i>	<i>Stipulation of conditions such as:</i>		
	i.	Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	Not even 20% of the total land is covered with greenbelt.
	ii.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	No outside plantation carried out by the industry.
	iii.	Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	No such approval from Jharkhand pollution control board.
	iv.	More stringent norms for management of hazardous waste. The waste generated should be preferably utilized in co-processing.	No such authorization taken for Gautam ferro alloy.
<u>Other conditions (Additional)</u>			
	i.	Monitoring of compliance of EC Conditions may be submitted with third party audit every year.	It is observed that all the EC Conditions submitted are false and fabricated and EC Compliance is not complied by Regional director of MoEF&CC.
	ii.	Corporate social responsibility.	No work under Corporate social responsibility.
	iii.	The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environment Clearance.	Industry never provides funds for CER activity.

16. It is further alleged that the Respondent No.1 Plant has set-up 1*75 MVA Unit which is being run since 2009 without Environmental Clearance.
17. In our opinion, matter requires consideration.
18. Issue notice to the Respondents, returnable within four weeks.
19. Mr. Sandip Agarwal, Mr. Tanay Agarwal, Mr. Shivam Bhimsaria and Ms. Nayantara Bhattacharya, learned Counsel file Vakalatnama on behalf of the Respondent No.1, Bihar Foundry and Casting Limited; the same is taken on record.
20. Ms. Anamika Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.3, Ministry of Environment, Forests and Climate Change.
21. Mr. Surendra Kumar, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.4, Jharkhand State Pollution Control Board.
22. Mr. Ashok Prasad, learned Counsel who is present in Court, accepts notice on behalf of the Respondent No.5, Central Pollution Control Board.
23. Issue notice to the Respondent No.2, Goutam Ferro Alloys, returnable within four weeks.
24. All the Respondents shall file their counter-affidavits within four weeks.
25. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:-
 - i) *Senior Scientist/Environmental Engineer, Jharkhand State Pollution Control Board;*

- ii) Senior Scientist/Environmental Engineer, Integrated Regional Office, Ranchi, Ministry of Environment, Forests and Climate Change; and
- iii) Senior Scientist/Environmental Engineer, Central Pollution Control Board;

TRUE COPY

26. The Committee shall visit the site in question and submit its report on affidavit with regard to the allegations made in the Original Application within four weeks.
27. The Jharkhand State Pollution Control Board, Respondent No.4, shall be the Nodal Body for all logistic purposes and for filing the affidavit bringing on record the Inspection Report of the Committee.
28. List on 29.05.2023.

Sd →

B. Amit Sthalekar, JM

Sd

Dr. Afroz Ahmad, EM

April 28, 2023,
Original Application No.44/2023/EZ
AK

"Certified that this is a true and accurate copy of the document of order as in the case the (Application / Appeal No....44./2023/EZ) And that all the matters appearing therein have been legibly and faithfully copied with no modification"

For Registrar (N.S.T.)

Signature 02/05/23.

ANNEXURE — "B"

58

200

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 44 of 2023 (EZ)

Rakesh Shrivastava

Applicant

Vs.

Bihar Foundry and Casting Limited & Ors.

Respondents

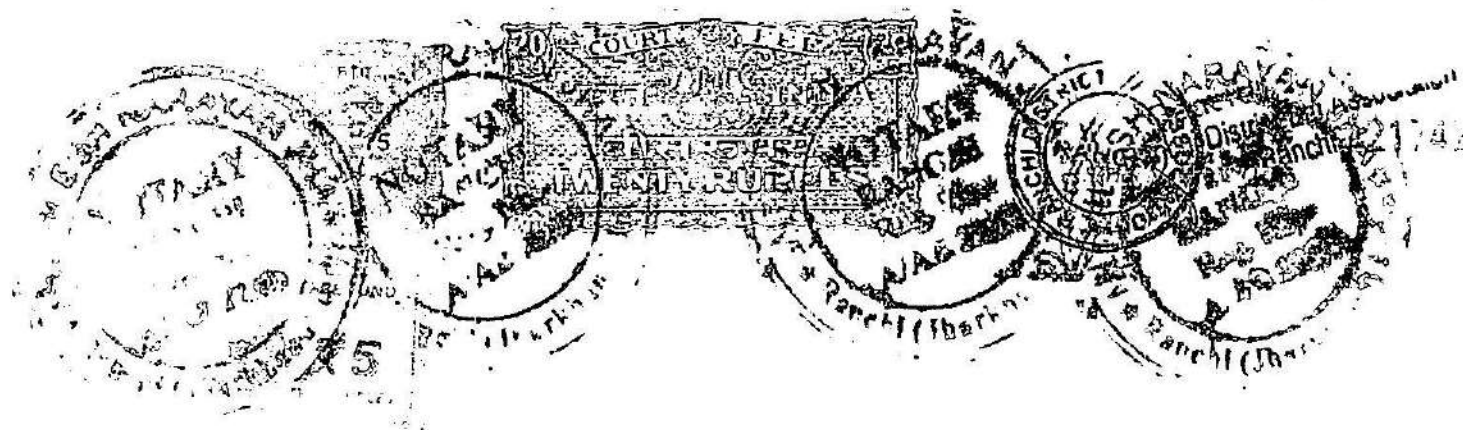
INDEX

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2.	Annexure - I: True copy of the Board's Letter No. B-1387 dated 12/05/2023.	305 - 306
3.	Annexure - II: True copy of the Committee's Report.	307 - 315

Filed by: -

Surendra Kumar
Surendra Kumar
Advocate

Jharkhand State Pollution Control Board



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 44 of 2023 (EZ)

Rakesh Shrivastava

Applicant

Vs.

Bihar Foundry and Casting Limited & Ors.

Respondents

Affidavit on behalf of Respondent No. - 4, Jharkhand State Pollution Control Board in compliance of order dated 28.04.2023.

I, Varindra Kumar Das, son of Late K. K. Das presently posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and am duly authorized and here by solemnly state and affirm as follows :-

1. That, at present, I am working and posted as the Member Secretary, Jharkhand State Pollution Control Board, H.E.C, Dhurwa, Ranchi and as

such, I am well acquainted with all the facts and circumstances of this case.

3. That, I have gone through the order dated 28.04.2023 passed by the Hon'ble NGT, EZB, Kolkata and has understood the contents therein.

4. That, I have been authorized to swear this affidavit on behalf of the Respondent No. - 4, Jharkhand State Pollution Control Board (JSPCB) by the competent authority. Further it is stated that I have gone through the relevant files and records in the present case.

4. That, it is humbly stated and submitted that the Hon'ble NGT, EZB, Kolkata was pleased to pass an order on 28.04.2023, wherein the directions contained in the operative part of the order in paragraph 25, 26 and 27 is reproduced as follows: -

"25. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following

Members:-

- (202)
- i) Senior Scientist / Environmental Engineer, Jharkhand State Pollution Control Board;
 - ii) Senior Scientist / Environmental Engineer, Integrated Regional Office, Ranchi, Ministry of Environment, Forests and Climate Change; and
 - iii) Senior Scientist / Environmental Engineer, Central Pollution Control Board;

26. The Committee shall visit the site in question and submit its report on affidavit with regard to the allegations made in the Original Application within four weeks.

27. The Jharkhand State Pollution Control Board, Respondent No. 4, shall be the Nodal Body for all logistic purposes and for filing the affidavit bringing on

7/10/20

record the Inspection Report of the Committee."

. That, accordingly, the Jharkhand State Pollution Control Board (Respondent No. 04), vide Ref. No. B-1387 dated 12/05/2023, nominated Shri A.K. Yadav, Regional Officer, Regional Office - Cum Laboratory, Hazaribagh of JSPCB as the member of the said Committee on behalf of JSPCB to look into the matter and act in furtherance to the directions of Hon'ble NGT, EZB, Kolkata.

Photocopy of the Board's Letter No. B-1387 dated 12/05/2023 is enclosed herewith as Annexure - 1.

6. That, it is humbly stated and submitted that the said Committee conducted field visit of the site in question and submitted its Report which inter alia presents the detailed paragraph wise findings, emerging observations made and discussions held with the respondents and after perusal of related documents by the Committee.

Photocopy of the Report of
the Committee dated
22/05/2023 is annexed and
marked as Annexure - II.

7. That, it is humbly stated and submitted that the
Hon'ble Tribunal may be pleased to accept the
Report submitted by the Committee, constituted
by the Hon'ble Tribunal vide order dated
28/04/2023.

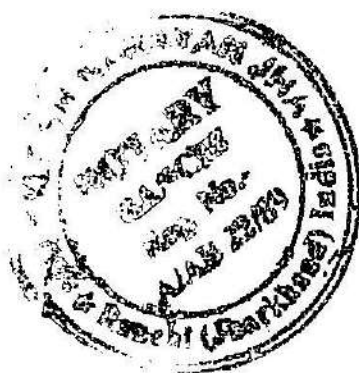
8. That, this Counter Affidavit is filed bonafide
and in the interest of justice.

9. That the statement made in forgoing paragraphs
are true to my knowledge in annexure are true
copy of its original.

Yati Chandra Kumar
DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of 25th July, 2023
that the averments & facts stated herein above are
true and correct to my knowledge and belief and
nothing material has been concealed therefrom.



Yati Chandra Kumar
25/7/2023
NOTARY PUBLIC
RANCHI

Yati Chandra Kumar
DEPONENT

Authorised under Notaries
& Notaries Rules 1956 by Govt.
Jharkhand, Ranchi



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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ByEmail

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No. B/-1357

Ranchi, Dated. 12/05/2023

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Director General (DDG),
Integrated Regional Office,
MoEF&CC, Ranchi.
The Regional Director,
CPCB Regional Directorate,
Kolkata.

Sub: Compliance of order of the Hon'ble NGT, Eastern Zone Bench, Kolkata order dated 28.04.2023 in Original Application No. 44/2023 (EZ) in the matter of Rakesh Srivastava Vs Bihar Foundry and Casting Limited & Ors. - Regarding.

Sir

In connection with the above subject matter - I am directed to inform that the Hon'ble NGT, Eastern Zone Bench, Kolkata has passed an order dated 28.04.2023 in Original Application No. 44/2023 (EZ) in the matter of Rakesh Srivastava Vs Bihar Foundry and Casting Limited & Ors. (copy enclosed). The Operative part of which is as follows:-

- "25. Considering the allegations made, we deem it appropriate to constitute a Committee comprising of the following Members:- i) Senior Scientist / Environmental Engineer, Jharkhand State Pollution Control Board; ii) Senior Scientist / Environmental Engineer, Integrated Regional Office, Ranchi; Ministry of Environment, Forests and Climate Change; and iii) Senior Scientist / Environmental Engineer, Central Pollution Control Board;*
- 26. The Committee shall visit the site in question and submit its report on affidavit with regard to the allegations made in the Original Application within four weeks.*
- 27. The Jharkhand State Pollution Control Board, Respondent No.4, shall be the Nodal Body for all logistic purposes and for filing the affidavit bringing on record the Inspection Report of the Committee.*
- 28. List on 29.05.2023."*

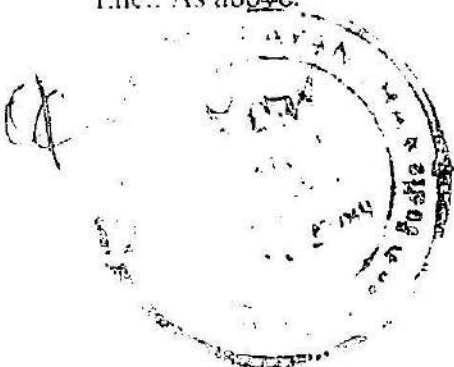
In view of the above, Sri A. K. Yadav, Regional Officer, JSPCB Regional Office - Cum - Laboratory, Hazaribagh (7250218115; Email: - jspcb_hazaribagh@rediffmail.com) is nominated as the member of the committee on behalf of JSPCB to look into this matter.

This is for your information and necessary action please. It is, requested to submit the desired report at an earliest (preferably before 20/05/2023).

Thanking you.

Encl: As above.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary



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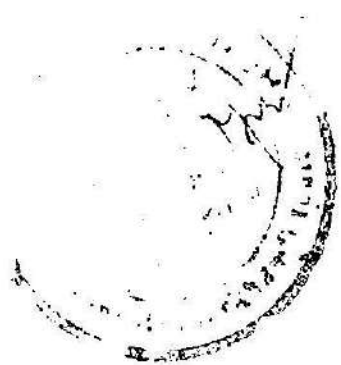
Memo No. B.13.87

Ranchi, dated...12/05/2023

Copy to: - The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Hazaribagh for information and it is directed to coordinate with the committee members for inspection and submit the inspection report to the Headquarters by 20/05/2023.

(Yatindra Kumar Das)
Member Secretary

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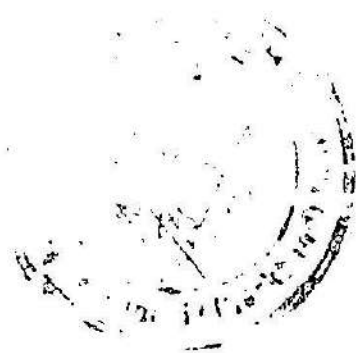
Inspection report of Committee constituted by the Hon'ble National Green Tribunal, Eastern Zone, Kolkata in Rakesh Shrivastava vs M/s Bihar Foundary & Casting Ltd. & Others in O.A. No. 44 / 2023 / EZ.

- (1) The petitioner's grievance relates to alleged violation of environmental laws and norms.

The Tribunal, vide its order dt. 28.04.2023 constituted a 3 - member committee to verify the factual position on the ground, regarding compliance of above condition. The committee comprising of

1. Sri M. R. Prasad, Scientist "C" (representative Ministry of Environment, Forest and Climate Change (MoEF & CC)", Regional Office, Ranchi).
2. Sri Toufic Aslam, Scientist "C" (representative Central Pollution Control Board, Regional Directorate, Kolkata).
3. Sri A. K. Yadav (representative Jharkhand State Pollution Control Board, which acted as the Nodal Agency).

This report presents the findings emerging observations made and discussions held with the respondent during the field visit on 13/05/2023, and perusal of related documents by the committee.



BIHAR FOUNDRY & CASTINGS LTD. "BFCL" Statement in line of NGT order Dated- 28/04/2023

Statement	
S. No.	Points



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The grievance relates to alleged violation of environmental laws and norms by M/s Gautam Ferro Alloys and Bihar Foundry and Casting Limited (hereinafter referred to as "BFCL") by expanding and running their factories without obtaining Environmental Clearance (hereinafter referred to as "EC") and other permissions/consents. It is said that consent to establish and consent to operate was issued in the name of M/s. Gautam Ferro Alloys but the said consent is being used commonly by two Proponents namely, M/s Gautam Ferro Alloys and M/s. BFCL in an illegal manner. Since both the proponents are independent entities, consent issued to one could not have been utilized by another unit.

Fara

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Bihar Foundry & Castings Ltd. is a company having Registration No. C.A. No. 127100J1197, B.O. 0000972, PAN No. AACB1852D, GST No. AACB1852D21, E.C. No. 2104000298 has two industrial units located at Patnagarh Industrial Area, Ramgarh

Gautam Ferro Alloys is not a legal entity and is only a calling name for the ferro alloys unit of Bihar Foundry & Castings Ltd. As reported by the Unit's representative with affidavit - Annexure no. 1.

- (1) Sponge Iron, Captive Power Plant (WHRB) and Induction Furnaces unit and
- (2) Ferro Alloys two separate premises

The Details of requisite Clearance/permission of these two industrial units.

The status of EC, CTE & CTO of the two industrial units of BFCL- is tabulated below:-

Environmental permissions	Unit I- Bihar Foundry and Castings Limited, having Captive Power Plant (WHRB) and Induction Furnaces unit		Unit II- Bihar Foundry and Castings Limited having Ferro Alloys	
	J-11011/310/2009-IA.II (I)	28.01.2010	J-11011/384/2010-IA.II (I)	31.10.2011
Clearance	Sponge Iron & Power-No.JSPCB /HO/RNC/CTO-11688308/2022/345	25.03.2022	No. JSPCB/HO/RNC/CTO4412165/2020/1819 (issued in the Name of M/s. Bihar Foundry & Castings Ltd. Unit Gautam Ferro Alloys)	10.11.2020
Consent To Operate	Induction Furnace-No.SPCB/HO 2025 /RNC/CTO-4426528/2019/2376	28.11.2019	Name of unit in CTO has been corrected to Bihar Foundry & Castings Ltd. Ferro Alloys Unit (Auto Renewal), Ref. No.1341	31st Dec. 2025
Hazardous Waste	No.JSPCB/RO/HZB/HWM6758830/2019/7	30.12.2019	No. JSPCB/HO/RNC/HWM6758737/2022/46	27.10.2022
Authorization	CGWA/NOC/IND/ORIG/2021/13540	26.03.2021	CGWA/NOC/IND/ORIG/2021/10528	02.01.2021
CGWA NOC				30th Sep. 2024
				1st Jan., 2024

Ferro Alloys Unit	Sponge Unit
MOEF&CC in its 24th Expert Appraisal meeting has considered the proposal for modification cum expansion of sponge iron, captive power plant and steel billet unit and decided the 2023 and recommended issue of E.C. under violation) subject to certain condition which is being complied by the company.	MOEF&CC in its 20th Expert Appraisal meeting has considered the proposal for expansion of sponge iron, captive power plant and steel billet unit and decided the issue FOR

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As mentioned in para 2 Bihar Foundry & Castings Ltd. is a company having Registration No. CIN No. U271 1234 1971 PLCCOO 0071 PAN

No. AAHC 13 1832D, GST No. AABCE11B52DE21, JE. C No. 219300/298 is having two industrial units i.e.

- A. Sponge Iron, Capive Power Plant (WHIRB) and Induction Furnaces unit and
- B. Ferro Alloys unit in the Kangeri Industrial Area in two separate premises.

It is further said that EC was issued in the name of M/s. BFCL but for obtaining consent to operate for M/s. Gautam Ferro Alloys, said EC was used by M/s. Gautam Ferro Alloys, is a proprietorship firm while M/s. BFCL is a company incorporated under the provisions of Companies Act and is a separate entity. The directors/promoters of BFCL have fraudulently used EC issued in the name of M/s. BFCL for obtaining consent to operate for M/s. Gautam Ferro Alloys



Para 4

It is further said that there are misrepresentation in areas of M/s. Ferro Alloys and Sponge Iron Plant EC was obtained by Bihar Foundries & Casting Ltd on 28.01.2010 for the sponge iron plant located at Plot No. 1364 admeasuring 14 Acres. Further, Bihar Foundries also obtained clearance for Ferro Alloys Plant located at Plot No. 1405 admeasuring 14 Acres on 31.10.2011. This shows that BFCL has total 28 Acres of area for its two plants of ferro alloys and sponge iron each admeasuring 14 acres. However, in the Consent to Operate dated 05.01.2016, obtained by M/s. Gautam Ferro Alloys which is situated on Plot No. 1405 shows its area to be 7.26 Acres only whereas the area of Sponge Iron Plant in Consent to operate dated 28.11.2019 is shown as 19 Hectare which is around 47.5 Acres.

The Plot numbers & Land Area for the two units of BFCL are correctly stated in the following Table for Unit-I to Sponge Units

- a) CTO No. JSPCB/HO/RNC/CTO 1168208/2022/345 valid upto 31st March 2025 (Sponge Iron/WHRH/Captive Power Plant)
- b) CTO No. JSPCB/HO 2025 /RNC/CTO 4476578/2019/2376 valid upto 31st December 2024 (Induction Furnace)

- 1. Lease Deed on 01.05.1974 Plot No. 1364 (part) Area 14 acre
 - 2. Lease Deed on 28.10.2015 Plot No. 1364P Area 5 acre
 - 3. Lease Deed on 29.11.2018 Plot No. 1405P Area 0.50 Acres
- Total Area - 19.50 acres.

For induction furnaces which is part of unit I and is within the total area 19.5 acre of Unit-I

For induction furnace unit of separate CTO was issued in which area was mentioned as 19 Ha.

Request letter for correcting the typographical error in Area from 19 Ha. to 19.5 acres in CTO of M S Billets has been submitted to JSPCB on 06.04.2023 (copy enclosed herewith as annexure-2)

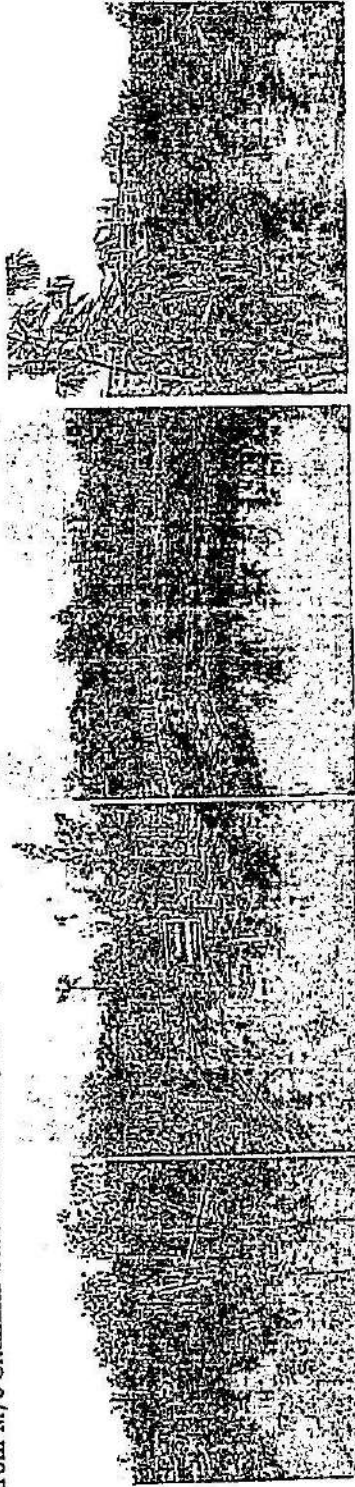
Induction Furnace and Sponge Iron unit are located within same premises of 19.50 acres Plot No. 1364(P).

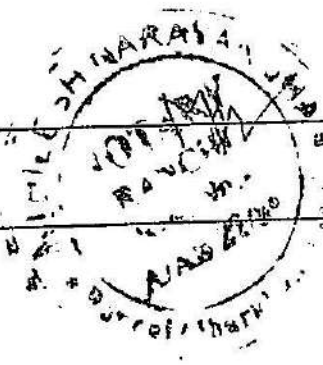
Similarly, Unit-II- Ferro Alloys is established on Plot No. 1405 (P).

CTO No. JSPCB/HO/RNC/CTO4412165/2020/1819 valid upto 31st December 2025

- 1. Lease Deed on 28.01.1988 Plot No. 1405P (part J1) Area 3.51 acre
 - 2. Lease deed on 20.01.2020 Plot No. 1405P (part) C5, C6, D8, C9, C10, F11 & F12) Area 3.67 acre
- Total Area - 7.18 acres

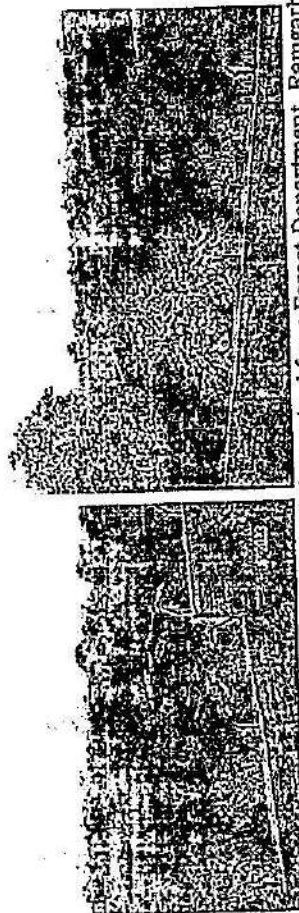
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Para 5	EC dated 28.01.2010 was issued to BFCL for its sponge iron plant situated at Plot No. 1364 admeasuring 14 acres only and it has fraudulently obtained consent to operate sponge iron plant at land area admeasuring 47.5 Acres. It clearly shows that BFCL is blatantly violating the environment laws by defrauding and misrepresenting before the 3 appropriate authorities and suppressing the relevant information pertaining to its plants.	EC No. J-11011/3, D-2009 IX BIL dated 28.01.2010. The company has taken and acquired additional 13.50 acres in the notified area. The current CTO No. JSLCB/II/2/KMC/TC/412/65, 2020-18P dated 31.12.2025 mentions area as 19.50 acres.
Para 6	There is also non-compliance of requirement of maintaining 33% area as green belt. Ground water is being illegally drawn and there is also separation in quantity of slag dump. Further alleged violations are summarized in the form of chart in the letter petition as under:	Unit-I : The process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are. Tree sapling upto 2021-22- 4620 nos. Area Covered- 4.62 acres which is 33% of 14 acres land. Unit-II : As observed at site, the project has developed plantation all along the boundary of the industry. However, due to constraints of space within the plant, the project proponent has acquired additional land, outside the plant measuring around 1 acre and 10 decimals over which it is proposed to grow plantation. The project proponent has given an undertaking that they would grow green belt as stipulated by the next monsoon. The project proponent has purchased 5000 nos. of plants from Bihar State Forest Department in July 2022 and 1140 numbers of plants from M/s Shalimar Sadabahar Nursery during October, 2022 for plantation. 



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In addition to green belt area within the plant premises of the two units of the company in the industrial area, the Forest Department, Raigarh will take up development of Green Belt (reforestation) of an area of 3.50 hectares in the survey plot no 1423/1 which will be 3.2 %.



Letter No.724 dated 17.04.2023 which is received from Forest Department, Raigarh.

Unit I and II total land 26.680 acres 40% area is 10.672 acres on green belt has been developed and adjacent land 3.50 Ha. (8.650 acres) which is procured from the Forest Department in addition to existing green belt area of land.

Unit-I Ground Water abstraction NOC for Bihar Foundry & Castings Ltd.- NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No.CGWA/NOC/IND/ ORIG/2021/13540 from 26.03.2021 to Valid up to-25.03.2024.

Unit-II Ground Water abstraction NOC for Bihar Foundry & Castings Ltd. (Ferro Alloys Unit) - NOC for withdrawal of 35 KLD underground water has been granted by CGWA vide Letter No.CGWA/NOC/IND/ ORIG/2021/10628 dated 02.01.2021 with validity up to 01.01.2024.

Unit-I & II Permission for withdrawal of water from River Damodar vide letter no. MD/DVRR/W-6(145)/2022/738-43 dated 20.12.2022 from WRD, Govt. of Jharkhand for water permission to the quantity of 0.598 MCM for both units i.e. DRJ unit & adjacent Ferro Alloy unit.

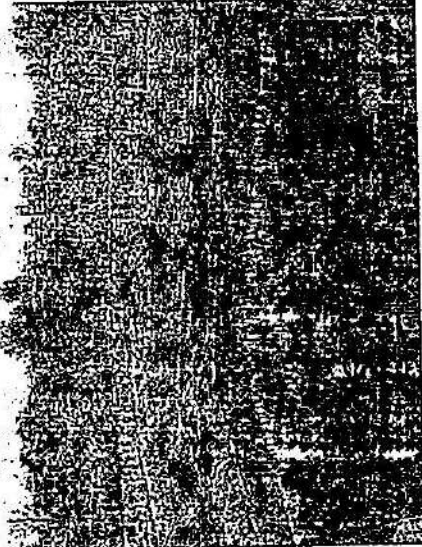
Solid Waste management-	
Solid Waste	Mode of Disposal
Char	Char is being and would continue to be sold to nearby AFBC based Power Plant located in the industrial cluster. GST Invoice of sold Char is enclosed as annexure-5
Silo Dust	Both the solid wastes generated are to be used for filling up the low-lying area of Raigarh area. Copy of the letter received from Raigarh Municipality is enclosed as annexure-6
Slag	Both the solid wastes generated are to be used for filling up the low-lying area of Raigarh area. Ref annexure-6

Environment Status:

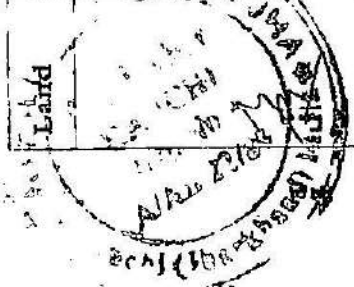
Air	Stipulation of conditions such as:	Status	Statement
i	Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutants.		CEMS (Continuous Stack Emission Monitoring System) are installed in both DRI & Ferro Alloys unit with connectivity to the server of JSPCB & CPCB. The real time online data for PM is continuously visible in the portal JSPCB & CPCB. (Acopy of data is enclosed herewith as annexure-4).
	CAAQMS may be installed in all large/medium red category industries (air polluting)		PM 10 Analyzer is installed in this plant with connectivity to JSPCB server and data is continuously visible in the public domain in the JSPCB website "www.jspcb.nic.in". PM 10 values are always within the prescribed limit of 100 micro gram/m3. (Copy of data is enclosed herewith as annexure-5).
iii	Effective fugitive emission control measures should be imposed in the process, transportation, packing etc.		Transportation of raw materials/ solid wastes is ensured through covered trucks only. Unit has installed - 59 Nos of fixed water sprinklers & 100 Nos. of Fog nozzles for water spraying. Bag filters are installed at all the vulnerable points at coal and iron ore screening section, crusher house, product house, cooler discharge, intermediate bins, coal in ejection points of DRI plant and dust extraction system.
			Details of Bag Filter: In dust prone areas Water Sprinkling is also done using Water Tankers. Major raw material is kept in closed shed Conveyor belts are used where ever required. Unit has dust sweeping machine mounted on tractor and dust sweeping is carried out regularly through this road sweeping machine.
iv	Transportation of materials by rail/conveyor belt wherever feasible.		No fugitive emission control system was observed at the raw material unloading point of Sponge Iron manufacturing unit
			Major raw material transportation is done by rail up to the nearest railway station and from there by road in tarpaulin covered truck. Hence road transport is minimised.
v	Encourage use of cleaner fuels (pet coke/furnace Oil/LSHS may avoided.		Unit is not using pet coke, furnace oil or LSHS.

Best Available Technology may be used for dust collection. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	A dust sweeping machine installed on tractor regularly sweeps dust from all the transport roads. Unit-I: The process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are. Tree sapling upto 2021-22- 4620 nos. Area Covered - 4.62 acres which is 33% land of 14 acres. Unit-II: As observed at site, the project has developed plantation all along the boundary of the industry. However, due to constraints of space within the plant, the project proponent has acquired additional land, outside the plant measuring around 1 acre and 10 decimal over which it is proposed to raise plantation. The project proponent has given an undertaking that they would raise green belt as stipulated by the next monsoon. The project proponent has purchased 5000 nos. of plants from Bihar State Forest Department in July 2022 and 1140 numbers of plants from M/s Shalimar Sadabahar Nursery during October, 2022 for plantation. Letter No.724 dated 17.04.2023 which is received from Forest Department, Ramgarh. Unit I and II total land 26.680 acres of 40% areas 10.672 acres in green belt developed and adjacent land 3.50 Ha. (8.650 acres) which is procured from the Forest Department in addition to existing green belt area of land. Unit- I Ground Water abstraction NOC for Bihar Foundry & Castings Ltd.- NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No. CGWA/NOC/IND/ ORIG/2021/13540 from 26.03.2021 to Valid up to-25.03.2024.
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Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc. Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be Carrying capacity of the roads has not been assessed by the 4 widened, shall be prescribed as a condition.	Avenue plantation on road side has been carried out. Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi - Hazaribagh) is at a distance of 7.0 Kms. Nos. of trucks required after expansion project will be 50 trucks /day or transporting raw materials, products and wastes. Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
Water	Stipulation of conditions such as: i. Reuse/recycle of treated waste water, wherever feasible.
No waste water is discharged outside the plant premises. Entire process water is recycled and reused. thus it is maintaining Zero Liquid Discharge.	
Regular monitoring of Effluent analysis is carried out by NABL accredited Laboratory. A detailed water harvesting plan has already being submitted on 30.11.2022 at IRO MoEF & CC, Ranchi. ZLD is properly maintained. Waste domestic water generation in our Ferro Alloys plant is less than 10 KLD.	ii. Continuous monitoring of effluent quality/quantity in large and medium Red Category Industries (water polluting). iii. A detailed water harvesting plan may be submitted by the project proponent. iv. Zero liquid discharge wherever techno economically feasible. v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP.

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	Stipulation of conditions such as:	Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	1. For Unit I, 14.00 acres land has been given by state Govt. for industrial purpose on lessee for 99 years in 1974 and for Unit II, 3.51 acres land has been given by state Govt. for industrial purpose on lessee in 1985 for 99 years and for Unit-I, 5.50 acres land has been given by state Govt. for industrial purpose in the year 2015 and 2018 for 30 years for Unit-II, 3.67 acres land has been given by state Govt. for industrial purpose in the year 2020 for 30 years Total area of land for Unit I & II is 26.680 acres. Of which 40% area is 10.672 Acres has been kept for green belt development and another land adjacent to the plant measuring area 3.50 Ha. (8.650 acres) has been procured from the Forest Department in addition to existing green belt area of land. (A copy of Letter No.724 dated 17.04.2023 is enclosed herewith as annexure-6).
ii		Stipulation if greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Avenue plantation on road side has been carried out.
iii		Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	Not applicable as it is a Ferro Alloy plant. (Permission of municipality is enclosed.
iv		More stringent norms for management of hazardous waste. The waste generated should be preferably utilized inco-processing.	We have obtained Authorization for Hazardous Waste disposal from Jharkhand State Pollution Control Board vide Ref. No. JSPCB/RO/HZB/HWM-6758830/2019/7 dated 30.12.2019 for Bihar Foundry & Castings Limited and vide Ref. No.JSPCB/HO/RNC/HWM-6758737/2022/46 dated 27.10.2022 for Ferro Alloys unit separately.
Other Conditions (Additional)		i Monitoring of compliance of EC Conditions may be submitted with third party audit every year.	As per EC condition Environmental Monitoring is done regularly by third party NABL accredited Laboratory duly registered by Jharkhand State Pollution Control Board and reports are submitted to MOEF & CC and JSPCB on regular basis.

ii	Corporate social Responsibility.	Socio- economic development activities like community development program, educational program, drinking water supply and health care etc. is being done regularly in the surrounding villages. Details have already been submitted to MoEF & CC IRO Ranchi.
iii	The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environment Clearance.	BFCL has well laid Environmental Management System in place and established environment department with senior level.

OTHER OBSERVATIONS:

It was observed by the committee that the project had stored raw materials well covered with polythene sheets within their premises. It was stated that this was purely temporary and the storage was due to construction and repair activities undertaken within the project area. It has been assured that they would remove all the raw materials stored outside within two months.

CONCLUSION:

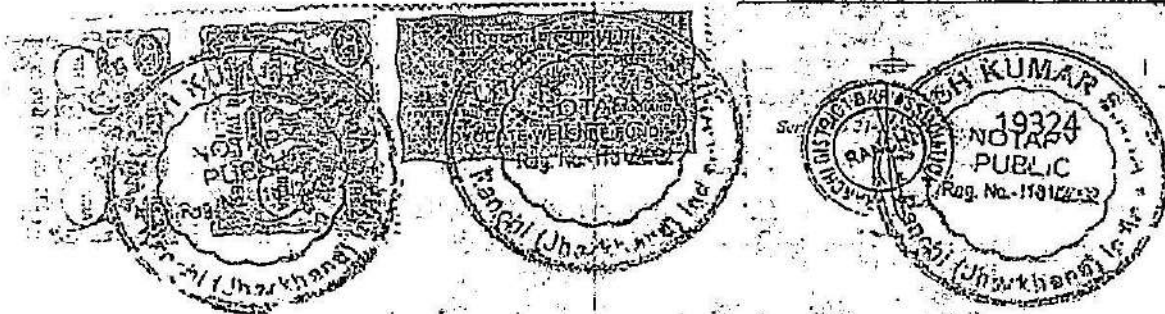
The members of the Joint Committee, after visiting the Sites, going through the documents/reports submitted by the project authorities are of the opinion that there are certain non-compliances to the conditions stipulated in the statutory clearances obtained observed for both the industrial units. It is also submitted by the project authorities that there have been some mistakes committed by the project proponents while filling up the forms submitted Jharkhand State Pollution Control Board., thereby resulting in discrepancies in the figures relating to the land area for which action is being taken by them for rectification.

Toufic Aslam 22/05/23
(Toufic Aslam)
Scientist "C"
CPCB, Kolkata

M R Prasad 22/5/23
(M R Prasad) 22/5/23
Scientist "C"
MoEF & CC, R.O. Ranchi

A. K. Yadav 22/5/23
(A. K. Yadav)
Regional Officer
JSPCB, Hazaribagh

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Enclosure-1AFFIDAVIT

I, Hari Krishna Budhia, son of late R.K. Budhia, aged about 78 years, resident of Near Surendra Nath Centenary School, Dipatoli, P.O. Bariatu, P.S. Sadar, District Ranchi do hereby solemnly affirm and declare as follows:-

1. That I am the Managing Director of the M/s Bihar Foundry & Castings Ltd. having its registered office at Main Road, Ranchi-834001 (Jharkhand) and I am fully conversant with the activities and operation of the company.
2. That Bihar Foundry & Castings Ltd. is a company having Registration No./CIN No.U27100JH1971PLC000912, PAN No.AACB1852D, GST No.AACB1852D1ZI, IEC No. 2193000298 under this company we have two units (1) Sponge Iron unit including Captive Power Plant and Induction Furnace and (2) Ferro Alloys unit having Submerged Arc Furnaces.
3. That Gautam Ferro Alloys is not a legal entity and is only a calling name for the ferro alloy unit of the Bihar Foundry & Castings Ltd.

Sworn and signed on this the 11th day of the month of April, 2023
at Ranchi.

FOR BIHAR FOUNDRY & CASTINGS LTD.

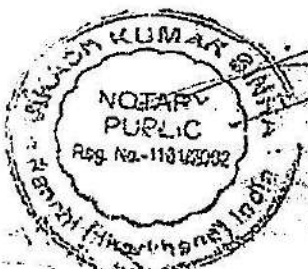
Hari Krishna Budhia

MANAGING DIRECTOR
Deponent

The deponent who is identified by Sri
..... Adv., Ranchi
by me do hereby solemnly affirm and declare that
the statement made above are true to best
of their knowledge and belief.

Identified

Advocate, Ranchi

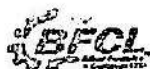


Vikash Kumar Singh
NOTARY PUBLIC, RANCHI

Signature of Advocate
Identification of Lawyer

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ENCLOSURE-2



Ref: BFCL/ENV/2022/25

Date: 06.04.2023

To,
The Members Secretary
Jharkhand State Pollution Control Board
TA Division Building,
Ground Floor, HEC,
Dhurwa, Ranchi (Jharkhand).

Sub: Correction of area in Consent to Operate of M/s Bihar Foundry & Castings Ltd. for MS Billets plant.

Ref: CTO Ref. No.JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019

Dear Sir,

With reference to the subject noted above this is to submitted that Consent to Operate of M/s Bihar Foundry & Castings Ltd. has been issued vide Ref. No.JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 for MS billets Plant. In this Consent to Operate the area of the plant has been mentioned 19 Ha. In this regard this is to mentioned that the plant area is 19 acres not 19 Ha. The copies of the land lease issued by RIADA are enclosed herewith for your reference.

It is therefore requested to re-issue Consent to Operate with area 19 acres instead of 19 Ha. We shall always remain obliged to you for this kind act.

Thanking you,

Yours faithfully,
For Bihar Foundry & Castings Ltd.

(Authorised Signatory)

- Encl: 1) A copy of Deed No.5057 dated 01.05.1971 Area 14 acres
2) A copy of Deed No.2723 dated 23.10.2015 Area 5 acres
Total Area=19.00 acres

[Handwritten signature and stamp]

Bihar Foundry & Castings Limited

Works :- Ramgarh Industrial Area, P.O.- Morar, Dist.- Ramgarh, Jharkhand - 829117.
Registered Office :- Main Road, Ranchi, Jharkhand - 834001.
CIN No. - U37120JH1971PLC000012 & GST No. - 20AAACR1852D1Z1
Landline :- 0651-2202699 Fax :- 0651-2202799 Email :- bfcigfa@gmail.com

ENCLOSURE-3**BFCL**

Ref: 2022-23/

Date: 15.11.2022

To,
The Ministry of Environment, Forest & Climate Change
East Central Zonal Office, Ranchi
Ranchi-834002

Re: Our Ref. No. GFA/ENV/2022/06 dated 29.04.2022

Dear Sir,

We undertake that the greenbelt development as per CPCB norms is under progress and shall be completed as per norms in the ensuing rainy season.

We further undertake that we have already developed greenbelt in the existing area and we are further increasing it by way of raising new plants thus making it more dense and environment friendly.

We further undertake to develop greenbelt in the newly acquired adjacent land by our company. The purchase of adjacent land was necessitated for creating requisite greenbelt area of 33% which will be accomplished by the next rainy season.

Yours faithfully,

Bihar Foundry & Castings Ltd.

Gaurav Budhia
(Gaurav Budhia)
Dir. 101

Bihar Foundry & Castings Limited

Works: Ramgarh Industrial Area, P.O.- Marar, Dist.- Ramgarh, Jharkhand - 829117.
Registered Office :- Main Road, Ranchi, Jharkhand - 834001.
CIN No :- U27100JH1971PLC000912 & GST No :- 20AABC81852D121
Landline :- 0651-2202699 Fax :- 0651-2202799 Email :- bfcigfa@gmail.com

ENCLOSURE-4CEMS DATA

Industry: BIHAR FOUNDRY & CASTINGS LTD (Ferro Alloys Unit)
 Industry Category: Iron & Steel
 Address: INDUSTRIAL AREA MARAR, RAMGARH, Jharkhand

Date	STACK 1 PM mg/Nm3	STACK 2 PM mg/Nm3
3/15/2023	40.30	40.19
3/16/2023	40.57	38.97
3/17/2023	40.78	40.44
3/18/2023	40.59	40.21
3/19/2023	40.33	40.05
3/20/2023	40.88	40.32
3/21/2023	40.97	40.94
3/22/2023	40.26	40.78
3/23/2023	40.70	41.05
3/24/2023	40.71	39.80
3/25/2023	40.39	39.57
3/26/2023	40.72	39.73
3/27/2023	40.19	39.82
3/28/2023	40.34	39.71
3/29/2023	40.52	40.44
3/30/2023	40.51	39.58
3/31/2023	40.68	39.03
4/1/2023	40.42	40.62
4/2/2023	40.36	39.96
4/3/2023	41.16	40.71
4/4/2023	40.82	39.25
4/5/2023	40.37	40.15
4/6/2023	40.65	39.33
4/7/2023	40.67	40.11
4/8/2023	41.05	39.54
4/9/2023	40.70	39.40
4/10/2023	40.61	38.85
4/11/2023	40.14	40.80
4/12/2023	40.49	40.81
4/13/2023	40.73	39.45
4/14/2023	40.20	39.77
4/15/2023	40.40	39.33

ENCLOSURE-5CAAQMS DATA

Industry: BIHAR FOUNDRY & CASTINGS LTD (Ferro Alloys Unit)
 Industry Category: Iron & Steel
 Address: INDUSTRIAL AREA MARAR, RAMGARH, Jharkhand

Date	AAQ PM10 ($\mu\text{g}/\text{m}^3$)
3/15/2023	68.83
3/16/2023	66.04
3/17/2023	67.33
3/18/2023	68.22
3/19/2023	67.17
3/20/2023	65.91
3/21/2023	66.59
3/22/2023	71.05
3/23/2023	68.02
3/24/2023	67.04
3/25/2023	69.50
3/26/2023	67.08
3/27/2023	68.94
3/28/2023	68.97
3/29/2023	68.33
3/30/2023	67.90
3/31/2023	69.07
4/1/2023	65.27
4/2/2023	63.95
4/3/2023	68.41
4/4/2023	66.70
4/5/2023	69.65
4/6/2023	67.75
4/7/2023	67.84
4/8/2023	68.11
4/9/2023	69.426
4/10/2023	69.96
4/11/2023	67.00
4/12/2023	66.09
4/13/2023	68.59
4/14/2023	68.42
4/15/2023	69.19

Annexure -6

कार्यालय:- वन प्रमंडल प्रदाधिकारी, रामगढ़ वन प्रमंडल, रामगढ़।

(सिरो रोड, निचुरा रो आर एन मोटे, पो-मयार, जिला-रामगढ़, पिन-829117)

Email Id - dfo-ramgarh@gov.in

Mobilo No. 89877-90306

पत्रांक - 724 / रामगढ़ दिनांक 17/04/23

सेवा में,

General Manager
Bihar Foundry Casting Limited
Industry Area, Ranchi Road, Marari
Ramgarh

विषय :-

वित्तीय वर्ष 2023-24 से 2029-30 तक के BFCU के अन्तर्गत वन विभाग (रामगढ़ वन प्रमंडल, रामगढ़) के द्वारा कार्यान्वित की जाने वाली वनरोपण स्थल का विशिष्ट प्राक्कलन तैयार कर प्रस्ताव भेजने के संबंध में।

प्रसंग :-

वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, भारत सरकार के पत्रांक-F.No. J-11011/310/2009-IA II (1) dated 28/01/2010.

महोदय,

उपरोक्त विषयक प्रस्तावित पत्र के संबंध में सूचित करना है कि बिहार फाउंड्री कास्टिंग लिमिटेड के पर्यावरणीय स्वीकृति में लगाये गये शर्तों के अन्तर्गत में 3.50 हे० भूमि पर वित्तीय वर्ष 2023-24 से 2029-30 तक वन विभाग (रामगढ़ वन प्रमंडल, रामगढ़) के द्वारा कार्यान्वित की जाने वाली वनरोपण स्थल का विशिष्ट प्राक्कलन तैयार कर प्रस्ताव भेजी जा रही है जो निम्नवत है -

क्र. सं.	प्रोजेक्ट का नाम	क्षेत्रफल (हे. मी.)	अग्रिम कार्य की प्राक्कलित राशि	कुल सात वर्षीय प्राक्कलित राशि
1	भू-संरक्षण एवं वनरोपण (Chain Link Fencing Loh. Angel)	3.50	1658914.00	3416036.00
2	निरीक्षण/अनुवर्तन श्रमिक प्रतिशत की राशि		82946.00	170802.00
	कुल योग		1741860.00	3586838.00

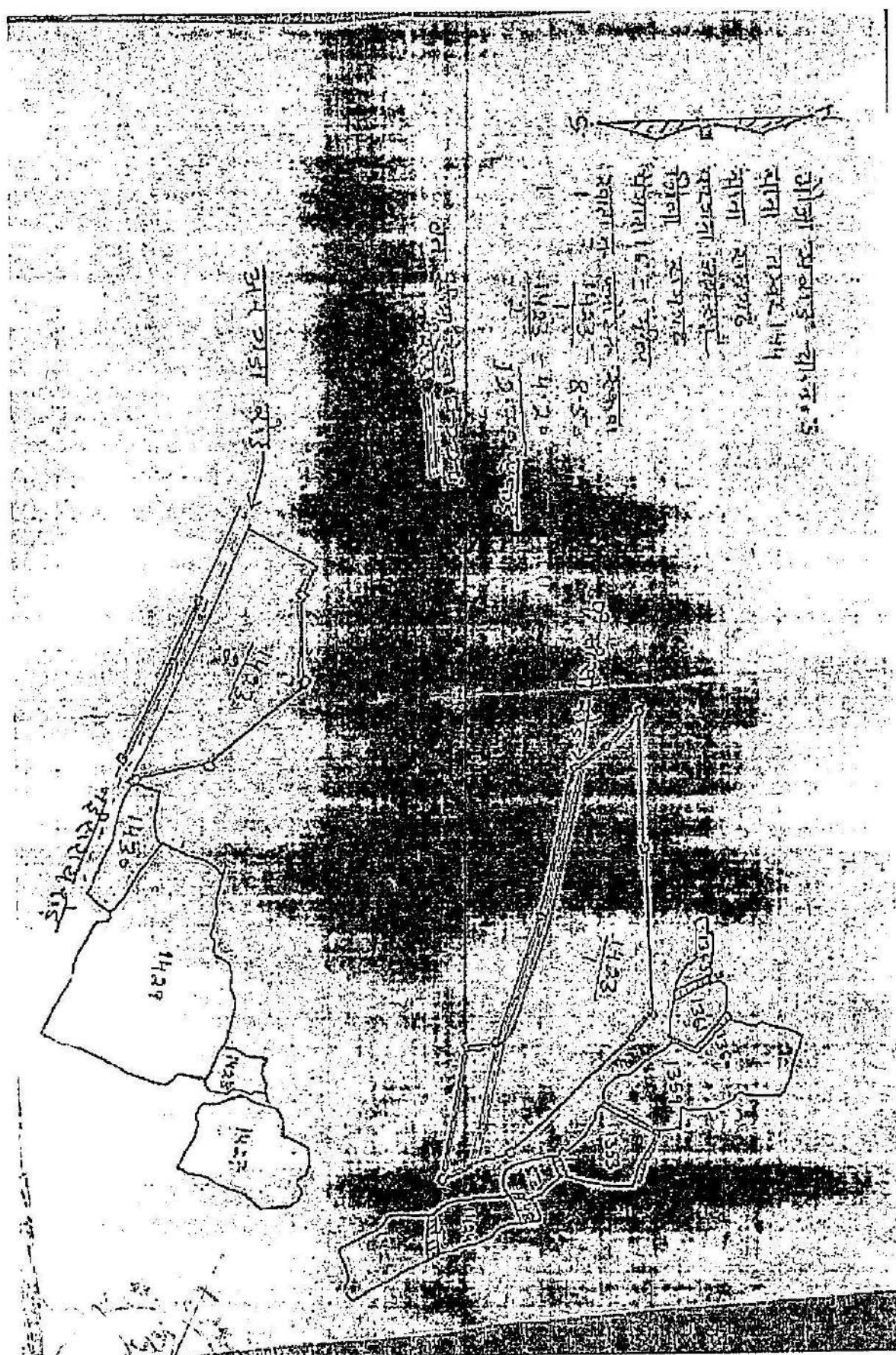
अतः अनुरोध है कि कुल सात वर्षीय कार्य की राशि रु. 35,86,838/- (पच्चीस लाख छियासी हजार आठ सौ अड़तीस) रुपये का चालान के माध्यम से कोम्पायर्स के वन प्रबंधन लोक लेखा (प्राप्तियां) सीधे 8782 में जमा करना सुनिश्चित कर ताकि प्राक्कलन के अनुसार कार्य प्रारंभ किया जा सके।

नोट :- आरखण्ड सरकार द्वारा सज्जदरी दर में वार्षिक वृद्धि के पर्यायत बड़े सज्जदरी दर की मांग की जा सकती है।

अनुलग्नक :- संशोधन।

आपका विश्वासी

वनी प्रमंडल प्रदाधिकारी



ANNEXURE - "C"

85



भारत सरकार / Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय/Integrated Regional Office
पता: द्वितीय मं, झारखण्ड राज्य आवास बोर्ड मुख्यालय, हर्मु चौक, राँची, झारखण्ड - 834002
Add: 2nd Floor, Headquarter-Jharkhand State Housing Board, Harmu Chowk, Ranchi, Jharkhand - 834002
Tel: 0651-2410002, 2410007; E-mail: ro.ranchi-mef@gov.in



File No. 103-254/09/EPE/925

Date: 21.02.2023

सेवा में,

वैज्ञानिक 'F'/निदेशक (अनुवीक्षण सेल),
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज,
नई दिल्ली - 110003

विषय: Site Inspection/Monitoring Report of Expansion of Steel Plant (Sponge Iron Plant 99000 TPA Ingots/Billets 75000TPA, MS structure Bar 49500 and Captive Power Plant 10MW) at plot no 1364 Ramgarh Industrial Area, Village Marar District Ramgarh in Jharkhand by M/s Bihar Foundry & Castings Limited.

सन्दर्भ: Ministry's clearance letter no. J-11011/310/2009-IA.II(I) dated 28.01.2010.

महाशया/महाशय,

I am directed to inform that the project 'Expansion of Steel Plant (Sponge Iron Plant 99,000 TPA Ingots/Billets 75,000 TPA, MS Structure Bar 49,500 and Captive Power Plant 10 MW) at plot no: 1364', Ramgarh Industrial Area, Marar village, Ramgarh Dist. in Jharkhand by Ms. Bihar Foundry and Casting Limited was monitored by Integrated Regional Office, Ranchi on 05-01-2023 as Project Proponent requested for certified compliance report. The detailed inspection/monitoring report is annexed herewith. Observations made and directions given to the project on the stipulated conditions of the environment clearance are as follows:

1. Stipulated Specific Condition (ii): The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.
2. Stipulated Specific Condition No. (xix): Being complied. The project proponents need to ensure survival and better growth of plantations raised.
3. Stipulated Specific Condition No. (viii): Project authorities may improve further in water harvesting measures.

4. EC Amendment letter dated 25.09.2012: Partially complied. The project authorities should sell char to Inland Power Ltd as per the EC stipulation. Presently they are selling char to Inland Power Ltd and other units in the cluster.

This issues with the approval of Dy. DGF(C) and HoD, IRO Ranchi.

Encl: As above

Yours faithfully,


(एम. आर. प्रसाद)
वैज्ञानिक 'C'

21/02/23

Copy to:

1. PPS to DGF&SS, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली- 110003 (को सूचनार्थ)
2. वन महानिरीक्षक(ROHQ), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली- 110003 (को सूचनार्थ)
3. वैज्ञानिक 'F' निदेशक/, (Kind attention: Dr. R.B.Lal), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली- 110003
4. सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पब्लिक टी. ए. डिवाजन भवन, एच. इ. सी. कैम्पस, पी. ओ. धुर्वा, राँची- 834004 झारखण्ड
5. महाप्रबंधक(पर्या.), Ms. Bihar Foundary and Casting Limited, Distt - Ramgarh, Jharkhand.
(Reply/action taken report to the above points must be submitted to IRO Ranchi within 15 days of receipt of this letter).


(एम. आर. प्रसाद)
वैज्ञानिक 'C'

21/02/23

MONITORING REPORT

The project was monitored at site on 05.01.2023 by Mr. M.R. Prasad, Scientist 'C' from the Integrated Regional Office Ranchi with respect to verification of the status of compliance to the conditions of Environment Clearance and subsequent amendments issued by the Ministry to the project, to M/s Bihar Foundry and Castings Limited. The details on the Environment clearance accorded and subsequent amendments are given below:

Sn	Ministry's letter number	Date
1	Environment clearance No J-1101/310/2009-IA II(I)	28.01.2010
2	Amendment letter for Captive Power Plant capacity from 10 MW to 15 MW No. J-11011/310/2009-IA.II(I)	07.02.2012
3	Amendment in Environment clearance letter No. J-11011/310/2009-IA.II(I)	25.09.2012

During the monitoring, the following Officials of the project were present:

1. Shri Bishnu Upadhaya General Manager, Administration
2. Shri Sajid Raza General Manager, DRI Plant
3. Shri B. K. Gupta General Manager, Environment
4. Shri Sandip, Dy. General Manager, WHRB

PRESENT STATUS OF THE PROJECT:

The Industrial unit sponge iron plant of M/s Bihar Foundry and Castings Limited engaged in manufacturing of steel billets & sponge iron, with an existing production capacity plant having Sponge Iron unit of 99,000 TPA (3x100TPD) capacity alongwith 5 MW power unit based on WHRB and SMS consisting of Induction furnaces for manufacturing of steel billets 75,000TPA.

The details on various industrial components installed as per the environment clearance letter issued by the Ministry and the Consent to Establish issued by the Jharkhand State Pollution Control Board are tabulated below:

Sn	Industrial Unit/Component as per the EC issued	Existing facility as per the CTE	Present status
1	Sponge Iron Plant	3 x 100 TPD 99, 000 TPA	Commissioned and Operational
2	Induction Furnaces (IFs) With CCM	(2x3t+1x6t+1x10t FFs) 75, 000 TPA of Billets	Commissioned. Presently production is 48, 000 TPA of Steel Billets
3	Rolling Mill	49, 500 TPA (150 TPD)	Not implemented
4	Captive Power Plant (CPP)	15 MW	
	WIIRB	5 MW	Installed
	AFBC	10 MW	N I L Not Installed

It was observed that the project has not installed AFBC Boiler in the plant. Similarly, Rolling Mill component has not been installed within the industrial plant.

The Ministry has issued amendment to Environment clearance granted by the Ministry vide letter No. J-11011/310/2009-IA.II(I) dated 07.02.2012 in which the change made is with respect to increase in the capacity of Captive Power Plant from 10 MW to 15 MW.

Subsequently, the next amendment letter No. J-11011/310/2009-IA.II(I) dated 25.09.2012 was issued by the Ministry in which the Stipulated Specific condition No. (xiii) of the EC letter granted on 28.01.2010, has been amended for commissioning of CPP in another additional 3 years of time i.e. upto 2015.

It is submitted by the Project Proponent vide letter No. 22-23/317 dated 11.02.2023, that a proposal had been submitted to the Ministry in which it was mentioned that they have not installed Rolling Mill & AFBC CPP and for this, they have sought extension of time for another period of 3 years time for installation of the same. In the minutes of the 29th Reconstituted EAC (Industry), mentioned at para 29.5.6, it is stated that " the Committee extended the validity of EC for a period of 3 years with effect from 28.01.2015. Regarding request of the PP to send char generated in all the three 100 TPD Sponge Kilns to Inland Power Ltd. till its 10 MW power plant of the Company is commissioned, the Committee decided that this could be agreed to and a condition stipulated in the EC letter for this interim arrangement."

It is learnt from the project proponents through their letter dated 11.02.2023, that they applied to the Ministry for expansion of their industrial unit in 2019, for which Ministry granted TOR vide letter No.J-11011/310/2009-Ia.II(I) dated 31.03.2020, without the industrial components of Rolling Mill and AFBC Boilers. Subsequently, the project proponent applied to the Ministry for amendment of TOR granted, with respect to installation of AFBC Boiler and Rolling Mill. The amendment of TOR has been issued by the Ministry vide letter No. IA-J-11011/424/2010-IA.II(Ind-I) dated 08.02.2013 for "Expansion of steel plant-Sponge Iron through DRI Kilns from 99,000 TPA to 4,05,375 TPA WHRB Based Power Generation from 5.0 MW to 29 MW, New AFBC Plant of 8.0 MW Capacity, MS Billets/Hot Billets through Induction furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA and New Slag Crusher of 120 TPD.

During the site inspection carried out, it was noted that the industrial unit was in operation.

The workers were provided with PPE kits and were wearing them. It was observed that repair/maintenance works for drainage system and central soft water storage tank within the industrial plant were in progress. The project proponent has maintained good housekeeping within the plant.

The detailed point-wise status of compliance report has been prepared based on the on-site visit and observations made, discussions held with the project authorities and reports submitted by the project authorities.

Government of India
Ministry of Environment, Forests and Climate Change (MoEF & CC)
Integrated Regional Office - Ranchi

MONITORING REPORT

PART I

DATA SHEET

1		Project Type River Valley/Mining/Industry/Thermal/ Nuclear/Other Specify	:	Industry
2		Name of the Project	:	Bihar Foundry & Castings Ltd
3		Clearance letter (s)/OM No. and dated	:	1 F No.J-1101/310/2009-IA II(I) dated 28.01.2010 2. Amendment letter No. J-1101/ 310/ 2009 -IA II(I) dated 07.02.2012 3. Amendment letter No. J-1101/310/ 2009-IA II(I) dated 25.09.2012
4		<u>Locations</u>	:	
	a.	Taluk (s)	:	Marar
		District	:	Ramgarh
	b.	State(s)	:	Jharkhand- 829117
5		<u>Address of correspondence</u>	:	
	a.	Address of Executive Project Engineer/Manager (with Pin Code/fax numbers)	:	Shri Sajid Raza (General Manager, DRI) Industrial Area , Marar Dist:- Ramgarh, Jharkhand- 829117 Mo. 7631769431 Email- bfcgfa@gmail.com
6		<u>Salient features</u>	:	
	a.	Salient features of the project	:	I. Sponge Iron- 3x100TPD II. Induction Furnace- 2x3ton, 1x6ton, 1x10ton along with CCM. III. CPP 05 MW (WHRB)
	b.	of the environmental management plans	:	I. ESP is installed in DRI plant with efficiency of 99.9 %. II. Online Ambient Air Quality Monitoring System- We have already installed Online Ambient air quality monitoring system for PM10 parameter. II. On line stack monitoring system- We have already installed Online

					Stack Monitoring System for PM in our Two Stacks and are doing stack monitoring on Quarterly basis.
				IV.	Fugitive emission - Project has about 69 installed fixed water sprinkler. We also operate 03 Nos. Of Water tankers to control Fugitive dust.
				V.	4 Nos. of Bag Filters installed in following area. I. CD AREA: 1 II. IBIN Area: 2 III. RMP Area: 1 Water conservation- We have constructed a pond of capacity 15127 m3 for water conservation. Water of this pond water is reused in the process as well as in dust suppression.
				VI.	Solid Waste- Solid waste such as Dolochar is sold to the AFBC Based Power Plant in cluster for use as fuel.
				VII.	Housekeeping improvement- Regular efforts are being made for cleaning the plant site.
7		Breakup of the project area			
	a.	Project area	:		Total land as per EC is 14 acres.
8		Break up of project affected population with enumeration of those losing houses/dwelling units only, agricultural land only, both dwelling units and agricultural land and landless labourers /artisans	:		Plant is located in Industrial Area, Marar, Ramgarh (Jharkhand).
	a.	SC, ST/Adivasis	:		NA
	b.	Others	:		NA
9		Financial Details:			
	a.	Project cost as originally planned and subsequent revised estimates and the years of price reference.			Project Cost of Rs.74.00 Crores
	b.	Allocations made for environmental management plans, with item wise and year wise breakup	:		Period of October 2021 to March 2022
				Expenditure Heads	Amount
					INR
				CEMS Control room DRI	2358968

		Automobile Shed PCC Work	903254
		New Drain Construction Work	817800
		CEMS Control room DRI	1399396
		Environmental Monitoring Expenses	281175
		Analyser & GW recorder	767703
		Hazardous Waste Shed Room	53946
		Bag Filter	13,500
		Brass water Sprinklers	2,920
		Thermax ESP TR Panel Controller(NOVA)	42800
		Miscellaneous	5000
		Total	5386462
		Period of April 2022 to September 2022	
		Expenditure Heads	Amount INR
		Air Pollution Control System	431514
		Online Environment Monitoring Sysytem	531052
		Environmental Studies	306054
		Horticulture	17832
		Housekeeping	114950
		Environmental Monitoring	71696
		Preventive civil work	304144
		Total	1345728
	c.	Benefit cost ratio/internal rate of return and the years of assessment	: There is no benefit cost ratio as all expenditure is made for environmental measures.
	d.	Whether (c) includes the cost of environmental management as shown in (b) above	: Yes
	e.	Total expenditure on the Project so far	: As above Rs. 99.99 crores
	f.	Actual expenditure incurred on the environmental management plan so far	: Rs 67,32,190
10		Forest land requirement :	:
	a.	The status of approval for a diversion of forest land for non -forestry use	: Not applicable as no forest land is acquired for the project.
	b.	The status of compensatory afforestation, if any	: NA
	c.	The status of clear felling	: NA
	d.	Comments on the viability and	: NA

	sustainability - of compensatory afforestation programme in the light of actual field experience so far.		
11	The status of clear felling in non-forest area (such as submergence area of reservoir, approach road), if any, with quantitative information.	:	NA
12	<u>Status of construction</u>		
a.	Date of commencement	:	2011
	Date of completion (actual and/or planned)	:	2011
13	Reasons for the delay if the project is yet to start.	:	NA
14	<u>Date of site visit</u>		
a.	The date on which the project was monitored by the Regional Office on previous occasions, if any	:	14.07.2020
b.	Date of site visit for this monitoring report:	:	05.01.2023

PART - II

1. Stipulated Specific Condition (ii) : Being Complied with an assurance.

The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.

2. Stipulated Specific Condition No. (xix): Being complied.

The project proponents need to ensure survival and better growth of plantations raised.

3. Stipulated General condition No. (viii): Project authorities may improve further in water harvesting measures.

4. EC Amendment letter dated 25.09.2012: **Partially complied.**

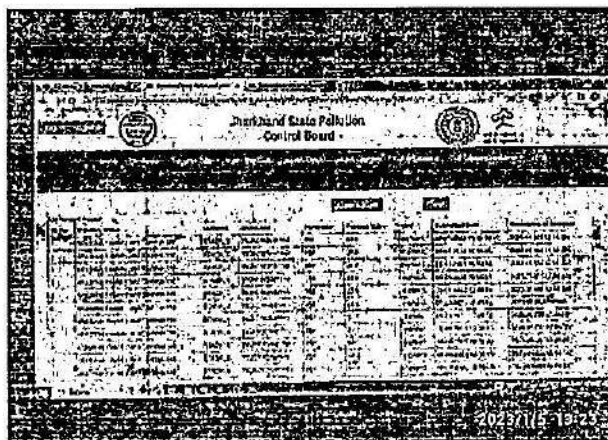
The project authorities should sell char to Inland Power Ltd as per the EC stipulation. Presently they are selling char to Inland Power Ltd and other units in the cluster.

PART - III

The Point-wise Status of Compliance to the conditions stipulated in the Environment Clearance letter No. J-11011/310/2009-IA.II(I) dated 28.01.2010

(i) Stipulated Condition	Status of Compliance	Remarks
Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar/Ranchi.	The project authorities are submitting the half yearly compliance reports to the Regional Office regularly.	Being complied
(ii) Stipulated Condition	Status of Compliance	Remarks
Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm ³ . At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.	It was observed that necessary measures are being adopted for reducing the particulate emissions in the ambient air quality. A total of 69 water sprinklers were installed within the industrial plant. Continuous stack monitoring is also being carried out. The values are within the prescribed limits. The data is connected to JSPCB server and data is continuously visible in public domain in the JSPCB website "www.jspcb.nic.in". PM 10 values are within the prescribed limit.	Being Complied with an assurance. The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.

Online transmission of stack emission data to JSPCB server from two stacks installed



(iii) Stipulated Condition	Status of Compliance	Remarks
High Efficiency Electrostatic Precipitators (ESPs) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm³. Electrostatic precipitator (ESP) shall be provided to DRI kilns, AFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 100 mg/Nm³. Hot gases from DRI kiln shall be passed through Dust Settling Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack of adequate height. Fume extraction system with bag filters shall be provided to Induction furnace and ladle furnace and the cleaned gases shall be passed through a stack of adequate height. Wet scrubber and stack of adequate height shall be provided to rolling mill. Data on ambient air quality stack emissions and fugitive emissions shall regularly submit to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months.	ESPs are installed in all three DRI Kilns and working efficiently. Thus dusts emission from the chimney is well within the norms. A 5MW waste heat recovery boiler (WHRB) has also been established, which further reduces gaseous emission. It was observed that Fume Extraction System with bag filters has been established. The values reported by the project proponent conform to the prescribed standards. Online real time Stack Emission monitoring systems are installed with connectivity to the server of CPCB & JSPCB for data transmission. Data transmitted to CPCB & JSPCB server are visible in publicly in the JSPCB website	Being Complied.

"www.jspcb.nic.in".

Table - 1 Stack emission data collected from Port Hole Location

S n	Parameter	Sample 1	Sample 2	Sample 3	Sample 4
1	Stack Gas Temp(°C)	398.0	401.0	359.0	358.0
2	Stack Gas Velocity	15.5	15.9	14.1	14.6
1	Particulate Matter (PM ₁₀) (ug/m3)	48.1	42.8	43.8	47.2
2	Sulphur dioxide(ug/m3)	91.0	82.7	74.4	82.7
3	Nitrogen dioxide(ug/m3)	38.64	33.12	27.6	44.2

(iv) Stipulated Condition	Status of Compliance	Remarks
The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.	It was noted that AAQ is being monitored at four different locations as well as in the Work Zone. Values of various parameters monitored are being reported and it is noted that they are within the prescribed limits.	Being complied

Table 2 - AAQ parameters monitored from various stations during November, 2022

SN	STATION LOCATIONS	PARAMETERS (ug/m ³)					
		PM ₁₀	PM _{2.5}	SO ₂	NO ₂	NH ₃	O ₃
1	Near Induction Furnace	90.7	50.4	58.8	72.8	36.1	108.8
2	Near School NE Direction	85.3	49.8	38.6	55.7	34.4	70.2
3	Near Office	93.2	54.3	24.2	49.0	39.4	88.7
4	Near Main Gate	97.6	39.3	25.9	51.5	25.7	41.3
	PREScribed LIMIT	100	60	80	80	400	

Table 3 - AAQ parameters monitored from work zone stations during November, 2022

S n	Parameter (unit ~ ug/m ³)	Near Feed Area	Near Crushing House	Near Induction Furnace	Near Junction Point
1	Particulate Matter (PM ₁₀)	1815.4	1491.6	1628.0	1270.9
2	Sulphur dioxide	26.6	21.7	16.9	21.7
3	Nitrogen oxide	44.3	40.9	34.1	37.5

(v) Stipulated Condition	Status of Compliance	Remarks
In-plant control measures for checking fugitive emissions from all the vulnerable sources including Bag filters shall be provided at coal and iron ore screen and crusher house, product house, cooler discharge, intermediate bins, coal injection points of DRI plant. Dust extraction. System with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers and feed points below reclaim hoppers. Dust suppression system with sprinklers shall be provided at raw material stock piles (coal, iron ore etc.) to control fugitive dust emissions. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.	It was observed that Bag filters are installed at vulnerable points like at coal and iron ore screening section, crusher house, product house, cooler discharge, intermediate bins, coal injection points of DRI plant and dust extraction system. All the bag filters are of pulse jet type. The project proponents have also installed water sprinklers near raw materials stock piles, loading /Unloading points. Roads inside the plant have been made concrete. Transportation is done by covered vehicles. Water tankers are used for sprinkling as well as spraying of water on road to suppress fugitive emission.	Being Complied.

Table 4 – Locations and the number of Bag Filters installed in the Industrial plant

Sn	Location	No. of Bag Filters installed
1	Coal and Iron Screening Area	01
2	Crusher House	01
3	Product House	01
4	Intermediate Bins	02
5	Cooler discharge	01
6	Coal Injection Point	03

(vi) Stipulated Condition	Status of Compliance	Remarks
Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be	The project proponents are complying with the condition and have adopted the New standards issued by the Ministry for the sponge iron plant of May, 2008. The fugitive emission data as reported by the project proponent is tabulated	Being complied.

followed.

below:

Table – Fugitive emissions monitored at four locations

Sn	Parameters	Particulate matter	SOX	NOX
1	Near feed area	1815.4	26.6	44.3
2	Near Induction furnace	1491.6	21.7	40.9
3	Near Crusher House	1628.0	16.9	34.1
4	Near Junction Point	1270.9	21.7	37.5

(vii) Stipulated Condition

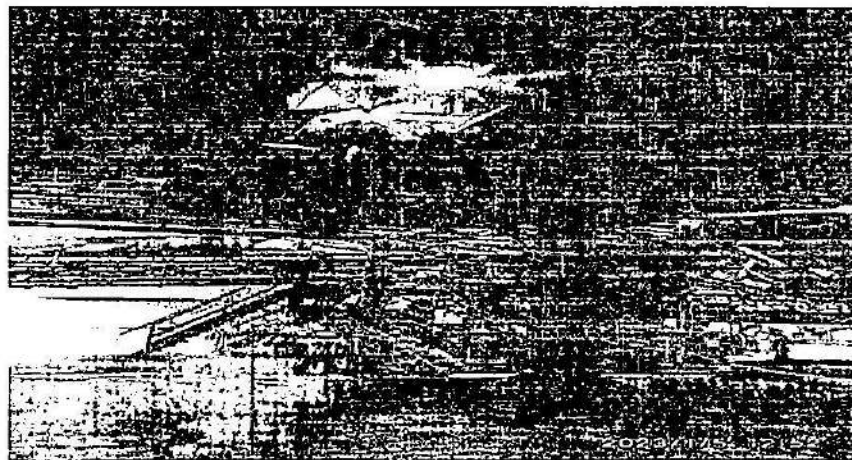
Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.

Status of Compliance

From the records submitted by the project proponent, it is noted that the necessary action has been taken for control of fugitive emissions during transportation. It was observed that Raw material and finished products are transported in covered vehicles. The vehicular emission is kept under control by regular monitoring and optimal loading of materials. It is submitted that the project authorities are engaging only the transportation trucks with valid PUC Certificates. It was also noted that water sprinkling system is also installed at the silos.

Remarks

Being Complied .



Water sprinklers installed at the silo

(viii) Stipulated Condition	Status of Compliance	Remarks
Total ground water requirement shall not exceed 300 m ³ /day and prior 'Permission' for the drawl of 300 m ³ /day ground water from the central Ground Water Authority / State Ground Water Board (CGWA/SGWB) shall be obtained. All the effluent from effluent treatment plant shall be neutralized in a neutralization pit and used for gardening and washing. All the acidic and alkaline regeneration wastewater from the demineralization (DM) plant, cooling tower blow down, boiler blow down and wastewater from rolling mill shall be mixed in a central monitoring basin (CMB), neutralized and after settling in settling tank shall be used for ash conditioning, slag cooling / green belt development. Runoff from the coal storage yard shall be discharged to the sump and sludge shall be disposed off in environment-friendly manner.	NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No. CGWA/NOC/IND/ORIG/2021/13540 from 26.03.2021 to Valid up to-25.03.2024. The acidic and alkaline wastewater generated from the demineralization (DM) plant, cooling tower blow down, boiler blow down are neutralized and after settling in settling tank is being re-used for ash conditioning, slag cooling / green belt development.	Being Complied.

Table 6 – Waste water quality from two locations

Sn	Parameters	Neutralis ation Pit	Cooling Tower Blow Down (Induction Furnace Area)
1	pH	6.68	7.82
2	Total suspended solids (TSS) (mg/l)	20	14.0
3	Total dissolved solids (TDS) (mg/l)	800	2040.0
4	Biological Oxygen demand (BOD) (mg/l)	12.0	22.0
5	Chemical oxygen demand (COD) (mg/l)	64.0	72.0
6	Oil and Grease (mg/l)	5.2	5.2

Table 7 – Ground water quality from three sample locations

Sn	Parameters	Borewell 1	Borewell 2	Borewell 3
1	pH	6.29	6.70	6.32
2	Total hardness (mg/l)	550.0	108.0	530.0
3	Total dissolved solids (TDS) (mg/l)	1610.0	1490.0	1220.0
4	Fluoride (F) (mg/l)	1.0	2.0	2.0
5	Calcium (mg/l)	136.27	144.28	144.28
6	Magnesium (mg/l)	50.86	33.35	41.14
7	Total coliforms	NIL	NIL	NIL

(ix) Stipulated Condition	Status of Compliance	Remarks
Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the	Rain water harvesting pit is available within plant premises, further a	Being Complied .

maximum water requirement. Only balance water requirement shall be met from other sources.

scheme has been finalized for rain water harvesting. It is reported that the project is using 97 m³ /day of rain water harvested.



Surface water storage pond



Rain water harvesting pit

(x) Stipulated Condition	Status of Compliance	Remarks
'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in septic tanks followed by soak pit and used for green belt development.	No waste water is discharged outside the plant premises. Entire process water is recycled and reused thus maintaining ZLD.	Being complied.
(xi) Stipulated Condition	Status of Compliance	Remarks
The water consumption shall not exceed 16 m ³ /Ton of Steel as per prescribed standard.	As per the information submitted by the project proponent, it is noted that consumption of water is as per statement made below: DRI : 1.31 KL / ton SMS : 0.59 KL / ton	Being complied.
(xii) Stipulated Condition	Status of Compliance	Remarks
Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the (EPA) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar,	It is reported by the project proponents that the influent and effluent surface, sub-surface and ground waters are regularly monitored and treated. From the tests reports of Neutralization pit and ground water of borewell water quality, it is noted that all the parameters are within the prescribed limits.	Being Complied .

Jharkhand SPCB and CPCB.

Table 8 – Waste water quality from two locations

Sn	Parameters	Neutralisation Pit	Cooling Tower Blow Down (Induction Furnace Area)
1	pH	6.68	7.82
2	Total suspended solids (TSS) (mg/l)	20	14.0
3	Total dissolved solids (TDS) (mg/l)	800	2040.0
4	Biological Oxygen demand (BOD) (mg/l)	12.0	22.0
5	Chemical oxygen demand (COD) (mg/l)	64.0	72.0
6	Oil and Grease (mg/l)	5.2	5.2

(xiii) Stipulated Condition	Status of Compliance	Remarks
All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously along with the DRI plant to ensure full utilization of char from the beginning. Dust collected from coal crushing and screening bag filter shall be reused in rotary kiln. All the SMS slag, kiln accretions etc. shall also be properly utilized. Mill scales from re-rolling mill shall be used in induction furnace. Dust collected from rotary kiln shall be sold to mini cement plants. Wet scrapper sludge shall be given to brick manufacturers. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.	The AFBC boiler has not been installed. This condition of the EC has been amended vide Ministry's letter No. J-11011/310/2009-IA.II(I) dated 25.09.2012 and subsequent approval of the 29 th Reconstituted EAC (Ind-I) meeting held on 11-12 of December, 2014.	The condition has been amended vide Ministry's letter 29.09.2012. The status of compliance to the amended letter is appended in this report.

(xiv) Stipulated Condition	Status of Compliance	Remarks
All the slag from induction furnace shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.	Slag after metal extraction is used for filling low lying areas and Road construction. TCLP test has been conducted by the project authorities during October, 2022 and all the parameters were found to be within the prescribed limits.	Being Complied.
(xv) Stipulated Condition	Status of Compliance	Remarks
Proper handling, storage, utilization and disposal of all	The solid waste i.e., dolachar is being sold to AFBC based power	Being complied.

the solid waste shall be ensured and regular, report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.	plant in the cluster.	
(xvi) Stipulated Condition	Status of Compliance	Remarks
A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	All the dolachar are sold to the AFBC based power plant in the cluster. Slag is being used in filling of the low-laying area and Road construction.	Being complied.

Table 9 – Action Plan for Solid waste generation

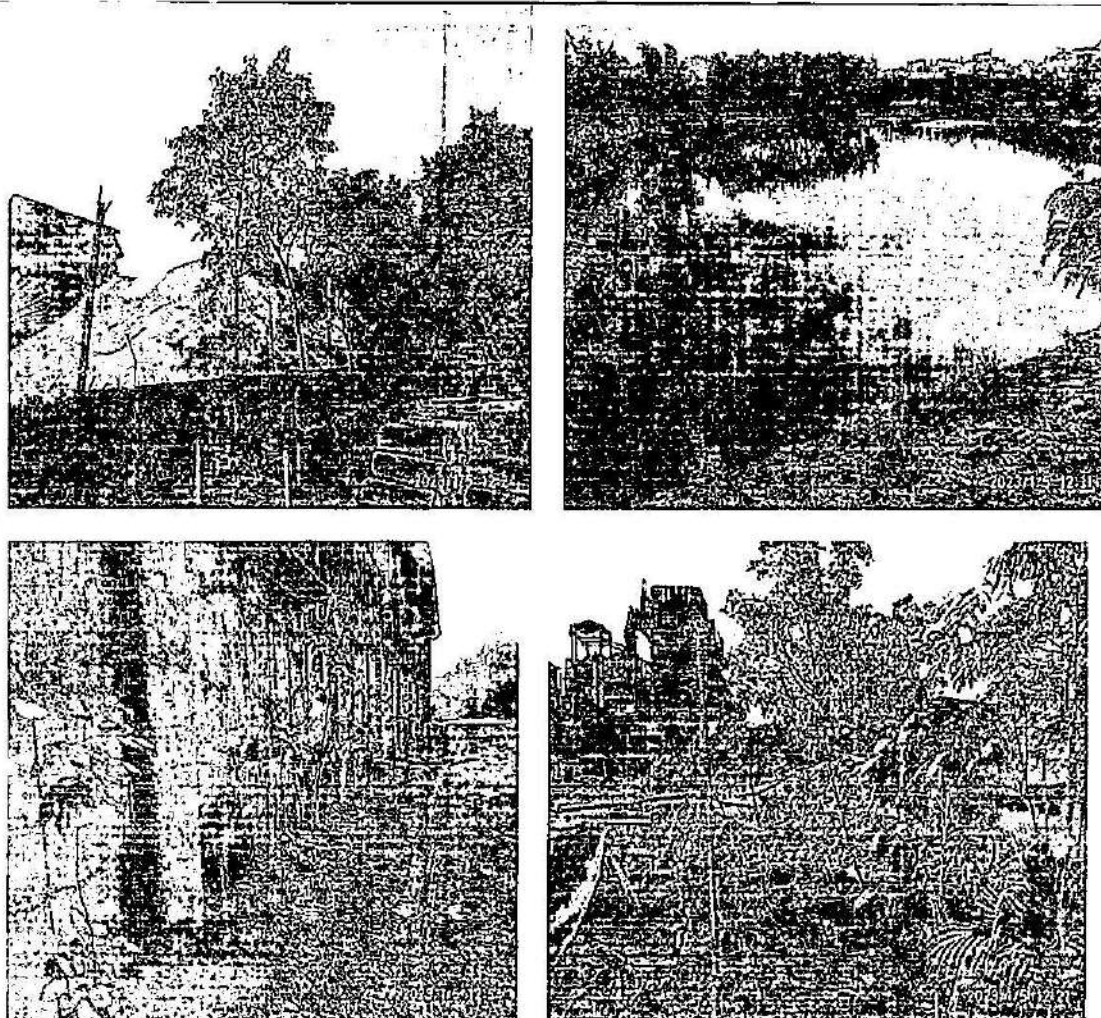
Sn	Year	Char	Silo Dust	Slag
1	2022 -23	34000.28	23 TPD	15176 TPD
2	2023 - 24	34791.46	21 TPD	15168 TPD
3	2024 - 25	34250.21	19 TPD	15160 TPD
4	2025 - 26	33547.36	17 TPD	15147 TPD

Table 10 – Disposal of the Solid Wastes generated

Sn	Solid Waste	Mode of Disposal
1	Char	Char is being and would continue to be sold to nearby AFBC based Power Plant located in the industrial cluster.
2	Silo Dust	Both the solid wastes generated are to be used for filling up the low lying area of Ramgarh cantonment.
3	Slag	

(xvii) Stipulated Condition	Status of Compliance	Remarks
Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar.	It is observed that there is no fly ash generation in the plant as they have not installed AFBC boiler in the plant. Therefore, this condition is not applicable presently.	Not applicable.
(xviii) Stipulated Condition	Status of Compliance	Remarks

A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.	The project authorities have prepared Disaster management plan and have submitted it which has been duly approved by the Chief Inspector of Factory Vide letter No. 7/EP 1015/2022 dated 20.04.2022.	Being Complied.
(xix) Stipulated Condition	Status of Compliance	Remarks
As proposed, green belt shall be developed in 4.7 acres (33 %), out of total 14 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.	It was observed that the project authorities are in the process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are Tree sapling upto 2021-22 - 4620 nos. Area Covered - 4.62 of 33% land of 14 acres.	Being complied. The project proponents need to ensure survival and better growth of plantations raised.
Plantation of trees carried out around the boundary of the plant		



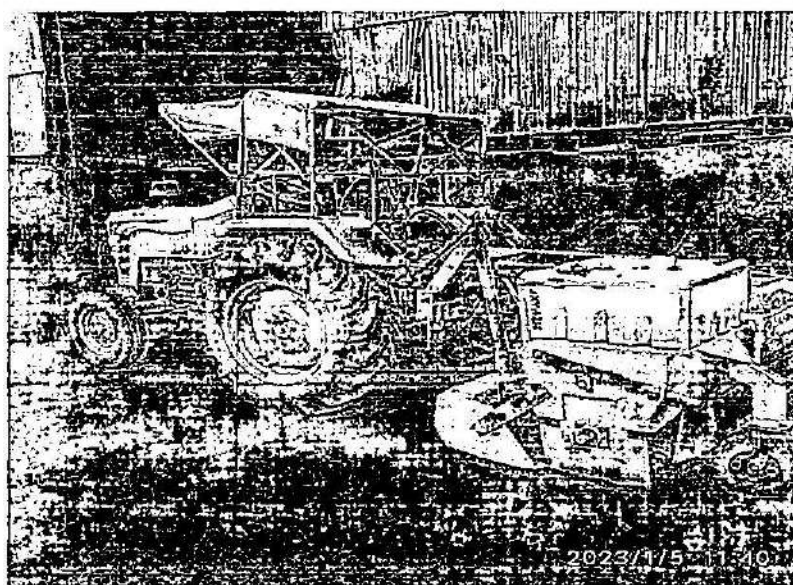
Recent plantation carried out within the plant.

(xx) Stipulated Condition	Status of Compliance	Remarks
All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented. *	It is reported by the project authorities that all the recommendations made in the Corporate Responsibility for Environment Protection (CREP) are being implemented.	Being Complied.
(xxi) Stipulated Condition	Status of Compliance	Remarks
The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets,	The condition has already been complied with during the construction phase.	Complied .

mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.		
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i. Stipulated Condition	Status of Compliance	Remarks
the project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.	All stipulations made by Jharkhand state pollution control board (JSPCB) and state government are complied with. i. CTO vide letter No. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28/11/2019 with validity up to 31.12.2024. ii. CTO vide letter No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25/03/2022 with validity up to 31.03.2025. Hazardous Waste authorization Letter No. JSPCB/RO /HQB/HWM-6758830/2019/7 Dated 30.12.2019 with validity up to 30.09.2024.	Being complied.
ii. Stipulated Condition	Status of Compliance	Remarks
No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	As observed at site, the project has not carried out any expansion activity. The project authorities have assured to abide by the stipulation.	Assured to comply.
iii. Stipulated Condition	Status of Compliance	Remarks
The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond	Fugitive emission is being controlled by spraying water through tanker and fixed water sprinklers. Materials are being transported in vehicles duly covered to avoid fugitive emission. A dust sweeping machine has been procured which regularly removed dust from the transport roads inside or outside the plant premises.	Being complied.

the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.		
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Mechanised road sweeping machine in operation

iv. Stipulated Condition	Status of Compliance	Remarks
At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the Jharkhand SPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB / CPCB once in six months.	Ambient air monitoring is being regularly carried out at four different stations within the surrounding in plant premises. The monitoring location has been fixed in consultation with State pollution control board, Jharkhand and reports are being submitted to Regional office, MOEF & CC, Ranchi and JSPCB on half yearly basis.	Being complied.
v. Stipulated Condition	Status of Compliance	Remarks
Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from	There is no discharge of waste water from the plant. Our unit is zero discharge units. No water is being discharged from the plant to outside the plant premises.	Being complied.

time to time. The treated wastewater shall be utilized for plantation purpose.		
vi. Stipulated Condition	Status of Compliance	Remarks
The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. On all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).	The ambient noise and work zone noise level is well within the prescribed limit.	Being complied.

Table 11 – Ambient Noise Quality monitored in the plant

Sn	Station location	Daytime Noise Level (dBA)	Daytime Noise Level (dBA)
1	Near Induction Furnace	70.6	62.6
2	Near Main Gate	66.9	61.2
3	Near New Office	66.0	61.8
4	Near School NE Direction	55.2	44.8

vii. Stipulated Condition	Status of Compliance	Remarks
Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Periodical medical examinations of labours are being carried out as per Factory Act. Information has been submitted to this Office.	Being complied.
viii. Stipulated Condition	Status of Compliance	Remarks
The company shall develop surface as well as ground water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	Rainwater harvesting system has been constructed to harvest the rain water for utilization in the lean season besides recharging the ground water table.	Being complied. Project authorities may improve further in water harvesting measures.
ix. Stipulated Condition	Status of Compliance	Remarks
The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP	The project is implementing the environment safeguard measures as mentioned in the EIA/EMP.	Being complied.

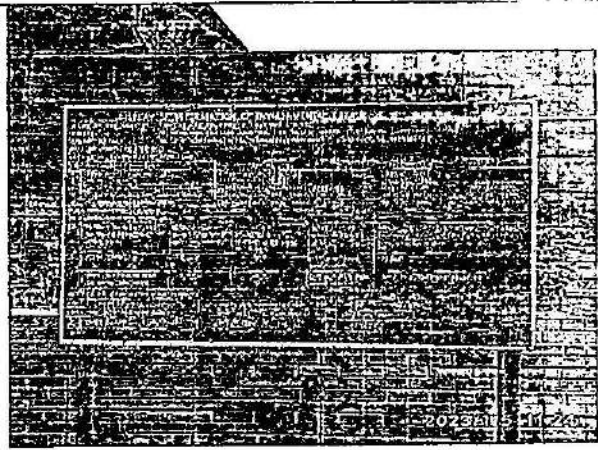
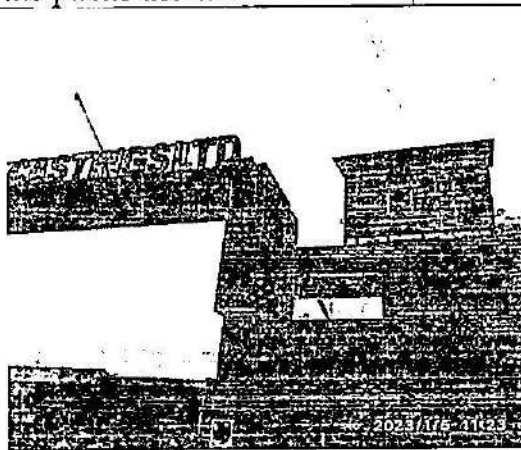
Stipulated Condition	Status of Compliance	Remarks
As proposed, Rs. 4.00 Crores and Rs. 0.40 Crores shall be earmarked towards total capital cost and recurring cost/annum for the environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.	The project has submitted item-wise expenditure incurred on Pollution Control and Environment Management.	Complied.

Table 12 – Expenditure incurred on Environment Management during April, 2022 to September, 2022

Sn	Expenditure Head	Amount of Expenditure (in Rs)
1	Air Pollution Control System	4,31,514
2	On-line Environment Monitoring System	5,31,052
3	Environmental Studies	2,95,000
4	Horticulture	17,832
5	Housekeeping	1,14,950
6	Environment Monitoring	71,696
7	Civil Construction (Drains, storage shed, etc)	3,04,144
	TOTAL	17,777,242

Stipulated Condition	Status of Compliance	Remarks
Copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila, Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.	As per the reports submitted to this office by the project proponents, Copy of EC letter has been submitted to the respective heads of local bodies, Panchayats and municipal bodies in addition to the relevant offices of the government.	Being complied.
Stipulated Condition	Status of Compliance	Remarks
The project proponent shall upload the status of	Compliance reports along with monitoring data are being	Being complied.

compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely, SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	regularly uploaded on company website www.bfcl.co.in. Digital displays Board at the main gate have been installed and data is being displayed on this Board. Manual board is also installed and data are displayed near main gate for public domain.	
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Digital Display board at the entrance of the gate

xiii. Stipulated Condition	Status of Compliance	Remarks
The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry / CPCB / SPCB shall monitor the stipulated conditions.	Six monthly compliance reports are submitted regularly on the status of implementation of the stipulated environmental safeguards to the MOEF&CC, Regional office Ranchi, and JSPCB & CPCB. Latest submission Vide Letter No. BFCL/ENV/2022/08 Dated 12.05.2022 for the period of October 2021 to March 2022.	Being complied.
xiv. Stipulated Condition	Status of Compliance	Remarks

The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent, to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.	The environmental statements for the each financial year have been submitted Vide Letter No. BFCL/ENV/2022/16 Dated 06.09.2022 for the period of 2021-22 and the same has been hosted on company website www.bfcl.co.in. Further, compliance status on environmental clearance conditions was also sent to the Regional office of the Ministry of Environment and Forest, Ranchi by e-mail.	Being complied.
xv. Stipulated Condition The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.	Status of Compliance The project has advertised in the newspapers. Copy of the same has been submitted to this Office. 1. RANCHI EXPRESS Date - 04.11.2011 2. SUNMARG Date - 04.11.2011	Remarks Complied.
xvi. Stipulated Condition Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Status of Compliance The date of financial closure for H.A. Sponge Iron is 9th March 2012 and the date of financial closure for Non Alloy Steel Ingots/ M.S. Billets is 28th September 2012.	Remarks Complied.

**Status of compliance to the stipulations in the Ministry's Amendment
letter No. J-11011/310/2009-IA.II(I) dated 07.02.2012**

Status of compliance to the stipulations in the Ministry's Amendment

i. Stipulated Condition	Status of Compliance	Remarks
Data on ambient air stack and fugitive emissions shall be regularly submitted to Ministry's Office at Bhubaneswar/Ranchi, SPCB and CPCB as well as hard copy once in six months and display data on PM ₁₀ SO _x and NO _x outside the plant premises at the appropriate place for the general public	Online real time Stack Emission monitoring systems are installed with connectivity to the server of CPCB & JSPCB for data transmission. Data transmitted to CPCB & JSPCB server are visible in publicly in the JSPCB website " www.jspcb.nic.in ".	Being complied.
ii. Stipulated Condition	Status of Compliance	Remarks
The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of the Ministry at Bhubaneswar/Ranchi/CPCB/SPCB shall monitor the stipulated conditions.	Compliance status on environmental clearance conditions was also sent to the Regional office of the Ministry of Environment and Forest Ranchi by e-mail.	Being complied.
iii. Stipulated Condition	Status of Compliance	Remarks
The environment statement for each financial year ending on 31 March in Form V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the Regional Office of the MoEF by e-mail.	The environmental statements for the each financial year have been submitted Vide Letter No. BFCL/ENV/2022/16 Dated 06.09.2022 for the period of 2021-22 and the same has been hosted on company website www.bfcl.co.in . Compliance status on environmental clearance conditions was also sent to the Regional office of the Ministry of Environment and Forest, Ranchi by e-mail.	Being complied.

letter No. J-11011/310/2009-IA,II(I) dated 25.09.2012

i. Stipulated Condition	Status of Compliance	Remarks
The char to be generated from two kilns of DRI Plant shall be supplied to M/s Inland Power Limited till the third Captive Power Plant is commissioned within a period of three years or along with the third DRI kiln is installed whichever is easier. The particulate emissions due to operation of two DRI kilns shall be controlled by ESP. Dust collected from coal crushing and screening bag filter shall be reused in rotary kilns. All the SMS slag, kiln accretions etc shall also be properly utilized. Mill scales from rolling mill shall be sold to mini cement plants. Wet scrapper sludge shall be given to brick manufactures. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly. Oily waste and spent oil shall be provided to authorize recyclers/re-processors.	The condition has been amended as per the Ministry's letter dated J-11011/310/2009-IA,II(I) dated 25.09.2012. Subsequently, the Ministry in its 29th Reconstituted EAC Meeting (Ind-I) held on 11 - 12 December, 2014, had amended the stipulated condition and has granted permission to send char generated in all the three 100 TPD Sponge Kilns to Inland Power Ltd. till its 10 MW power plant of the Company is commissioned. As per the documents submitted by the project bearing the number Ref: 2022-23/370 dated 11.02.2023, it is noted that the project is selling to Inland Power Ltd and other units located in the cluster. The details on char generation and sale is tabulated below:	Partially complied The project authorities should utilize all the char after the installation of AFBC Boiler in the plant.

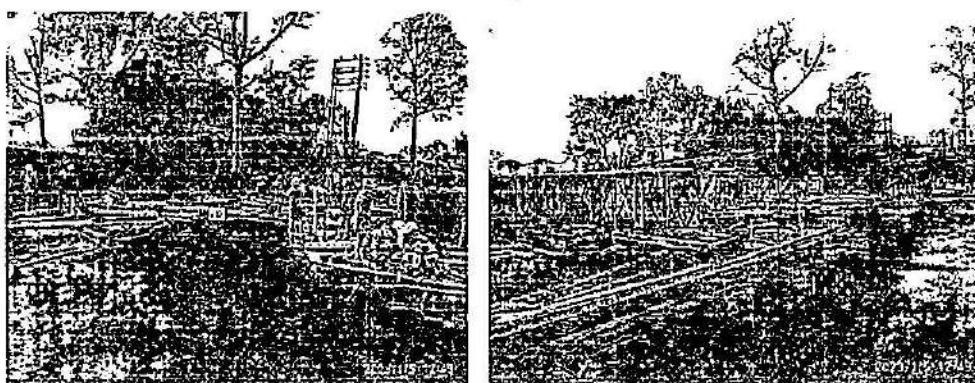
Table 13 – Details on Char generated and sold to AFBC during the 2021-22 & 2022-23

Sn	Year	Quantity Produced (MT)	Quantity despatched (MT)	Balance
1	2021-22	24,765.000	24,744.090	20.910
2	2022 upto 25 th January 2023	28,999.500 + 20.910 (Balance) = 29,020.410	29,020.410	NIL

OTHER OBSERVATIONS:

1. It has been observed that there were some works being undertaken within the project lease area, pertaining to fabrication and welding. It has been stated by the project authorities that they were:

i. Constructing four watch towers, to be located on all the four corners of the boundary of the industry premises, for security - watch and ward purpose.



ii. Construction of central soft water storage tank within the industrial plant were in progress

It was observed that a Central Soft Water Storage Tank was being constructed in the NE direction of the industrial plant and the dimensions of the plant are as follows:

Height x Length x Depth - 20 x 6 x 5 mtrs

Uses - To provide soft water to all the units like Power plant, SMS and DRI

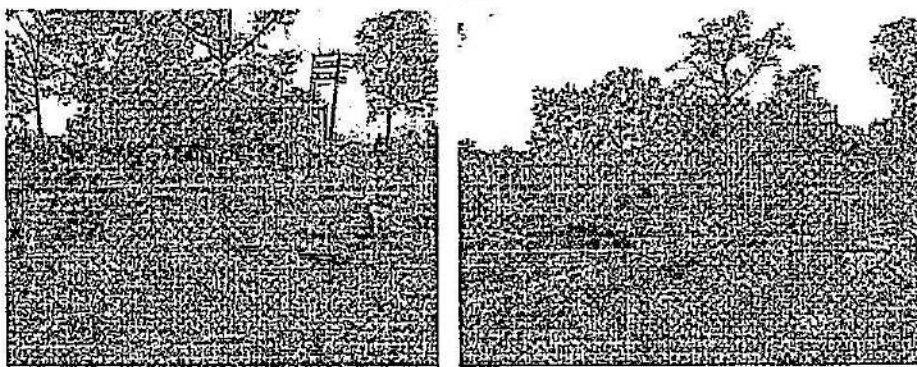
iii. Routine repair and maintenance works were being undertaken.

(M.R. Prasad)
Scientist 'C'

OTHER OBSERVATIONS:

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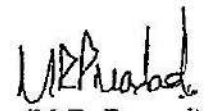
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Uses - To provide soft water to all the units like Power plant, SMS and DRI

- iii. Routine repair and maintenance works were being undertaken.


(M.R. Prasad)
Scientist 'C'

ANNEXURE — "D"

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**Inspection report of Committee constituted by the Hon'ble National
Green Tribunal, Pricipal Bench, Delhi in Rakesh Shrivastava vs M/s
Bihar Foundary & Casting Ltd. & Others in O.A. No. 172 / 2023.**

1. The petitioner's grievance relates to alleged violation of environmental laws and norms.

The Tribunal, vide its order dt. 13.03.2023 constituted a 4 – member committee to verify the factual position on the ground, regarding compliance of above condition. The committee comprising of

1. Sri M. R. Prasad; Scientist "C" (representative Ministry of Environment, Forest and Climate Change (MoEF & CC)), Regional Office, Ranchi).
2. Sri Toufic Aslam, Scientist "C" (representative Central Pollution Control Board, Regional Directorate, Kolkata).
3. Sri A. K. Yadav (representative Jharkhand State Pollution Control Board, which acted as the Nodal Agency).
4. District Magistrate, Hazaribagh.

Due to the out of jurisdiction of District, Hazaribagh, The DM, Hazaribagh did not appear with committee to inspect the site on 13.05.2023. This report presents the findings emerging observations made and discussions held with the respondent during the field visit, and perusal of related documents by the committee.

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BIHAR FOUNDRY & CASTINGS LTD. "BFCL" Statement in line of NGT order Dated- 13.03.2023

S No.	Points	Statement
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Para 2. The question relates to the compliance of environmental laws and norms by M/s. Gautam Ferro Alloys and Bihar Foundry and Casting Limited (hereinafter referred to as "BFCL") in the year 2023. The BFCL is a private limited company registered in Bihar, India. It is engaged in the business of manufacturing and selling ferro alloys and castings. The BFCL has two industrial units located in Ramgarh Industrial Area, Ramgarh. The BFCL has obtained Environmental Clearance (EC) from the Ministry of Environment, Forest and Climate Change, Government of India, for its two industrial units. The BFCL has also obtained Consent to Operate (CTO) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units. The BFCL has also obtained Hazardous Waste Authorization (HWA) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units. The BFCL has also obtained Pollution Under Control (PUC) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units. The BFCL has also obtained Consent to Operate (CTO) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units. The BFCL has also obtained Hazardous Waste Authorization (HWA) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units. The BFCL has also obtained Pollution Under Control (PUC) from the State Pollution Control Board (SPCB), Bihar, for its two industrial units.

Bihar Foundry & Castings Ltd. is a company having Registration No./CIN No U27100JH 197 LPLCOO972, PAN No AARCH 1852021, No AAHCH1852021, I.E.C No. 2193000298 has two industrial units located in Ramgarh Industrial Area, Ramgarh.

Gautam Ferro Alloys is not a legal entity and is only a calling name for the ferro alloys unit of Bihar Foundry & Castings Ltd. As requested by the Unit's representative with affidavit - Annexure no. 1.

- (1) Sponge Iron, Captive Power Plant (WHRB) and Induction Furnaces unit and
- (2) Ferro Alloys separate premises

The details of requisite Clearance/permission of these two industrial units

The status of EC, CTE & CTO of the two industrial units of BFCL- Is tabulated below:-

Environmental permissions	Unit I- Bihar Foundry and Castings Limited, having Captive Power Plant (WHRB) and Induction Furnaces unit		Unit II- Bihar Foundry and Castings Limited having Ferro Alloys	
	Environmental Clearance	28.01.2010	E-11011/384/2010-IA R (I)	31.10.2011
Consent to Operate	Sponge Iron & Power No ISPCB/HO/RNC/CTO 11688208/2022/345 Induction Furnace-No ISPCB/HO/RNC/CTO 4426528/2019/2376	25.03.2022	31st March 2025	31st Dec 2025
Hazardous Waste Authorization	No ISPCB/RO/128/HWM6758830/2019/1	30.12.2019	No ISPCB/HO/RNC/HWM6/58737/2022/46	30th Sep 2024
Pollution Under Control	CGWA/HOC/IND/ORIG/2071/13540	26.03.2021	CGWA/HOC/IND/ORIG/2071/10628	25th March 2024

Ferro Alloys Unit	Sponge Unit
MOEF&CC in its 24 th Expert Appraisal meeting has considered company for modification cum expansion proposal (under violation) on 1 st March 2023 and recommended issue of E.C. (under violation) subject to certain condition which is being complied by the company.	MOEF&CC in its 20 th Expert Appraisal meeting has considered the proposal expansion of sponge iron, captive power plant and steels billet unit and decided the issue TOR.

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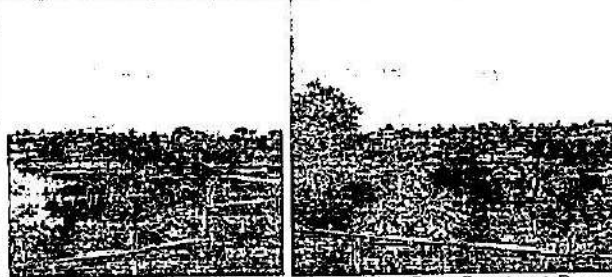
Part 1	The Plot numbers & Land Area for the two units of BFCL are correctly stated in the following CTO for their respective units.
1	a. CTO No. ISPCB/HO/RNC/CTO-11689208/2022/345 valid upto 31 st March 2025 (Sponge Iron/WHRB/Captive Power Plant) b. CTO No. ISPCB/HO/2025/RNC/CTO-4426528/2019/2376 valid upto 31 st December, 2024 (Induction Furnace)
	1. Lease Deed on 01.05.1974 Plot No. 1364 (part) Area 14 acre 2. Lease Deed on 28.10.2015 Plot No. 1364P Area 5 acre 3. Lease Deed on 29.11.2018 Plot No.1405P Area 0.50 Acres Total Area = 19.50 acres.
	For induction furnaces which is part of unit 1 and is within the total area 19.5 acre of Unit-I
	For induction furnace unit of separate CTO was issued in which area was mentioned as 19 Ha.
	Request letter for correcting the typographical error in Area from 19 Ha. to 19.5 acres in CTO of M S Billets has been submitted on 06.04.2023 (copy enclosed herewith as annexure-2)
	Induction Furnace and Sponge Iron unit are located within same premises of 19.50 acres Plot No.1364(P).
	Similarly, Unit-II- Ferro Alloys is established on Plot No.1405 (P).
	CTO No. ISPCB/HO/RNC/CTO4412165/2020/1819 valid upto 31 st December 2025
	1. Lease Deed on 28.01.1988 Plot No.1405P (part J1) Area 3.51 acre 2. Lease deed on 20.01.2020 Plot No.1405P (part)CS, C6, D8, C9, C10, F11 & F12) Area 3.67 acre Total Area = 7.18 acres.

Para 5. The project proponent was issued an order by the District Collector, Patna, dated 28.01.2010, regarding the land acquisition. The project proponent has been complying with the provisions of the Land Acquisition Act, 1962, and the project has been implemented in accordance with the provisions of the Land Acquisition Act, 1962. The project has been implemented in accordance with the provisions of the Land Acquisition Act, 1962.	EC No. J-11011/310/2009-1A Hq dated 28.01.2010. The Company has taken an acquired additional 5.30 acres in the industrial area. The current CTO No. JSPCB/HO/RNC/CTO4412165/2020/1819 dated: 31st December 2025 mentioned area as 19.50 acres.
Para 6. There is also a non-forest area of 14 acres, which is being used for the purpose of the project. The project proponent has been complying with the provisions of the Land Acquisition Act, 1962, and the project has been implemented in accordance with the provisions of the Land Acquisition Act, 1962.	Unit-I: The process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are: Tree sapling upto 2021-22- 4620 nos. Area Covered- 4.64 acres which is 33% of 14 acres land. Unit-II: As observed at site, the project has developed plantation all along the boundary of the industry. However, due to constraints of space within the plant, the project proponent has acquired additional land, outside the plant measuring around 1 acre and 10 decimals, over which it is proposed to grow plantation. The project proponent has given an undertaking that they would grow green belt as stipulated by the next monsoon.
	The project proponent has purchased 5000 nos. of plants from Bihar State Forest Department in July 2022 and 1140 numbers of plants from M/s Shalimar Sadabahar Nursery during October, 2022 for plantation. 

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In addition to green belt area within the plant premises of the two units of the company in the industrial area, the Forest Department, Ramgarh will take up development of Green Belt (reforestation) of an area of 3.50 hectares in the survey plot no 1423/1 which will be 3.50 ha.



Letter No. 724 dated 17.04.2023 which is received from Forest Department, Ramgarh.

Unit I and II total land 26.680 acres 40% area is 10.672 acres on green belt has been developed and adjacent land 3.50 Ha. (86.62 acres) which is procured from the Forest Department in addition to existing green belt area of land.

Unit I Ground Water abstraction NOC for Bihar Foundry & Castings Ltd. - NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No.CGWA/NOC/IND/ ORIG/2021/ 13540 from 26.03.2021 to Valid up to-25.03.2024.

Unit II Ground Water abstraction NOC for Bihar Foundry & Castings Ltd. (Ferro Alloys Unit) - NOC for withdrawal of 35 KLD underground water has been granted by CGWA vide Letter No.CGWA/NOC/IND/ ORIG/2021/10628 dated 02.01.2021 with validity up to 01.01.2024.

Unit-I & II Permission for withdrawal of water from River Damodar vide letter no. MD/DVRR/W-6(145)/2022/738-43 dated 20.12.2022 from WRD, Govt. of Jharkhand for water permission to the quantity of 0.598 MCM for both units i.e. DRI unit & adjacent Ferro Alloy unit.

Solid Waste management:

Solid Waste	Mode of Disposal
Char	Char is being and would continue to be sold to nearby AFBC based Power Plant located in the industrial cluster. GST Invoice of sold Char is enclosed as annexure-5
Silo Dust	Both the solid wastes generated are to be used for filling up the low-lying area of Ramgarh area. Copy of the letter received from Ramgarh Municipality is enclosed as annexure-6
Slag	Both the solid wastes generated are to be used for filling up the low-lying area of Ramgarh area. Ref annexure-6

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	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Avenue plantation on road side has been carried out
	Assessment of carrying capacity of transportation load on roads inside the industrial premises. If the roads required to be carrying capacity of the roads has not been assessed by the concerned, shall be prescribed as a condition.	Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi Hazaribagh) is at a distance of 7.0 Kms. Nos. of trucks required after expansion project will be 50 trucks /day or transporting raw materials, products and wastes. Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
Water	Stipulation of conditions such as:	
	Reuse/recycle of treated waste water, wherever feasible.	No waste water is discharged outside the plant premises. Entire process water is recycled and reused, thus it is maintaining Zero Liquid Discharge. 
	Continuous monitoring of effluent quality/quantity in large and medium Red Category Industries (water polluting).	Regular monitoring of Effluent analysis is carried out by NABL accredited Laboratory.
	A detailed water harvesting plan may be submitted by the project proponent	A detailed water harvesting plan has already being submitted on 30.11.2022 at IRO MoEF & CC, Ranchi.
	Zero liquid discharge wherever techno economically feasible.	ZLD is properly maintained.
	In case, domestic waste water generation is more than 10 KLD, the industry may install STP.	Waste domestic water generation in our Ferro Alloys plant is less than 10 KLD.

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Land	Stipulation of conditions such as:
	Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects. 1. For Unit I, 14.00 acres land has been given by state Govt. for industrial purpose on lessee for 99 years in 1974 and for Unit II, 3.51 acres land has been given by state Govt. for industrial purpose on lessee in 1985 for 99 years and for Unit-I, 5.50 acres land has given by state Govt. for industrial purpose in the year 2015 and 2018 for 30 years. for Unit-II, 3.67 acres land has given by state Govt. for industrial purpose in the year 2020 for 30 years. Total area of land for Unit I & II is 26.680 acres. Of which 40% area is 10.672 Acres has been kept for green belt development and another land adjacent to the plant measuring area 3.50 Ha (8.650 acres) has been procured from the Forest Department in addition to existing green belt area of land. (A copy of Letter No.724 dated 17.04.2023 is enclosed herewith as annexure-6).
a.	Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc. Avenue plantation on road side has been carried out.
b.	Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by JSPCBs, PCCs. Not applicable as it is a Ferro Alloy plant (Permission of municipality is enclosed).
c.	More stringent norms for management of hazardous waste. The waste generated should be preferably utilized Inco-processing. We have obtained Authorization for Hazardous Waste disposal from Jharkhand State Pollution Control Board vide Ref. No. JSPCB/RO/HZB/HWM-6758830/2019/7 dated 30.12.2019 for Bihar Foundry & Castings Limited and vide Ref. No. JSPCB/HO/RNC/HWM-6758737/2022/46 dated 27.10.2022 for Ferro Alloys unit separately.
Other Conditions (Additional)	
	Monitoring of compliance of EC Conditions may be submitted with third party audit every year. As per EC condition Environmental Monitoring is done regularly by third party NABL accredited Laboratory duly registered in Jharkhand State Pollution Control Board and reports are submitted to MOEF & CC and JSPCB on regular basis.

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ii	Corporate social Responsibility.	Socio- economic development activities like community development program, educational program, drinking water supply and health care etc. is being done regularly in the surrounding villages. Details have already been submitted to MoEF & CC IRO Ranchi.
iii	The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environment Clearance.	BFCL has well laid Environmental Management System in place and established environment department with senior level

OTHER OBSERVATIONS:

It was observed by the committee that the project had stored raw materials well covered with polythene sheets within their premises. It was stated that this was purely temporary and the storage was due to construction and repair activities undertaken within the project area. It has been assured that they would remove all the raw materials stored outside within two months.

CONCLUSION:

The members of the Joint Committee, after visiting the Sites, going through the documents/reports submitted by the project authorities are of the opinion that there are certain non-compliances to the conditions stipulated in the statutory clearances obtained observed for both the industrial units. It is also submitted by the project authorities that there have been some mistakes committed by the project proponents while filling up the forms submitted Jharkhand State Pollution Control Board, thereby resulting in discrepancies in the figures relating to the land area for which action is being taken by them for rectification.

Toufic Aslam 22/5/23
(Toufic Aslam)
Scientist "C"
CPCB, Kolkata

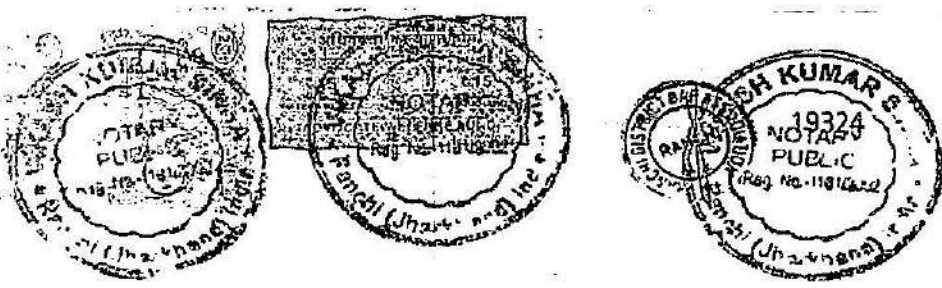
M R Prasad 22/5/23
(M R Prasad)
Scientist "O"
MoEF & CC, R.O. Ranchi

A 22/5/20 23
(A. K. Yadav)
Regional Officer
JSPCB, Hazaribagh

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Enclosure-1



AFFIDAVIT

I, Hari Krishna Budhia, son of late R.K. Budhia, aged about 78 years, resident of Near Surendra Nath Centenary School, Dipatoli, P.O. Bariatu, P.S. Sadar, District Ranchi do hereby solemnly affirm and declare as follows:-

1. That I am the Managing Director of the M/s Bihar Foundry & Castings Ltd. having its registered office at Main Road, Ranchi-834001 (Jharkhand) and I am fully conversant with the activities and operation of the company.
2. That Bihar Foundry & Castings Ltd. is a company having Registration No./CIN No.U27100JH1971PLC000912, PAN No.AABCB1852D, GST No.AABCB1852D1Z1, IEC No. 2193000298 under this company we have two units (1) Sponge Iron unit including Captive Power Plant and Induction Furnace and (2) Ferro Alloys unit having Submerged Arc Furnaces.
3. That Gautam Ferro Alloys is not a legal entity and is only a calling name for the ferro alloy unit of the Bihar Foundry & Castings Ltd.

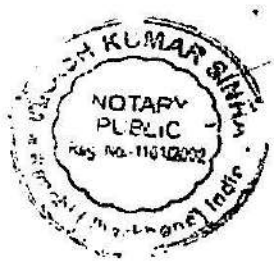
Sworn and signed on this the 11th day of the month of April, 2023
at Ranchi.

Hari Krishna Budhia
MANAGING DIRECTOR
Deponent

The deponent who is identified by Sri
..... Adv., Ranchi
by me do hereby solemnly affirm and declare that
the statement made above are true to best
of their knowledge and belief.

Identified

Advocate, Ranchi



Kumar S.
NOTARY PUBLIC RANCHI

[Signature]
Signature of Advocate
Identified by Law

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ENCLOSURE-2

Ref: BFCL/ENV/2022/25

Date: 06.04.2023

To,
The Members Secretary
Jharkhand State Pollution Control Board
TA Division Building,
Ground Floor, HEC,
Dhurwa, Ranchi (Jharkhand).

Sub: Correction of area in Consent to Operate of M/s Bihar Foundry & Castings Ltd. for MS Billets plant.

Ref CTO Ref. No.JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019

Dear Sir,

With reference to the subject noted above this is to submitted that Consent to Operate of M/s Bihar Foundry & Castings Ltd. has been issued vide Ref. No.JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 for MS billets Plant. In this Consent to Operate the area of the plant has been mentioned 19 Ha. In this regard this is to mentioned that the plant area is 19 acres not 19 Ha. The copies of the land lease issued by RIADA are enclosed herewith for your reference.

It is therefore requested to re-issue Consent to Operate with area 19 acres instead of 19 Ha. We shall always remain obliged to you for this kind act.

Thanking you,

Yours faithfully,
For Bihar Foundry & Castings Ltd.

(Authorised Signatory)

- Encl 1) A copy of Deed No.5057 dated 01.05.1971 Area 14 acres
2) A copy of Deed No.2723 dated 28.10.2015 Area 5 acres
Total Area= 19.00 acres

Vijay Kumar

Bihar Foundry & Castings Limited

Works : Ramgarh Industrial Area, P.O.- Marar, Dist.- Ramgarh, Jharkhand - 829117.
Registered Office :- Main Road, Ranchi, Jharkhand - 834001.
CIN No :- U27100JH1971PLC000912 & GST No :- 20AABCB1852D121
Landline :- 0651-2202699 Fax :- 0651- 2202799 Email :- bfcgta@gmail.com

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ENCLOSURE-3

Ref: 2022/23/

Date: 15.11.2022

Ministry of Environment, Forest & Climate Change
East Central Zonal Office, Ranchi
Ranchi-834002

Ref: Our Ref. No.GFA/ENV/2022/06 dated 29.04.2022

Dear Sir,

We undertake that the greenbelt development as per CPCB norms is under progress and shall be completed as per norms in the ensuing rainy season.

We further undertake that we have already developed greenbelt in the existing area and we are further increasing it by way of raising new plants thus making it more dense and environment friendly.

We further undertake to develop greenbelt in the newly acquired adjacent land by our company. The purchase of adjacent land was necessitated for creating requisite greenbelt area of 33% which will be accomplished by the ensuing rainy season.

Yours faithfully,

Bihar Foundry & Castings Ltd.

(Signature)
S. K. Singh
Director

Bihar Foundry & Castings Limited

Works: Ramgarh Industrial Area, PO - Marar, Dist.- Ramgarh, Jharkhand - 829117
Registered Office :- Main Road, Ranchi, Jharkhand - 834001
CIN No :- U27100JH1971PLC000914 & GST No :- 20AAACB1852D1Z1
Landline :- 0651 2202699 Fax :- 0651 2202799 Email :- bfcgfa6@gmail.com

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ENCLOSURE-4**CEMS DATA**

Industry: BIHAR FOUNDRY & CASTINGS LTD (Ferro Alloys Unit)
 Industry Category: Iron & Steel
 Address: INDUSTRIAL AREA MARAR, RAMGARH, Jharkhand

Date	STACK 1 PM mg/Nm3	STACK 2 PM mg/Nm3
3/15/2023	40.30	40.19
3/16/2023	40.57	38.97
3/17/2023	40.78	40.44
3/18/2023	40.59	40.21
3/19/2023	40.33	40.05
3/20/2023	40.88	40.32
3/21/2023	40.97	40.94
3/22/2023	40.26	40.78
3/23/2023	40.70	41.05
3/24/2023	40.71	39.80
3/25/2023	40.39	39.57
3/26/2023	40.72	39.73
3/27/2023	40.19	39.82
3/28/2023	40.34	39.71
3/29/2023	40.52	40.44
3/30/2023	40.51	39.58
3/31/2023	40.68	39.03
4/1/2023	40.42	40.62
4/2/2023	40.36	39.96
4/3/2023	41.16	40.71
4/4/2023	40.82	39.25
4/5/2023	40.37	40.15
4/6/2023	40.65	39.33
4/7/2023	40.67	40.11
4/8/2023	41.05	39.54
4/9/2023	40.70	39.40
4/10/2023	40.61	38.85
4/11/2023	40.14	40.80
4/12/2023	40.48	40.81
4/13/2023	40.73	39.45
4/14/2023	40.20	39.77
4/15/2023	40.40	39.33

ENCLOSURE-5**CAAQMS DATA**

Industry:

Industry Category:

Address:

• BIHAR FOUNDRY & CASTINGS LTD (Ferro Alloys Unit)

Iron & Steel

INDUSTRIAL AREA MARAR, RAMGARH, Jharkhand

Date	AAQ PM10 (µg/m3)
3/15/2023	68.83
3/16/2023	66.04
3/17/2023	67.33
3/18/2023	68.22
3/19/2023	67.17
3/20/2023	65.91
3/21/2023	66.59
3/22/2023	71.05
3/23/2023	68.02
3/24/2023	67.04
3/25/2023	69.50
3/26/2023	67.08
3/27/2023	68.94
3/28/2023	68.97
3/29/2023	68.33
3/30/2023	67.90
3/31/2023	69.07
4/1/2023	65.27
4/2/2023	63.95
4/3/2023	68.41
4/4/2023	66.70
4/5/2023	69.65
4/6/2023	67.75
4/7/2023	67.84
4/8/2023	68.11
4/9/2023	69.426
4/10/2023	69.96
4/11/2023	67.00
4/12/2023	66.09
4/13/2023	68.59
4/14/2023	68.42
4/15/2023	69.19

Annexure -6

कार्यालय:-वन प्रमंडल पदाधिकारी, रामगढ़ वन प्रमंडल, रामगढ़।

(रांची रोड सिविल कोऑर एल रोड, प्रॉ-मरार, जिला-रामगढ़ पिन-829117)

Email id:- dfo-rampur@govin Mobile No:8987799305

पत्रांक 794 / रामगढ़ दिनांक 17/01/23

प्रति,

General Manager,
Bihar Foundry Casting Limited,
Industry Area, Ranchi Road, Mārag
Rāmgārh.

विषय :-

वित्तीय वर्ष 2023-24 से 2029-30 तक में BFCL के अन्तर्गत वन विभाग, (रामगढ़ वन प्रमंडल, रामगढ़) के द्वारा कार्यान्वित की जाने वाली वनरोपण स्थल का विशिष्ट प्रावकलन तैयार कर प्रस्ताव भेजने के संबंध में।

प्रस्ताव :-

वन पर्यावरण एवं जलवायु परिवर्तन विभाग, भारत सरकार के पत्रांक-F.No.J-11011/310/2009-IA.II (1) dated-28.01.2010

महोदय,

उपयुक्त विषयक प्रसंगाधीन पत्र के संविध में उचित करना है कि बिहार फाउन्ड्री कास्टिंग लिमिटेड के प्रयावरणीय स्वीकृति में लगाये गये शर्तों के आलोक में 3.50 हे० मी० पर वित्तीय वर्ष 2023-24 से 2029-30 तक वन विभाग (रामगढ़ वन प्रमंडल, रामगढ़) के द्वारा कार्यान्वित की जाने वाली वनरोपण स्थल का विशिष्ट प्रावकलन तैयार कर प्रस्ताव भेजी जा रही है, जो निम्नवत है:-

क्र.सं.	योजना का नाम	रकबा (हे. मी.)	अग्रिम कार्य की प्रावकलित राशि	कुल सात वर्षीय प्रावकलित राशि
1	नू-संरक्षण एवं वनरोपण (Chain Link Fencing-Loh Angel)	3.50	1658914.00	3416036.00
2	निरीक्षण/अनुवर्णन श्रृंखला 5 प्रतिशत की राशि		82946.00	170802.00
	कुल योग		1741860.00	3586838.00

अतः अनुरोध है कि कुल सात वर्षीय कार्य की राशि रु. 35,86,838/- (पैंतीस लाख छियासी हजार आठ सौ अठतीस) रुपये में प्रस्ताव के माध्यम से कोषागार को वन रोपण लोक संख्या (प्रशिया) सीफ-8702 में योजना कारना सुनिश्चित करें ताकि प्रावकलन के अनुसार कार्य प्रारंभ किया जा सके।

नोट :- आरखण्ड सरकार द्वारा नजदारी दर में वार्षिक वृद्धि के परचात यह नजदारी दर की मांग की जा सकती है।

अनुमानक - यथोक्त।

आपका विचारशील,

17/01/23
वन प्रमंडल पदाधिकारी,
रामगढ़



ANNEXURE-E

ANNEXURE-E

Sl. No.	Allegations	Inspection monitoring report of Ministry of Environment, Forest & Climate Change, Integrated Regional Office dated 21.02.2023	Inspection Report of the Joint Committee constituted by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No.44 of 2023 dated 28.04.2023	Inspection Report of the Joint Committee constituted by the Hon'ble National Green Tribunal, Principal Bench, Delhi in O.A. No.172 of 2023 dated 13.03.2023
1.	Stack emission levels should be stringent than the existing standards in terms of the identified critical pollutions.	Being Complied with an assurance. The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.	CEMS (Continuous Stack Emission Monitoring System) are installed in both DRI & Ferro Alloys unit with connectivity to the server of JSPCB & CPCB. The real time online data for PM is continuously visible in the portal JSPCB & CPCB. (A copy of data is enclosed herewith as annexure-4).	CEMS (Continuous Stack Emission Monitoring System) are installed in both DRI & Ferro Alloys unit with connectivity to the server of JSPCB & CPCB. The real time online data for PM is date is enclosed herewith as annexure-4)
2.	CAAQMS may be installed in all large/medium	It was observed that necessary measures are being adopted for reducing the particulate emissions in	PM 10 Analyzer is installed in this plant with connectivity to JSPCB serve and data is continuously visible in the	PM 10 Analyzer is installed in this plant with connectivity to JSPCB server and date is continuously visible in the public domain in the JSPCB website

	red category industries (at polluting)	the ambient air quality. A total of 69 water sprinklers were installed within the industrial plant. Continuous Stack Monitoring is being carried out. The values are within the prescribed limits. The data is connected to JSPCB server and data is continuously visible in public domain in the JSPCB website www.jspcb.nic.in . PM 10 Values are within the prescribed limit.	public domain in the JSPCB website www.jspcb.nic.in . PM 10 values are always within the prescribed limit of 100 macro gram m3. (Copy of data is enclosed herewith as annexure-5).	" www.jspcb.nic.in " PM 10 values are always within the prescribed limit of 100 macro gram/m3. (Copy of data is enclosed herewith as annexure-5).
3.	Effective fugitive emission control measures should be imposed in the process, transportation, packing etc.	Being complied. It was observed that Bag filters are installed at vulnerable points like at coal and iron ore screening section, crusher house, product house, cooler discharge, intermediate bins, coal in ejection points of DRI plant and dust extraction system. All the bag filters are of pulse jet type. The project proponents have also	Transportation of raw materials/solid wastes is ensured through covered trucks only. Unit has installed – 69 Nos. of fixed water sprinklers & 100 Nos. of Fog nozzles for water spraying. Bag filters are installed at all the vulnerable points at coal and iron ore screening section, crusher house, product house, cooler discharge, intermediate bins, coal in ejection points of	Transportation of raw materials/solid wastes is ensured through covered trucks only. Unit has installed -69 Nos. of fixed water sprinklers & 100 Nos. of Fog nozzles for water spraying. Bag filters are installed at all the vulnerable points at coal and iron ore screening section, crusher house, product house, cooler discharge, intermediate bins, coal in ejection points of DRI plant and dust extraction system. Details of Bag Filter: In dust prone areas Water Sprinkling is

		installed water sprinklers near raw material stock piles, loading/unloading points. Roads inside the plant have been made concrete. Transportation is done by covered vehicles. Water tankers are used for sprinkling as well as spraying water on road to suppress fugitive emission.	DRI plant and dust extraction system. Details of Bag Filter: In dust prone areas Water Sprinkling is also done using Water Tankers. Major raw material is kept in closed shed Conveyor belts are used where ever required. Unit has dust sweeping machine mounted on tractor and dust sweeping is carried out regularly through this road sweeping machine.	also done using Water Tankers. Major raw material is kept in closed shed Conveyor belts are used where ever required. Unit has dust sweeping machine mounted on tractor and dust sweeping is carried out regularly through this road sweeping machine.
4.	Transportation of materials by rail/conveyor belt wherever feasible.	Being Complied. From the records submitted by the project proponent, it is noted that the necessary action has been taken for control of fugitive emissions during transportation. It was observed that raw material	<i>No fugitive emission control system was observed at the raw material unloading point of Sponge Iron manufacturing unit.</i> Major raw material transportation is done by rail up to the nearest railway station and from there by road in tarpaulin covered truck. Hence road transport is minimised.	Major raw material transportation is done by rail up to the nearest railway station and from there by road in tarpaulin covered truck. Hence road transport is minimised.

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		and finished products are transported in covered vehicles. The vehicular emission is kept under control by regular monitoring and optimal loading of materials. It is submitted that the project authorities are engaging only the transportation trucks with PUC Certificates. It was also noted that the water sprinkling system is also installed at the silos.		
5.	Encourage use of cleaner fuels (pet coke/furnace Oil/LSHS may avoid.		Unit is not using pet coke, furnace oil or LSHS.	Unit is not using pet coke, furnace oil or LSHS.
6.	Best Available Technology may be used for dust collection.	Being complied. Fugitive emission is being controlled by spraying water through tanker and fixed water sprinklers. Materials are being transported in vehicles duly covered to	A dust sweeping machine installed on tractor regularly sweeps dust from all the transport roads.	A dust sweeping machine installed on tractor regularly sweeps dust from all the transport roads.

		avoid fugitive emission. A dust sweeping machine has been procured which regularly removed dust from the transport roads inside or outside the plant premises.		
7.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	Being complied. The project proponents need to ensure survival and better growth of plantations raised. It was observed that the project authorities are in the process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are: Tree Sapling upto 2021-22: 4620 nos. Area Covered: 4.62 of 33% land of 14 acres.	Unit-I: The process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are. Tree sapling upto 2021-22: 4620 nos. Area Covered- 4.62 acres which is 33% land of 14 acres. Unit-II: As observed at site, the project has developed plantation all along the boundary of the industry. However, due to constraints of space within the plant, the project proponent has acquired additional land, outside the plant measuring around 1 acre and 10 decimal over which it is	Unit-I: The process of Development of green belt within the plant premises. Plantation has been carried out using native species. Details on plantation carried out are. Tree sapling upto 2021- 4620 nos. Area Covered- 4.62 acres which is 33% land of 14 acres. Unit-II: As observed at site, the project has developed plantation all along the boundary of the industry. However, due to constraints of space within the plant, the project proponent has acquired additional land, outside the plant measuring around 1 acre and 10 decimal over which it is proposed to raise plantation. The project proponent has given an undertaking that they would raise green belt as stipulated by the next monsoon.

			proposed to raise plantation. The project proponent has given an undertaking that they would raise green belt as stipulated by the next monsoon. The project proponent has purchased 5000 nos. of plants from Bihar State Forest Department in July 2022 and 1140 numbers of plants from M/s. Shalimar Sadabahar Nursery during October, 2022 for plantation. Letter No. 724 dated 17.04.2023 which is received from Forest Department, Ramgarh. Unit- I and II total land 26,680 acres of 40% area is 10,672 acres in green belt developed and adjacent land 3.50 Ha. (8,650 acres) which is procured from the Forest Department in addition to existing green belt	The project proponent has purchased 5000 nos. of plants from Bihar State Forest Department in July 2022 and 1140 numbers of plants from M/s Shalimar Sadabahar Nursery during October, 2022 for plantation. Letter No.724 dated 17.04.2023 which is received from Forest Department, Ramgarh. Unit I and II total land 26,680 acres of 40% area is 10,672 acres in green belt developed and adjacent and 3.50 Ha. (8,650 acres) which is procured from the Forest Department in addition to existing green belt area of land. Unit-I Ground Water abstraction NOC for Bihar Foundry & Castings Ltd. – NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No. CGWA/NOC/IND/ORIG/2021/13540 from 26.03.2021 to Valid up to- 25.03.2024.
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			area of land.	Unit-I Ground Water abstraction NOC for Bihar Foundry & Castings Ltd. NOC for withdrawal of 300 KLD underground water has been granted by CGWA vide letter No. CGWA/NOC/IND/ ORIG/ 2021/13540 from 26.03.2021 to Valid up to- 25.03.2024.	
8.	Stipulation of green belt outside the project premises such as avenue plantation, in vacant areas, social forestry, etc.		Avenue plantation on road side has been carried out.	Avenue plantation on road side has been carried out.	
9.	Assessment of carrying capacity of transportation load on roads inside the		Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi-Hazaribagh) is at a distance of 7.0 Kms. Nos. of trucks required after expansion project will be 50 trucks/day or	Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi – Hazaribagh) is at a distance of 7.0 Kms. Nos. of trucks required after expansion project will be 50 trucks/ day or transporting raw materials, products and wastes. Existing	

	Industrial premises. If the roads required to be Carrying capacity of the roads has not been assessed by the 4 widened, shall be prescribed as a condition.		transporting raw materials, products and wastes. Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.	road is capable of taking the additional vehicular traffic due to the proposed expansion.
Water	stipulation of conditions such as:			
i	Reuse/recycle of treated waste water, wherever feasible.	Being complied. There is no discharge of waste water from plant. Our unit is zero discharge units. No water is being discharged from the plant to outside the plant premises.	No waste water is discharged outside the plant premises. Entire process water is recycled and reused, thus it is maintaining Zero liquid Discharge.	No waste is discharged outside the plant premises. Entire process water is recycled and reused, thus it is maintaining Zero liquid Discharge.
ii	Continuous monitoring of effluent quality/quantity in large and medium Red	Being complied. It is reported by the project proponents that the influent and effluent surface, sub-surface and ground waters	Regular monitoring of Effluent analysis is carried out by NABL a credited Laboratory.	Regular monitoring of Effluent analysis is carried out by NABL accredited Laboratory.

	Category Industries (water polluting)	are regularly monitored and treated. From the tests reports of Neutralization Pit and ground water of borewell water quality, it is noted that all the parameters are within prescribed limits.		
iii	A detailed water harvesting plan may be submitted by the project proponent.		A detailed water harvesting plan has already being submitted on 30.11.2022 at IRO MoEF & CC, Ranchi.	A detailed water harvesting plan has already being submitted on 30.11.2022 at IRO MoEF & CC Ranchi.
iv	Zero liquid discharge wherever techno economically feasible.	Being complied. No waste water is discharged outside the plant premises. Entire process water is recycled and reused thus maintaining ZLD.	ZLD is properly maintained.	ZLD is properly maintained.
v	In case, domestic waste water generation is more than 10 KLD, the industry may install STP.		Waste domestic water generation in our Ferro Alloys plant is less than 10 KLD.	Waste domestic water generation in our Ferro Alloys plant is less than 10 KLD.

Land	Stipulation of conditions such as:		
i.	Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33% wherever, feasible for new projects.		1. For Unit I, 14.00 acres land has been given by State Govt. for industrial purpose on lessee for 99 years in 1974 and for Unit II, 3.51 acres land has been given by State Govt. for industrial purpose on lessee in 1985 for 99 years and for Unit-I, 5.50 acres land has given by State Govt. for industrial purpose in the year 2015 and 2018 for 30 years for Unit-II, 3.67 acres land has given by State Govt. for industrial purpose in the year 2020 for 30 years Total area of land for Unit I & II is 26.680 acres of which 40% area is 10.672 Acres has been kept for green belt development and another land adjacent to the plant measuring area 3.50 Ha. (8.650 acres) has been procured from the Forest Department in addition to existing green belt 1. For Unit I, 14.00 acres land has been given by State Govt. for industrial purpose on lessee for 99 years in 1974 and for Unit II, 3.51 acres land has been given by State Govt. for industrial purpose on lessee in 1985 for 99 years and for Unit-I, 5.50 acres land has given by State Govt. for industrial purpose in the year 2015 and 2018 for 30 years for Unit-II, 3.67 acres land has given by State Govt. for industrial purpose in the year 2020 for 30 years. Total area of land for Unit I & II is 26.680 acres of which 40% area is 10.672 Acres has been kept for green belt development and another land adjacent to the plant measuring area 3.50 Ha. (8.650 acres) has been procured from the Forest Department in addition to existing green belt area of land. (A copy of Letter No. 724 dated 17.04.2023 is enclosed herewith as annexure-6).

			area of land. (A copy of the Letter No. 724 dated 17.04.2023 is enclosed herewith as annexure-6).	
ii	Stipulation of green belt outside the project premises such as avenue plantation, in vacant areas, social forestry, etc.		Avenue plantation on road side has been carried out.	Avenue plantation on road side has been carried out.
iii.	Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.		Not applicable as it is a Ferro Alloy plant. (Permission of municipality is enclosed)	No applicable as it is a Ferro Alloy plant. (Permission of municipality is enclosed).
iv	More stringent norms for management of hazardous		We have obtained Authorization for Hazardous Waste disposal from Jharkhand State Pollution Control Board	We have obtained Authorisation for Hazardous Waste disposal from Jharkhand State Pollution Control Board vide Ref. No. JSPCB/RO/HZB/HWM-

	waste. The waste generated should be preferably utilized Inco-processing.		vide Ref. No. JSPCB/RO/HZB/HWM-6758830/2019/7 dated 30.12.2019 for Bihar Foundry & Castings Limited and vide Ref. No. JSPCB/HO/RNC/HWM-6758737/2022/46 dated 27.10.2022 for Ferro Alloys unit separately.	6758830/2019/7 dated 30.12.2019 for Bihar Foundry & Castings Limited and vide Ref. No. JSPCB/HO/RNC/HWM-6758737/2022/46 dated 27.10.2022 for Ferro Alloys unit separately.
Other Conditions (Additional)				
i.	Monitoring of compliance of DEC Conditions may be submitted with third party audit every year.		As per EC condition Environment Monitoring is done regularly by third party NABL a credited Laboratory duly registered by Jharkhand State Pollution Control Board and reports are submitted to MOEF & CC and JSPCB on regular basis.	As per EC condition Environment Monitoring is done regularly by third party NABL accredited Laboratory duly registered by Jharkhand State Pollution Control Board and reports are submitted to MOEF & CC and JSPCB on regular basis.
ii	Corporate social Responsibility		Socio- economic development activities like community development program, educational program, drinking water supply and health care etc. is being done regularly in the surrounding villages. Details have already been submitted to MOEF & CC IRO	Socio- economic development activities like community development program, educational program, drinking water supply and health care etc. is being done regularly in the surrounding villages. Details have already been submitted to MOEF & CC IRO Ranchi.

			Ranchi.	
iii	The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environment Clearance.		BFCL has well laid Environmental Management System in place and established environment department with senior level.	BFCL has well laid Environmental Management System in place and established environment department with senior level.

ANNEXURE — "F"

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F. No. J-11011/310/2009- IA II (I)

**Government of India
Ministry of Environment and Forests
(I.A. Division)**

**Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003**

**E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668
Dated 28th January, 2010**

To,

The Managing Director
M/s Bihar Foundry and Casting Ltd.
Main Road, Ranchi - 834 001
Jharkhand

E-mail : consafescience@gmail.com / bfcfgfa@gmail.com ; Fax No. : 0651-2202799 ;

Subject : Expansion of Steel Plant [Sponge Iron Plant 99,000 TPA; Ingots/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant 10 MW] at Plot No. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by M/s Bihar Foundry and Casting Ltd. – Environment clearance reg.

Ref. : Your letter no. 2009-10/139 dated 14th August, 2009.

Sir

This has reference to your letter no. 2009-10/139 dated 14th August, 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EMP report and subsequent communications vide letter dated 14th November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Steel Plant (Sponge Iron Plant 99,000 TPA; Ingots/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant 10 MW) at Plot No. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by M/s Bihar Foundry and Casting Ltd. Total land acquired for the proposed project is 14 acres. A copy of the Special Gazette No. 52(a) dated 27th March, 1974 regarding notified Ramgarh industrial area is submitted. Proposed expansion will be taken up within the existing plant premises. No rehabilitation and resettlement (R & R) is involved. No national Park/wild life sanctuary/reserve forest is located within 10 km radius of the project site. Total cost of the project is Rs. 74.00 Crores. Following are the details of existing and proposed facilities:

S. N.	Details	Capacity (TPA)	
		Existing	Proposed
1	Sponge Iron Plant (3x100 TPD)	--	99,000
2	Induction Furnace	33,660 (1x6 TPC & 2x3 TPC)	75,000 (1x10 TPH)
	Rolling Mill	16,500	49,500

		(50 TPD)	(150 TPD)
4	Captive Thermal Power Plant WHRB AFBC	--	10 MW 6 MW (3x11 TPH) 4 MW (1x 25 TPH)

3.0 Sponge iron will be manufactured in rotary kiln. Sponge Iron, scrap, fluxes and ferro alloys will be charged in the induction furnace to manufacture molten metal which will be subsequently refined in a ladle refining furnace and transported to the continuous casting machine to cast the molten steel into billets. The billets will be fed into a preheating furnace and passed through the rolls of rolling mill to achieve finished products. The captive power plants viz. waste heat recovery boiler (WHRB) will be based on the waste heat of the flue gases from the plant while AFBC will be based on the char from DRI and coal.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), gas conditioning tower (GCT), bag filters, dust extraction and dust suppression system will be provided to control emissions. Total ground water requirement will be 300 m³/day. All the wastewater will be treated and used for ash conditioning, slag cooling / green belt development. No liquid effluent will be discharged outside the plant. Char from DRI kiln will be used as fuel in AFBC boiler. Iron ore fines will be reused in the process and also sold to cement industries. Dust from coal crushing and screening bag filters will be reused in rotary kiln. Dust collected from rotary kiln will be sold to mini cement plants. Wet scrapper sludge will be given to brick manufacturers. Kiln accretion and slag from induction furnace will be used properly. Fly ash will be disposed off to brick manufacturing plants/cement plants. Mill scales from re-rolling mill will be used in induction furnace.

5.0 No public hearing/consultation is required as per Section (iii), Stage (3), Para (i)(b) of EIA Notification 2006.

6.0 Public Hearing / Public Consultation meeting was held on 30th July, 2009.

7.0 The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

i) Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.

ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.

iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, AFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 100 mg/Nm³. Hot gases from DRI kiln shall be passed through Dust Settling

Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack of adequate height. Fume extraction system with bag filters shall be provided to induction furnace and ladle furnace and the cleaned gases shall be passed through a stack of adequate height. Wet scrubber and stack of adequate height shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months.

iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.

v) In-plant control measures for checking fugitive emissions from all the vulnerable sources including Bag filters shall be provided at coal and iron ore screen and crusher house, product house, cooler discharge, intermediate bins, coal injection points of DRI plant. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers and feed points below reclaim hoppers. Dust suppression system with sprinklers shall be provided at raw material stock piles (coal, iron ore etc.) to control fugitive dust emissions. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.

vi) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.

vii) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.

viii) Total ground water requirement shall not exceed 300 m³/day and prior 'Permission' for the drawl of 300 m³/day ground water from the central Ground Water Authority / State Ground Water Board (CGWA/SGWB) shall be obtained. All the effluent from effluent treatment plant shall be neutralized in a neutralization pit and used for gardening and washing. All the acidic and alkaline regeneration wastewater from the demineralization (DM) plant, cooling tower blow down, boiler blow down and wastewater from rolling mill shall be mixed in a central monitoring basin (CMB), neutralized and after settling in settling tank shall be used for ash conditioning, slag cooling / green belt development. Runoff from the coal storage yard shall be discharged to the sump and sludge shall be disposed off in environment-friendly manner.

ix) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.

x) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in septic tanks followed by soak pit and used for green belt development.

xi) The water consumption shall not exceed 16 m³/Ton of Steel as per prescribed standard.

xii) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.

xiii) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. Dust collected from coal crushing and screening bag filter shall be reused in rotary kiln. All the SMS slag, kiln accretions etc. shall also be properly utilized. Mill scales from re-rolling mill shall be used in induction furnace. Dust collected from rotary kiln shall be sold to mini cement plants. Wet scrapper sludge shall be given to brick manufacturers. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.

xiv) All the slag from induction furnace shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.

xv) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.

xvi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.

xvii) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar.

xviii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.

xix) As proposed, green belt shall be developed in 4.7 acres (33 %), out of total 14 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.

xx) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.

xxi) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.

iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the Jharkhand SPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB / CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The

ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.

x. As proposed, Rs. 4.00 Crores and Rs. 0.40 Crores shall be earmarked towards total capital cost and recurring cost/annum for the environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry / CPCB / JPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven

days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1986, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 alongwith their amendments and rules

(Dr. P. B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

(Dr. P. B. Rastogi)
Director

ANNEXURE — "G"

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File No. J-11011-310-2009-IA-2(I) (Computer No. 34255)
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F. No. J-11011/310/2009- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: plahujarai@yahoo.com
Tele/fax: 011 - 2436 3973
Dated: 7th February, 2012

To,
The Managing Director,
M/s Bihar Foundry and Casting Limited
Main Road, Ranchi - 834 001
Jharkhand

Fax: 0651- 2202799

E-mail: consafescience@gmail.com

Sub: Expansion of Steel Plant [Sponge Iron Plant- 99,000 TPA; Ingot/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant- 15 MW] at Plot no. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by M/s Bihar Foundry and Casting Limited- regarding Amendment for Captive Power Plant capacity from 10 MW to 15 MW.

Sir,

This is in continuation of this Ministry's letter of even no. dated 28.01.2010 and your subsequent communications dated 31.03.2011 and 08.06.2011 requesting the Ministry for amendment of environmental clearance dated 28.01.2010 due to increase in the capacity of Captive Power Plant from 10 MW to 15 MW.

2 The proposal was placed before Expert Appraisal Committee -1 (Industry) in its meetings held during March, 2011 and July, 2011. The Committee recommended the proposal for Amendment in Captive Power Plant capacity from 10 MW to 15 MW.

3. The Ministry accepts the recommendation of Expert Appraisal Committee (Industry-1). Environmental clearance accorded vide letter of even no. J-11011/310/2009-IA.II (I) dated 28.01.2010 is amended subject to stipulation of following additional conditions for compliance:

- i Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bhubaneswar, SPCB and Central Pollution Control Board as well as hard copy once in six months and display data on PM₁₀, SO₂ and NO_x outside the plant premises at the appropriate place for the general public.
- ii The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective

Issued
8/2/12

-2-

Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/CPCB/SPCB shall monitor the stipulated conditions.

- iii The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the Regional Office of the MOEF by e-mail.
- 4 The company shall comply with the conditions stipulated while according environmental clearance on 28.01.2010. In future, in case of change in the scope of the project, fresh clearance shall be obtained as per procedure laid in the EIA Notification, 2006.
- 5 This issues with the approval of the Competent Authority.

P. Ahujara
(Dr. P.L. Ahujara)
Scientist -F

Copy to:-

- 1 Secretary, Department of Forest, Govt. of Jharkhand, Nepal House, Ranchi.
- 2 Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office, (EZ) A-3, Chandrashekharpur, Bhubaneswar-715023.
- 3 Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
- 4 Chairman, Jharkhand State Pollution Control Board, T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi -834004.
- 5 Director (Monitoring Cell), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
- 6 Guard File/Monitoring File/Record File.

P. Ahujara
(Dr. P.L. Ahujara)
Scientist 'F'

~~ANNEXURE~~ — "H" "

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No.J-11011/310/2009- IA II (I)

Government of India

Minister of Environment, Forest and Climate Change

Impact Assessment Division

Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110003
31 Mar 2020

To,

M/s BIHAR FONDRIY AND CASTING LTD.

Bihar Foundry & Casting Limited at Survey Plot No 1364, Ramgarh Industrial Area, Marar,
Ramgarh (JHK) – 829117,
Ramgarh-829117
Jharkhand

Tel.No.0651-2202699; Email:bfcl.jhk2019@gmail.com

Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- | | |
|----------------------------------|--|
| 1. Proposal No.: | IA/JH/IND/147765/2020 |
| 2. Name of the Proposal: | Expansion in SMS shop (replacement of existing (2x3T+1x6T IF) with (3x10T IF) in existing Steel Plant of M/S Bihar Foundry & Casting Limited |
| 3. Category of the Proposal: | Industrial Projects - 1 |
| 4. Project/Activity applied for: | 3(a) Metallurgical industries (ferrous & non ferrous) |
| 5. Date of submission for TOR: | 07 Mar 2020 |

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS) PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

1. STANDARD TERMS OF REFERENCE (TOR)

1) Executive Summary

2) Introduction

- i. Details of the EIA Consultant including NABET accreditation
- ii. Information about the project proponent
- iii. Importance and benefits of the project

3) Project Description

- i. Cost of project and time of completion.
- ii. Products with capacities for the proposed project.
- iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other chemicals and materials required with quantities and storage capacities
- vi. Details of Emission, effluents, hazardous waste generation and their management.
- vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
- ix. Hazard identification and details of proposed safety systems.
- x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing existing operation of the project from SPCB shall be attached with the EIA-EMP report.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired). government/ private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

6) Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

7) Impact and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.
- 8) **Occupational health**
 - i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
 - iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
 - iv. Annual report of health status of workers with special reference to Occupational Health and Safety.
- 9) **Corporate Environment Policy**
 - i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
- 10) Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
- 11) **Enterprise Social Commitment (ESC)**
 - i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR
PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) A tabular chart with index for point wise compliance of above TOR.

**SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR
METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS)**

- 1) Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
- 2) Details on blast furnace/ open hearth furnace/ basic oxygen furnace/ladle refining, casting and rolling plants etc.
- 3) Details on installation/activation of opacity meters with recording with proper calibration system
- 4) Details on toxic metals including mercury, arsenic and fluoride emissions
- 5) Details on stack height requirement for integrated steel
- 6) Details on ash disposal and management -Non-ferrous metal
- 7) Complete process flow diagram describing production of lead/zinc/copper/ aluminium, etc.
- 8) Raw materials substitution or elimination
- 9) Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
- 10) Details on Holding and de-gassing of molten metal from primary and secondary aluminum, materials pre-treatment, and from melting and smelting of secondary aluminium
- 11) Details on solvent recycling
- 12) Details on precious metals recovery
- 13) Details on composition, generation and utilization of waste/fuel gases from coke oven plant and their utilization.
- 14) Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
- 15) Trace metals Mercury, arsenic and fluoride emissions in the raw material.
- 16) Trace metals in waste material especially slag.
- 17) Plan for trace metal recovery
- 18) Trace metals in water

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

C. ADDITIONAL TOR FOR INTEGRATED STEEL PLANT

- 1). Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
- 2). Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
- 3). For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRI, details of project site and RL of nearby sources of water shall be indicated.
- 4). Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
- 5). Respirable Suspended particulate matter (RSPM) present in the ambient air must be analysed for source analysis - natural dust/RSPM generated from plant operations (trace elements). The RSPM shall also be analysed for presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction, where applicable. Chemical characterization of RSPM and incorporating of RSPM data.
- 6). All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
- 7). Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
- 8). Plan for slag utilization
- 9). Plan for utilization of energy in off gases (coke oven, blast furnace)
- 10). System of coke quenching adopted with justification.

ANNEXURE — " I " —

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**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 31.07.2023

Date of Zero Draft MoM sent to EAC: 28.07.2023

Approval by Chairman: 31.07.2023

Uploading on PARIVESH: 31.07.2023

MINUTES OF THE 40TH EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD ON 19TH-21ST JULY, 2023

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Hybrid Mode

Time: 10:30 AM onwards

DAY-1: JULY 19, 2023 [WEDNESDAY]

(i) Opening Remarks by the Chairman, EAC

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 39th Meeting of the EAC (Industry-1 Sector) held during 6th and 7th July, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 39th Meeting of the EAC (Industry-1 Sector) held during 6th and 7th July, 2023 conducted through Hybrid Mode, and noted that there is no modifications/factual correction reported by the PP, in the minutes of the 39th EAC meeting for the project/activities.

Details of the proposals considered during the 40th meeting conducted through Hybrid Mode, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 40.1

- 40.1 Expansion of steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD by M/s Bihar Foundry & Castings Limited, located at Ramgarh Industrial Area, Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand– Consideration of Environmental Clearance**

[Proposal No.: IA/JH/IND1/430894/2023; File No.: IA-J-11011/310/2009-IA-II-(IND-I)]
[Consultant; Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; 21.09.2025]

- 40.1.1** M/s. Bihar Foundry & Castings Limited (DRI Division) has made an online application vide proposal no. IA/JH/IND1/430894/2023 dated 2nd June 2023 along with copy of EIA/EMP report and certified compliance report for seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed expansion project activity is listed at schedule no. 3(a) & 1(d) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 40.1.2** Name of the EIA Consultant: M/s. Pioneer Enviro Consultants Pvt. Ltd. [NABET certificate vide no. NABET/EIA/2225/RA 0282 valid till 21.09.2025.

- 40.1.3** The detail of the ToR is furnished as below:

Date of Application	Consideration	Details	Date of Accord	TOR Validity
02.02.2023	Standard ToR was issued by MoEF&CC	Standard Terms of Reference	08.02.2023	07.02.2023

- 40.1.4** The PP reported that the Existing plant of M/s. Bihar Foundry & Castings Limited (DRI Division). located in Ramgarh Industrial Area, Plot No. 1364, Marar Village, Ramgarh Tehsil & District, Jharkhand Proposed Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.

40.1.5 Environmental site settings

Environmental Site Settings

S.No.	Particulars	Details	Remarks															
1.	Total land	7.69 Ha. (19 Acres) [Entire land is allotted by Jharkhand Industrial Area Development Authority (JIADA)]	The total land as per existing E.C. is 14 Acres (5.67 Ha.). Subsequently acquired another 5 Acres (2.02 Ha.). Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land .															
2.	Land acquisition details as per MoEF&CC, O.M. dated 7-10-2014.	Total 7.69 Ha. (19 Acres) of land has taken on lease from Ranchi Industrial Area Development Authority (RIADA) & Jharkhand Industrial Area Development Authority (JIADA) 14 Acres for a period of 99 years from 01-05-1974 (RIADA) - Further 5 Acres for a period of 30 years from 28-10-2015 (JIADA)	As Land is allotted by JRIADA & JIADA, Land diversion is not required.															
3.	Existence of habitation & involvement of R&R, if any.	Project site: No habitation exists in the plant site Study Area: <table><tr><th>Habitation</th><th>Distance</th><th>Direction</th></tr><tr><td>Marar</td><td>0.3 kms.</td><td>NE</td></tr></table>	Habitation	Distance	Direction	Marar	0.3 kms.	NE	No R & R applicable									
Habitation	Distance	Direction																
Marar	0.3 kms.	NE																
4.	Latitude and Longitude of all corners of the project site	The following are the Coordinates of the Plant site <table><tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr><tr><td>Point # 1</td><td>23°39'25.21' N</td><td>5°30'25.80'E</td></tr><tr><td>Point # 2</td><td>23°39'26.01' N</td><td>5°30'31.55'E</td></tr><tr><td>Point # 3</td><td>23°39'15.30' N</td><td>5°30'34.89'E</td></tr><tr><td>Point # 4</td><td>23°39'15.16' N</td><td>5°30'24.01'E</td></tr></table>	Point	Latitude	Longitude	Point # 1	23°39'25.21' N	5°30'25.80'E	Point # 2	23°39'26.01' N	5°30'31.55'E	Point # 3	23°39'15.30' N	5°30'34.89'E	Point # 4	23°39'15.16' N	5°30'24.01'E	--
Point	Latitude	Longitude																
Point # 1	23°39'25.21' N	5°30'25.80'E																
Point # 2	23°39'26.01' N	5°30'31.55'E																
Point # 3	23°39'15.30' N	5°30'34.89'E																
Point # 4	23°39'15.16' N	5°30'24.01'E																
5.	Elevation of the project site	193 m to 204 m	--															
6.	Involvement of Forest Land, if any	Nil	--															
7.	Water body (Rivers, Lakes, Pond, Nala,	Project Site: Nil. Study area: <table><tr><th>Water body</th><th>Distance</th><th>Direction</th></tr></table>	Water body	Distance	Direction	--												
Water body	Distance	Direction																

S.No.	Particulars	Details			Remarks
	Natural Drainage, Canal etc.) exists within the project site as well as study area		(kms.)		
		Damodar River	1.4	S	
		Raura Nala	2.5	E	
		Meramgarh Nala	4.7	E	
		Unnamed stream	0.7	W	
		Ramgarh Village pond	3.6	S	
		Seota village Pond	1.5	NE	
8.	Existence of ESZ / ESA / National Park / Wildlife Sanctuary / Biosphere Reserve / Tiger Reserve / Elephant Reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant reserve within 10 Km. radius of the plant.			--
		Forest	Distance (kms.)	Direction	
		Unnamed PF near Manuan village	0.7	W	
		Unnamed PF Jaratoli (V)	4.0	S	
		Unnamed PF near Tilaiya village	5.0	NW	

40.1.6 The EC has been obtained from MOEF vide order dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH , WHRB 6 MW & AFBC Power Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant – 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

40.1.7 Implementation status of the existing EC

S. No.	Facilities (product)	Permitted Capacities as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022
1	DRI Kiln (Sponge Iron)	99,000 TPA (3x100 TPD)	99,000 TPA (valid till 31.03.2025)
2	Induction furnace with LRF & CCM (Hot Billets / MS billets)	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA (valid till 31.12.2024)
3	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging +	16,500 TPA	Not Implemented

S. No.	Facilities (product)	Permitted Capacities as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022
	15% through RHF		
4	Power generation through WHRB of DRI	6 MW	5 MW (valid till 31.03.2025)
5	Power Plant through AFBC Boiler	4 MW	Not Implemented

40.1.8 The unit configuration and capacity of existing and proposed expansion project:

S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
1	DRI Kiln for Production of Sponge Iron	3x100 TPD (99,000 TPA)	99,000 TPA	Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD (1,29,375 TPA) New 1x650 TPD (2,76,000 TPA)	4,05,375 TPA
2	Induction furnace with LRF & CCM to produce MS billets	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA	Replacement of 2 x 3T IF + 1 x 6T IF with 3 x 10 T IF Additional 1,18,800 TPA and 1x10 T Induction furnace	1,58,400 TPA (4x10T IF)
3	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging + 15% through RHF	16,500 TPA	Not Implemented	1,65,000 TPA	1,65,000 TPA
4	Power generation through WHRB of DRI	6 MW	5 MW	Up gradation from 5.0 MW to 7.0 MW Proposed 1 x 22 MW	29 MW
5	Power Plant	4 MW	Not	8 MW	8 MW

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S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019 & 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
	through AFBC Boiler		Implemented		
6.	Slag Crusher	---	---	120 TPD	120 TPD

Note:-Upgradation of Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD & proposed 1x 650 TPD DRI kiln with yield of 800 TPD due to usage of Pellets & Imported Coal i.e. 345 days Operation (i.e. 4,05,375 TPA). Replacement of existing 2 x 3T IF + 1 x 6T IF with 3 x 10 T IF. The total Production capacity after expansion will be 1,58,400 TPA.

40.1.9 The details of the raw material requirement for the proposed expansion project along with its source and mode of transportation is given as below:

S. No.	Raw Material	Quantity (TPA)	Sources	Distance from Plant (in Kms.)	Mode of Transport
1.	For DRI Kilns (Sponge Iron) – 4,05,375 TPA				
a)	Pellets (100%)	587,794	Rungta Mines, Amalgam Steel, Rashmi Metaliks	~ 300 Kms.	By rail & road (through covered trucks)
b)	Imported coal	337,272	Indonesia / South Africa / Australia	~ 400 Kms.	Through sea route, rail route & by road (through covered trucks)
c)	Dolomite	20,269	Bilaigarh Mines	~ 500 Kms.	By road (through covered trucks)
2.	For Steel Melting Shop (Billets/ Ingots) – 1,58,400 TPA				
a)	Sponge Iron	1,60,000	Own generation	---	Through covered conveyers
b)	Pig Iron / MS scrap / end cuttings	24,000	Nearby market	~ 100 Kms.	By road (through covered trucks)
c)	Ferro alloys	8,000	Group Company which is adjacent	Group Company	By road (through covered trucks)
3.	For Rolling mill (Rolled Products) – 1,65,000 TPA				
a)	Hot Billets / ingots	1,45,860	inhouse	---	
b)	MS Billets	12,540 14,760	Inhouse Nearby plants	--- ~ 100 Kms.	--- By road (through covered trucks)

S. No.	Raw Material	Quantity (TPA)	Sources	Distance from Plant (in Kms.)	Mode of Transport	
c)	LDO/LSHS	800 KL/annum	Local areas	~ 100 Kms.	trucks) By road (through tanker)	
3.	For FBC Boiler [Power Generation - 1 x 8 MW]					
a)	Dolochar + Indian Coal	Dolochar	81,075	In plant generation	---	through covered conveyors
		Indian Coal	9,143	CCL /GHATO	~ 10 Kms.	By road (through covered trucks)

40.1.10 The existing plant requirement is 300 m³/day which is obtained from water ground water. NOC has been obtained from Central Ground Water Authority (CGWA) vide letter no.CGWA / NOC / IND / ORIG / 2021 / 13540, dated 26.03.2021 and is valid till 25.03.2024. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same will be sourced from Damodar River. The permission for drawl of surface water has been obtained from DVRRC, Vide Lr. No. 1/PMC/VIVIDH/958/2020 174, Ranchi, dated 09.03.2022.

40.1.11 Existing power requirement of 5.7 MW. The power requirement for the proposed expansion project is estimated as 19.3 MW. Total Power required for after the proposed expansion will be 25 MW. Power required will be sourced from existing & proposed Captive Power plant of 25 MW.

40.1.12 Baseline Environmental Studies

Period	March 2021 to May 2021	
AAQ parameters at 8 locations	- PM_{2.5} = 35.2 to 47.2 µg/m³ - PM₁₀ = 58.6 to 79.9 µg/m³ - SO₂ = 7.5 to 13.8 µg/m³ - NO₂ = 14.1 to 28.2 µg/m³ - CO= 396 to 765 µg/m³	
AAQ modelling	- PM₁₀= 0.86 µg/m³(1200 m in SE) PM₁₀(vehicular) = 0.28 µg/m³ - PM_{2.5}= 0.5 µg/m³(1200 m in SE) PM_{2.5}(vehicular) = 0.11 µg/m³ - SO₂ = 5.77 µg/m³ (1260 m in SE) - NO_x = 3.26 µg/m³ (1290 m in SE)NO_x (vehicular) = 2.12 µg/m³ - CO (vehicular)= 1.37 µg/m³	
Ground water quality at 8 locations	Parameter	Range of Concentration
	pH	7.06 to 8.06
	TDS (in mg/l)	428 to 611
	Total Hardness (in mg/l)	238.4 to 332.5
	Chlorides (in mg/l)	90.5 to 133.3
	Fluoride (in mg/l)	0.79 to 1.14

	Iron (in mg/l)	:	0.26 to 0.46																											
Surface water quality at 3 locations	<table><tr><th>Parameters</th><th></th><th>Range of Concentration</th></tr><tr><td>pH</td><td>:</td><td>7.43 to 7.75</td></tr><tr><td>DO (in mg/l)</td><td>:</td><td>6.9 to 7.0</td></tr><tr><td>BOD (in mg/l)</td><td>:</td><td>2.4 to 2.7</td></tr><tr><td>COD (in mg/l)</td><td>:</td><td>20.5 to 22.6</td></tr><tr><td>TDS (in mg/l)</td><td>:</td><td>336 to 358</td></tr><tr><td>Sulphates (in mg/l)</td><td>:</td><td>38.5 to 40.4</td></tr><tr><td>Chlorides (in mg/l)</td><td>:</td><td>60.8 to 64.6</td></tr><tr><td>Fluoride</td><td></td><td>0.80 to 0.88</td></tr></table>			Parameters		Range of Concentration	pH	:	7.43 to 7.75	DO (in mg/l)	:	6.9 to 7.0	BOD (in mg/l)	:	2.4 to 2.7	COD (in mg/l)	:	20.5 to 22.6	TDS (in mg/l)	:	336 to 358	Sulphates (in mg/l)	:	38.5 to 40.4	Chlorides (in mg/l)	:	60.8 to 64.6	Fluoride		0.80 to 0.88
	Parameters		Range of Concentration																											
	pH	:	7.43 to 7.75																											
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	TDS (in mg/l)	:	336 to 358																											
	Sulphates (in mg/l)	:	38.5 to 40.4																											
	Chlorides (in mg/l)	:	60.8 to 64.6																											
Fluoride		0.80 to 0.88																												
Noise levels	The equivalent day-night noise levels in the study zone are ranging from 48.12 dBA to 69.95 dBA.																													
Traffic assessment study findings	Plant site is well connected by Ramgarh to Kuju (Ramgarh City Road) followed by NH # 20 is capable of absorbing additional truck movement due to proposed project.																													
	Existing baseline :																													
	<table><tr><th>Road</th><th>V(Volume in PCU/hr)</th><th>C (Capacity in PCU/hr)</th><th>V/C Ratio</th><th>LOS</th></tr><tr><td>Ramgarh to Kuju (Ramgarh City Road)</td><td>773</td><td>1500</td><td>0.513</td><td>C</td></tr></table>			Road	V(Volume in PCU/hr)	C (Capacity in PCU/hr)	V/C Ratio	LOS	Ramgarh to Kuju (Ramgarh City Road)	773	1500	0.513	C																	
	Road	V(Volume in PCU/hr)	C (Capacity in PCU/hr)	V/C Ratio	LOS																									
Ramgarh to Kuju (Ramgarh City Road)	773	1500	0.513	C																										
Existing PCU is 773 PCU/hr on Ramgarh to Kuju (Ramgarh City Road) and existing Level of Service(LOS) is 'C'.																														
Traffic assessment study findings	After Expansion :																													
	PCU load after proposed expansion project will be 773 (Existing) + 130 (Additional) and Level of Service (LOS) will be																													
	<table><tr><th>Ramgarh to Kuju (Ramgarh City Road)</th><th>Existing Baseline Scenario (V) (PCU/hr)</th><th>Due to the Project (V) (PCU/hr)</th><th>Total (PCU/hr)</th><th>Capacity of Road (C) (PCU/hr)</th><th>V/C ratio</th><th>LOS</th></tr><tr><td>PCU/Hour</td><td>773</td><td>130</td><td>903</td><td>1500</td><td>0.60</td><td>C</td></tr></table>			Ramgarh to Kuju (Ramgarh City Road)	Existing Baseline Scenario (V) (PCU/hr)	Due to the Project (V) (PCU/hr)	Total (PCU/hr)	Capacity of Road (C) (PCU/hr)	V/C ratio	LOS	PCU/Hour	773	130	903	1500	0.60	C													
	Ramgarh to Kuju (Ramgarh City Road)	Existing Baseline Scenario (V) (PCU/hr)	Due to the Project (V) (PCU/hr)	Total (PCU/hr)	Capacity of Road (C) (PCU/hr)	V/C ratio	LOS																							
PCU/Hour	773	130	903	1500	0.60	C																								
PCU load after proposed expansion project will be 773 (Existing) + 130 (Additional) and Level of Service (LOS) will be 'C'.																														
Level of Service (LOS) of the Road as per IRC																														
<table><tr><th>V/C</th><th>LOS</th><th>Performance</th></tr><tr><td>0.0-0.2</td><td>A</td><td>Excellent</td></tr></table>				V/C	LOS	Performance	0.0-0.2	A	Excellent																					
V/C	LOS	Performance																												
0.0-0.2	A	Excellent																												

		0.2-0.4	B	VeryGood
		0.4-0.6	C	Good
		0.6-0.8	D	Fair/Average
		0.8-1.0	E	Poor
		1.0& Above	F	VeryPoor
		V = Volume in PCU's/hr, C = Capacity PCU's/hr, LOS = Level of Service		
		- V/C after proposed expansion project will be 0.60. Hence LOS will be 'C' (GOOD). - Hence the existing road is capable of taking the additional vehicular traffic due to the proposed expansion project		
Flora and fauna		No schedule - I fauna present within 10 Kms. radius of the plant. Hence conservation plan is not required.		

40.1.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Solid & Hazardous Waste	Quantity (TPA) After expansion	Method of disposal
1.	Ash from DRI	52,699	Presently given to nearby brick manufacturing units and after expansion it will be given to nearby brick manufacturing units.
2.	Dolochar	81,075	Presently given to nearby power plant and after expansion it will be utilized in the proposed AFBC based power plant within the premises.
3.	Kiln Accretion Slag	3,648	Presently given to road contractors for road construction & given to brick manufacturer and after proposed expansion will be given to nearby brick manufacturing units.
4.	Wet Scraper Sludge	16,215	Is being given to road contractors for road construction & given to brick manufacturer and after proposed expansion will be given to nearby brick manufacturing units.
5.	SMS Slag	15,840	Slag from SMS will be crushed and iron will be recovered & then remaining non-magnetic material being inert by nature will be given to road contractors for road laying/ given to brick manufacturers.
6.	Mill scales	2,419	Mill Scales will be utilized in Ferro alloy plant of Group company.
7.	End cuttings	5,741	will be recycled to Induction Furnace
8.	Ash from Power Plant	52,759	Will be given to nearby brick manufacturing units.
9.	Waste oil	1.5 KL / Annum	This will be stored in covered HDPE drums in a designated area and will be given to SPCB approved recyclers / reprocessors.

S. No.	Solid & Hazardous Waste	Quantity (TPA) After expansion	Method of disposal
10.	Used Batteries	0.16	Used batteries will be given back to the supplier under buy back agreement with supplier.

40.1.14 Public Consultation:

Date of advertisement	23-03-2023
Name of newspapers	THE TIMES OF INDIA, RANCHI & in "HINDUSTHAN
Date on which Public Hearing conducted	06-05-2023
Venue	Public Hearing for proposed expansion project has been conducted on 06-05-2023, at 11:00 AM @ Gym Khana Club Ranchi road, Ramgarh, Ramgarh Tehsil & District, Jharkhand. Following are the details of the Public Hearing.
Chaired by	Additional District Magistrate (ADM)
Issues are	• Employment to Locals . • Utilization of CER funds for the development of the surrounding villages. • Maintenance & Repair of Roads • Street Lights • Environmental protection measures

Action plan as per MoEF&CC O.M. dated 30/09/2020: Socio Economic developmental activities will be carried out after the proposed expansion. Bihar Foundry & Castings Limited (DRI unit) is being actively contributing to improve the Socio-economic conditions of the area by providing assistance for local persons from the nearby villages. Project cost : RS 300 Crores.

Social Infrastructure Development Budget: @1.5% of Rs 300 Crores: Rs 4.50 Crores

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
A). Based on SIA Study						
1	Community & Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	25
		Budget in Lakhs	7.5	7.5	10	
	ii) Mineral water plants	Physical Nos. &	1 nos. in Hathimara	1nos. in Manuan (v)	1 nos. in Digwar (v)	18

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
		village	(v) & 1 Nos. in Marar (v)	& 1 Nos. in Phulsarai (v)	1 nos. Pochra (v)	
		Budget in Lakhs	6	6	6	
	iii) Village road repair & maintenance	Physical Nos. & village	1 Nos. in Marar (v)	1 nos. in Hathimara (v)	1 Nos. in Phulsarai (v)	30
		Budget in Lakhs	10	10	10	
					Sub Total	73
2	Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	4 nos. in Kanjgi (v)	4 nos. in Seota (V)	4 nos. in Marar (V)	30
		Budget Rs in Lakhs	10	10	10	
	iii) Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	Phulsarai(v) - 1 No.	Digwar (v) - 1 No.	Painki (v) -1 No.	30
		Budget Rs in Lakhs	10	10	10	
					Sub Total	65
3	Health & hygiene					
	i) Sanitation facility in	Physical Nos. &	in Phulsarai (v)	in Seota (V)	in Marar (V)	30

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
	existing schools	village				
		Budget in Lakhs	10	10	10	
	ii) Napkins Vending Machine in High Schools.	Physical Nos. & village	Machines will be installed in Kanjgi (v)	Machines will be installed in Seota (V)	Machines will be installed in Marar (V)	9
		Budget in Lakhs	3	3	3	
	iii) Primary Health Centre for local people with Doctor & other facilities	Physical Nos. & village	Primary Health Centre with Ambulance in Ramgarh Town			60
		Budget in Lakhs	---	---	60	
					Sub Total	99
4	Free Plantation in water body bunds at 1000 Nos. in each village	Physical Nos. & village	1000 nos. in Kanjgi (v) & 1000 Nos. in Marar (v)	1000 nos. in Manuan (v) & 1000 Nos. in Digwar (v)	1000 nos. in Phulsarai(v) & 1000 Nos. in Painki (v)	30
		Budget in Lakhs	10	10	10	
5	RWH pits in the surrounding villages & De-siltation of ponds	Physical Nos. & village	Sandi (v) 2 nos. of ponds desiltation 2.0 m depth	Phulsarai(v) pond desiltation 1.5 m depth	Digwar (v) pond desiltation 1.5 m depth	84
		Budget in Lakhs	44	20	20	
					TOTAL (A)	351
B). Based on Public Consultation/Hearing						
1	Impart training to the local villagers for skill development. a) DISHA Centre along with necessary infrastructure for various vocational	Physical Nos. & village	One DISHA centre in Ramgarh Town			90
		Budget in Lakhs	30	30	30	

S. No.	MAJOR ACTIVITY HEADS	YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)	
		1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)		
	training program for employment generation in association with National Skill Development Mission (Automobile Repair, Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)					
2	Providing LED Street lighting with solar panels	Physical Nos. & village	3 nos. in Hathimara (v) & 3 Nos. in Marar (v)	3 nos. in Manuan (v) & 3 Nos. in Phulsarai (v)	3 nos. in Digwar (v) & 3 nos. Pochra (v)	9
		Budget in Lakhs	3	3	3	
					Total (B)	99
		TOTAL	145	121	184	
Grand Total (A+B)						450
Recurring expenditures under CSR as per companies Act 2014						
• Health checkup will be carried out periodically in surrounding villages i.e. Marar, Sandi, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.						

40.1.15 The capital cost of the expansion project is Rs. 300 Crores and the capital cost for environmental protection measures without SID is Rs. 28 Crores and with SID will be Rs 32.5 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs.3.93 Crores. The employment generation from the proposed expansion project is 250 direct & 250 Indirect. The details of cost for environmental protection measures is as follows:

S. No.	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
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S. No.	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
1	Air Emission Management		
	Electro Static Precipitators (ESP) - DRI	6.0	60
	Electro Static Precipitators (ESP) - FBC	8.0	80
	Fume Extraction system with bag filters (upgradation)	1.0	5
	other APCS & Conveyor systems	3.0	45
	Stacks	1.50	7.5
	Mechanical Dust sweepers	0.30	3
	Water Sprinklers	0.1	0.5
2	Wastewater Management		
	for upgradation of ETP	0.5	10
	for STP	0.4	8
	for Garland drains	0.3	3
	for Settling ponds	0.02	0.2
3	Solid waste Management		
	Fly Ash Handling & disposal	2.0	80
	Slag Handling & Disposal	0.2	5
	Hazardous waste storage & disposal	0.1	5
	Municipal solid waste storage & disposal	0.05	2.5
4	Greenbelt development, Land scaping	0.25	3.2
5	Noise Management	0.2	4
6	Storm water management & RWH in Plant	0.23	2.3
7	Fire Safety Systems	2.5	25
8	Environmental Monitoring		
	CEMS	0.15	1
	CAAQMS	0.8	16
	Environment Monitoring	---	10
	Performance monitoring of APCS	---	1
9	Occupational Health & Safety		
	Dispensary with Ambulance	0.3	6
	Personal Protective Equipment's (PPEs)	0.1	10
		28.00	393.2

TOTAL EMP BUDGET INCLUDING SOCIAL & INFRASTRUCTURAL DEVELOPMENT BUDGET

Budget	Rs. in Crores
Environmental Protection measures (EMP)	28.0

Social & Infrastructural Development (SID)	4.5
Total EMP Budget including SID	32.5

40.1.16 Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. 10 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB, MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820.

40.1.17 Litigation / court case is pending against the proposed project

- A case has been filed by Sri Rakesh Srivastava vs State of Jharkhand vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. NGT had ordered for an joint inspection by a committee comprising of State PCB, CPCB, Regional Officer, MoEF&CC Ranchi and District Magistrate. The Joint Committee report has been submitted by Member Secretary, JSPCB, Ranchi to Scientist "C" / Deputy Director, Impact Assessment Division, MOEF&CC. The matter has listed for 16th Aug, 2023.
- NGT Kolkata case has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023.

Certified Compliance report from Regional office

40.1.18 The Status of compliance of earlier EC was obtained from Integrated Regional Office, Ranchi vide FileNo.103-254/09/EPE/925 Dated 21.02.2023 in the name of M/s Bihar Foundry & Castings Limited. The date of monitoring at the plant is on 05-01-2023. The observation of IRO and response by PP are given below.

S. No.	Non-compliances details	Observation of IRO (abridged)	Condition no.			Response by PP
			EC date	Specific	General	
1	Stipulated Specific Condition (ii) : Being Complied with an assurance. E.C. No. J-1101 / 310 / 2009-1A II (I)	The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within	28.01.2010	ii	--	Interlocking system is provided

S. No.	Non-compliances details	Observation of IRO (abridged)	Condition no.			Response by PP
			EC date	Specific	General	
		the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.				
2	Stipulated Specific Condition No. (xix) Being complied. E.C.No. J-1101/310/2009-IA II(I)	The project proponents need to ensure survival and better growth of plantations raised.	28.01.2010	xix	--	Additional 3200 nos of plants will be planted by October 2023 in addition to existing 4600 nos.
3	Stipulated General condition No. (viii) E.C. No. J-1101/310/2009-IA II(I)	Project authorities may improve further in water harvesting measures.	28.01.2010	--	viii	Rain water harvesting pond of 4250 cum capacity has been provided.
4	I-C Amendment letter dated 25.09.2012: Partially complied.	The project authorities should sell char to Inland Power Ltd as per the EC stipulation. Presently they are selling char to Inland Power Ltd and other units in the cluster.	25.09.2012			Char is being sold to neighboring power plants.

Deliberation on Severely Polluted area (SPA)

- 40.1.19 Since the project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the submitted compliance as follows:

Environment	Mitigation Measures	Compliance
Air	Assessment of carrying of transportation load on roads inside the industrial premises if the roads required to be widened, shall be prescribed as a condition.	Site is adjacent to Ramgarh Industrial Road & NH # 20 (Ranchi – Hazaribagh) is at a distance of 2.7 Kms. No. of trucks required after expansion project will be 152 trucks /day or transporting raw materials, products and wastes . Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
Water	<u>Stipulation of conditions such as:</u> i. Reuse /recycle of treated wastewater, wherever feasible.	In existing plant recycle and reuse of waste water is being practiced. There will be not effluent discharge from DRI Unit as closed-circuit cooling system will be adopted. Effluent from Induction Furnace Unit, Rolling mill & Power plant will be treated in ETP comprising of Neutralization Tank and R.O Plant. Sanitary wastewater will be treated in STP and after ensuring compliance with the norms the treated effluent from ETP & STP will be utilized for dust suppression, ash conditioning and for greenbelt development. R.O. rejects will be utilized for dust suppression in CHP & Ash conditioning. Zero liquid effluent discharge practice will be continued in the proposed expansion also
	ii. Continuous monitoring of effluent quality/quantity in large and medium red category industries (water polluting).	Not applicable, as it is not a water polluting industry.
	iii. A detailed water harvesting plan may be submitted by the project proponent	The potential rain water that can be recharged / utilized to meet the plant water requirement is 33,462 m ³ / year. Accordingly, the net water requirement will reduce.

Environment	Mitigation Measures	Compliance
	iv. Zero liquid discharge wherever techno-economically feasible.	Zero liquid discharge is being maintained in the existing plant and same will be continued in the proposed expansion also.
	v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP	STP of 40 KLD will be installed as part of the proposed expansion.
Land	i. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	4620 nos. of plants are exists till date over an extent of 4.7 Acres (1.9 Ha.). - Another 3200 nos. of plants will be planted as part of expansion in 2.94 Acres (1.19 Ha.) by October 2023. - Hence the total greenbelt of 7.63 Acres (3.09 Ha.) i.e. 40% of land will be developed as greenbelt by October 2023 (including existing).
	ii. Stipulation of greenbelt outside the project premises such as avenue plantation in vacant areas, social forestry, etc.	Avenue plantation/road side has been carried out.
	iii. Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	Ash, slag are stored and given to end users in accordance with the permitted procedures as approved by the Board.
	iv. More stringent norms for management of hazardous waste generated should be preferably utilized in co-processing.	The unit is followed the guidelines of Hazardous and other wastes (Management and Transboundary Movement) rules, 2016.
Other Condition (Additional)	i. Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Being Done
	ii. The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.	Noted for compliance.

Written representation:

19.1.20 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 19.07.2023 through email dated 19.07.2023 submitted the following information:

S. No.	Details sought	Reply by PP
1.	PP shall develop Plantation in the nearby School & Dispensary	As advised by the Hon'ble EAC, PP hereby assure to develop 3-tier Plantation with at the School premises all along the school boundary.

S. No.	Details sought	Reply by PP
		PP hereby assure to develop 3-tier Plantation with at the Dispensary premises all along the Dispensary boundary.
2	In AAQ modelling results to be furnished for PM2.5	The incremental GLC of PM _{2.5} due to process activities is 0.39 µg/m ³ & due to Vehicular emissions is 0.11 µg/m ³ . The net resultant GLCs of PM _{2.5} will be 0.5 µg/m ³ . The same is updated at para 40.1.12 above.
3	PP shall commission AFBC Boiler along with DRI unit as part of proposed Expansion project so as to ensure consumption of entire Dolochar generated.	PP do here by assure that, they will commission AFBC Boiler along with DRI unit as part of proposed Expansion project to ensure consumption of entire Dolochar generated.
4	PP shall follow the outcome of the NGT order directions	PP do here by assure that, they will follow the directions of the NGT order

Deliberations by the Committee

40.1.21 The Committee noted the following:

1. The instant proposal is for Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
5. The existing project was accorded environmental clearance vide F. No. J-11011/310/2009-IA (II) (I) dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH, WHRB 6 MW & AFBC Power

Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant – 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

6. The EAC noted that the instant project comes under Severely Polluted area (SPA) falling in the Ramgarh district of Jharkhand. PP has committed the proposed mitigation measures and also submitted detailed action plan as detailed in para 40.1.19 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
7. Total project land is 7.69 ha (19 Acres) which is allotted by Jharkhand Industrial Area Development Authority (JIADA). The total land as per existing E.C. is 14 Acres (5.67 Ha.) for a period of 99 years from 01.05.1974. Subsequently, PP has acquired another 5 Acres (2.02 Ha.) from JIADA for a period of 30 years from 28.10.2015. Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land.
8. The nearest human settlement from the project site is Village Marar (0.3 km, N). The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.
9. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
10. The existing plant requirement is 300 m³/day which is obtained from water ground water. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same is proposed to be sourced from Damodar River.
11. The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
12. Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820. PP further assured to develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. The EAC deliberated on the greenbelt action plan and found it satisfactory.
13. The EAC observed that a case has been filed vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. Also there is a NGT Kolkata case which has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023. The EAC deliberated that PP shall abide by the directions of the Hon'ble NGT in the aforementioned cases.

14. The committee deliberated on the details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
15. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
16. The Committee also deliberated the CCR of earlier EC and its Action Plan and found it satisfactory.
17. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.
18. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
19. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
20. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

- 10.1.22 In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

A. Specific Conditions

- i. This Environmental clearance is granted subject to final outcome of Hon'ble NGT cases as applicable to the project.

- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly implement the Action Plan/Mitigation measures as prescribed for the SPA, as the Unit is located in SPA.
- v. The nearest human settlement from the project site is Village Marar (0.3 km, N). Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- vi. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1260 m³/day shall be sourced from Damodar River after obtaining necessary permission from the Competent Authority. PP shall also explore the possibility of shifting from ground water to alternative source of water to meet the water requirement of existing project.
- viii. Three tier Green Belt shall be developed and maintained in at least 40% of the project area with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Marar Village. As committed, PP shall develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 4.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.
- xi. The PP shall adopt the best practices of House-keeping in the whole project area.

B. General Conditions**I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/ Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.

- x. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- xi. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xiii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiv. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xvi. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvii. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xviii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xix. During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
- xx. The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m^3 , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xxi. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xxii. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- x. Air Cooled condensers shall be used in the captive power plant.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.
- vi. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- vii. The dolochar generated shall be used for power generation.
- viii. Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
- ix. The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
 - c. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the

- earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Agenda No. 40.2

- 40.2 Existing Rolling Mill with CCM having Installed Capacity of 3,00,000 TPA by M/s Viraj Steel & Energy Private Limited (Rolling Mill Division), located at: Gurupalli, PO: Lapanga, Tehsil: Rengali, District: Sambalpur, Odisha – Consideration of Environmental Clearance as per Provision under EIA Notification No. S.O. 3250 (E) dtd.20th July 2022**

**[Proposal No.: IA/OR/IND1/430860/2023; File No.: IA-J-11011/323/2022-IA-II(IND-I)]
[Consultant: M/s Kalyani Laboratories Private Limited; Valid upto; 31.10.2023]**

- 40.2.1 M/s Viraj Steel & Energy Private Limited (Rolling Mill Division) has made an online application vide proposal no. IA/OR/IND/430860/2023 dated 27/05/2023 along with copy of EIA/EMP report, and Form seeking Environment Clearance (EC) under the provisions of the EIA Notification No. S.O. 3250 (E) dated 20th July 2022 for existing Rolling Mill for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 40.2.2 The proposal was returned in present form as the Project Proponent did not attend the meeting. The Member Secretary appraised the Committee that the PP vide email dated 19.07.2023 request to upload the revised documents in the Parivesh Portal regarding a wrong entry. Taking into consideration the communication from the PP, EAC is of the view that the proposal may be **returned in present form** so that PP can revise the application.

ANNEXURE-4Approval of EAC Chairman

Email

Director MoEFCC Dr R B LAL

Re: Approval of Draft minutes of the 40th EAC Meeting held on 19-21 July 2023 by the Chairman-Regarding

From : chairman eac ind 1
<chairman.eac.ind.1@gmail.com>

Mon, Jul 31, 2023 04:21
PM

Subject : Re: Approval of Draft minutes of the
40th EAC Meeting held on 19-21 July
2023 by the Chairman-Regarding

To : Director MoEFCC Dr R B LAL
<rb.lal@nic.in>

Cc : rajivekumar1983@gmail.com,
ranganathan metals
<ranganathan.metals@gmail.com>,
ranjitnitj@gmail.com,
rajuevr60@gmail.com,
sksinghdce@gmail.com,
dshome61@gmail.com, tejaswini acf
<tejaswini.acf@gmail.com>,
sshemant 801
<sshemant_801@rediffmail.com>,
NCCBM DIRECTOR GENERAL
<dg@ncbindia.com>, Nazimuddin
<nazim.cpcb@nic.in>, Raghavan S
<raghuharihar@gov.in>,
raghuharihar@yahoo.co.in, Sanjay Bist
<sanjay.bist@imd.gov.in>, drjkpandey
eac industry1
<drjkpandey.eac.industry1@gmail.co
m>, RAJESH PRASAD RASTOGI
<rp.rastogi@gov.in>, sandeepan
<sandeepan.bs@gov.in>

Dear Dr. Lal,

The minutes are approved. Kindly do the needful.

Regards

Rajive Kumar

Chairman-Industry-1

ANNEXURE — "J" 1

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File No: IA-J-11011/310/2009-IA-II-(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 13/09/2023



To,

M/s BIHAR FOUNDRY AND CASTINGS LIMITED
Bihar foundry and casting Limited, Plot No.0 1405, Ramgarh Industrial Area, Marar 607, Marar,
RAMGARH, JHARKHAND, 829117
E-mail: bfcferroalloys@gmail.com

Subject:

Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD by M/s Bihar Foundry & Castings Limited, located at Ramgarh Industrial Area, Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand– Grant of Environmental Clearance Regarding.

Sir/Madam,

This refers to your proposal no. IA/JH/IND1/430894/2023 dated 2nd June 2023 along with copy of EIA/EMP report and certified compliance report for seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The PP has submitted/uploaded the information on Parivesh portal on dated 02.08.2023.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1001JH5222447N
(ii) File No.	IA-J-11011/310/2009-IA-II-(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous), 1(d) Thermal Power Plants, 1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
(vii) Name of Project	Expansion of steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to

	29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD
(viii) Name of Company/Organization	M/s BIHAR FOUNDRY AND CASTINGS LIMITED
(ix) Location of Project (District, State)	RAMGARH, JHARKHAND
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. The proposed project activity is listed at S. No. 3(a) & 1(d) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The instant Proposal was considered in the 40th EAC Meeting held during 19th – 21st July, 2023 wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry I Sector) are at Annexure-I

6. The Unit configuration and capacity of the proposed project is at Annexure-II.

7. The EAC, in its 40th meeting held during 19th – 21st July, 2023, inter-alia, deliberated the following:

(i) The instant proposal is for Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.

(ii) The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

(iii) The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

(iv) The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

(v) The existing project was accorded environmental clearance vide F. No. J-11011/310/2009-IA (II) (I) dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge

Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH , WHRB 6 MW & AFBC Power Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

(vi) The EAC noted that the instant project comes under Severely Polluted area (SPA) falling in the Ramgarh district of Jharkhand. PP has committed the proposed mitigation measures and also submitted detailed action plan as detailed in para 40.1.19 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.

(vii) Total project land is 7.69 ha (19 Acres) which is allotted by Jharkhand Industrial Area Development Authority (JIADA). The total land as per existing E.C. is 14 Acres (5.67 Ha.) for a period of 99 years from 01.05.1974. Subsequently, PP has acquired another 5 Acres (2.02 Ha.) from JIADA for a period of 30 years from 28.10.2015. Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land.

(viii) The nearest human settlement from the project site is Village Marar (0.3 km, N). The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.

(ix) Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.

(x) The existing plant requirement is 300 m³/day which is obtained from water ground water. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same is proposed to be sourced from Damodar River.

(xi) The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.

(xii) Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820. PP further assured to develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. The EAC deliberated on the greenbelt action plan and found it satisfactory.

(xiii) The EAC observed that a case has been filed vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. Also there is a NGT Kolkata case which has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023. The EAC deliberated that PP shall abide by the directions of the Hon'ble NGT in the aforementioned cases.

(xiv) The committee deliberated on the details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

(xv) The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

(xvi) The Committee also deliberated the CCR of earlier EC and its Action Plan and found it satisfactory.

(xvi) The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

(xvii) The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

(xix) The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

(xx) The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

8. The EAC (Industry-I Sector), in its 40th meeting held on July 19 - 21, 2023, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-I Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Bihar Foundry & Castings Limited** under the provisions of EIA Notification, 2006 subject to the following **specific conditions and general conditions [Annexure-III]**.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

14. This issues with approval of the competent authority.

(Dr. R. B. Lal)

Scientist 'F'/Director

Tel: 011-20819346

Email: rb.lal@nic.in

Enclosure: As mentioned above

Copy To

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. Principal Chief Conservator of Forests and HoFF, Van Bhawan Jharkhand Sate at-Doranda P.O. Doranda, Ranchi-834002 Jharkhand.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
5. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 32
6. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi-834004
7. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
9. District Collector, Ramgarh, Jharkhand
10. Guard File/Monitoring File/ Parivesh Portal /Record File

Annexure 1

Additional EC Conditions

The Specific and General EC conditions are mentioned at Annexures.

Annexure 2

ANNEXURE-I

Details of the proposal are as per the EIA/EMP report

S. No.	Particulars	Details																							
a.	Terms of Reference for undertaking EIA study	08.02.2023																							
b.	Period of baseline data collection	March 2021 to May 2021																							
c.	Date of Public Consultation	06-05-2023																							
d.	Action plan to address the PII issues	An amount of Rs. 4.5 Cr have been earmarked for action plan. Detail of activities proposed attached as Annexure V.																							
e.	Location of the project	Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand																							
f.	Latitude and Longitude of the project site	Point	Latitude	Longitude																					
		Point # 1	23°39'25.21' N	5°30'25.80'E																					
		Point # 2	23°39'26.01' N	5°30'31.55'E																					
		Point # 3	23°39'15.30' N	5°30'34.89'E																					
		Point # 4	23°39'15.16' N	5°30'24.01'E																					
g.	Total land	7.69 Ha																							
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total 7.69 Ha. (19 Acres) of land has taken on lease from Ranchi Industrial Area Development Authority (RIADA) & Jharkhand Industrial Area Development Authority (JIADA) • 14 Acres for a period of 99 years from 01-05-1974 (RIADA) Further 5 Acres for a period of 30 years from 28-10-2015 (JIADA)																							
i.	Existence of habitation & involvement of R&R, if any	Project site: No habitation exists in the plant site Study Area: <table><tr><th>Habitation</th><th>Distance</th><th>Direction</th></tr><tr><td>Marar</td><td>0.3 kms.</td><td>NE</td></tr></table>			Habitation	Distance	Direction	Marar	0.3 kms.	NE															
Habitation	Distance	Direction																							
Marar	0.3 kms.	NE																							
j.	Elevation of the project site	193 m to 204 m																							
k.	Involvement of Forest land if any.	Nil																							
l.	Water body exists within the project site as well as study area	Project Site: Nil. Study area: <table><tr><th>Water body</th><th>Distance (kms.)</th><th>Direction</th></tr><tr><td>Damodar River</td><td>1.4</td><td>S</td></tr><tr><td>Raura Nala</td><td>2.5</td><td>E</td></tr><tr><td>Merangarh Nala</td><td>4.7</td><td>E</td></tr><tr><td>Unnamed stream</td><td>0.7</td><td>W</td></tr><tr><td>Ramgarh Village pond</td><td>3.6</td><td>S</td></tr><tr><td>Seota village Pond</td><td>1.5</td><td>NE</td></tr></table>			Water body	Distance (kms.)	Direction	Damodar River	1.4	S	Raura Nala	2.5	E	Merangarh Nala	4.7	E	Unnamed stream	0.7	W	Ramgarh Village pond	3.6	S	Seota village Pond	1.5	NE
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S. No.	Particulars	Details												
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant reserve within 10 Km. radius of the plant. <table border="1"> <thead> <tr> <th>Forest</th><th>Distance (kms.)</th><th>Direction</th></tr> </thead> <tbody> <tr> <td>Unnamed PF near Manuan village</td><td>0.7</td><td>W</td></tr> <tr> <td>Unnamed PF Jaratoli (V)</td><td>4.0</td><td>S</td></tr> <tr> <td>Unnamed PF near Tilaiya village</td><td>5.0</td><td>NW</td></tr> </tbody> </table>	Forest	Distance (kms.)	Direction	Unnamed PF near Manuan village	0.7	W	Unnamed PF Jaratoli (V)	4.0	S	Unnamed PF near Tilaiya village	5.0	NW
Forest	Distance (kms.)	Direction												
Unnamed PF near Manuan village	0.7	W												
Unnamed PF Jaratoli (V)	4.0	S												
Unnamed PF near Tilaiya village	5.0	NW												
n	Project cost	The capital cost of the existing project is Rs 300 Cr												
o.	EMP cost	The capital cost for environmental protection measures without SID is Rs. 28 Crores and with SID will be Rs 32.5 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs.3.93 Crores.												
p.	Employment opportunity	The employment generation from the proposed expansion project is 250 direct & 250 Indirect.												
q.	Water and Power requirement	The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same will be sourced from Damodar River. The power requirement for the proposed expansion project is estimated as 19.3 MW. Total Power required for after the proposed expansion will be 25 MW.												

Unit configuration and capacity

S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019 & 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
1	DRI Kiln for Production of Sponge Iron	3x100 TPD (99,000 TPA)	99,000 TPA	Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD (1,29,375 TPA) New 1x650 TPD (2,76,000 TPA)	4,05,375 TPA
2	Induction furnace with LRF & CCM to produce MS billets	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA	Replacement of 2 x 3T IF + 1 x 6T IF with 3 x 10 T IF Additional 1,18,800 TPA and 1x10 T Induction furnace	1,58,400 TPA (4x10T IF)
3	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging + 15% through RHF	16,500 TPA	Not Implemented	1,65,000 TPA	1,65,000 TPA
4	Power generation through WHRB of DRI	6 MW	5 MW	Up gradation from 5.0 MW to 7.0 MW Proposed 1 x 22 MW	29 MW
5	Power Plant through AFBC Boiler	4 MW	Not Implemented	8 MW	8 MW
6	Slag Crusher	---	---	120 TPD	120 TPD

Note: Upgradation of Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD & proposed 1x 650TPD DRI kiln with yield of 800 TPD due to usage of Pellets & Imported Coal i.e. 345 days Operation (i.e. 4,05,375 TPA). Replacement of existing 2 x 3T IF + 1 x 6T IF with 3 x 10 T IF. The total Production capacity after expansion will be 1,58,400 TPA.

ANNEXURE-III

Specific and General conditions

A. Specific Conditions

- i. This Environmental clearance is granted subject to final outcome of Hon'ble NGT cases as applicable to the project.
- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly implement the Action Plan/Mitigation measures as prescribed for the SPA, as the Unit is located in SPA.
- v. The nearest human settlement from the project site is Village Marar (0.3 km, N). Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- vi. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1260 m³/day shall be sourced from Damodar River after obtaining necessary permission from the Competent Authority. PP shall also explore the possibility of shifting from ground water to alternative source of water to meet the water requirement of existing project.
- viii. Three tier Green Belt shall be developed and maintained in at least 40% of the project area with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Marar Village. As committed, PP shall develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 4.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.
- xi. The PP shall adopt the best practices of House-keeping in the whole project area.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/ Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- x. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- xi. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xiii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiv. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xvi. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvii. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xviii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xix. During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
- xx. The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m^3 , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xxi. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xxii. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- x. Air Cooled condensers shall be used in the captive power plant.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.
- vi. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- vii. The dolochar generated shall be used for power generation.
- viii. Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
- ix. The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
 - c. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which

would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

Action plan as per MoEF&CC O.M. F.No. 22-65/2017-IA.III, dated 30/09/2020:

S. No	Major Activity Heads		Year of Implementation (Rs. In Lakh)			Expenditure (Rs. In Lakhs)
			1 st Year	2 nd Year	3 rd Year	
A). Based on SIA Study						
1	Community &Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	25
		Budget in Lakhs	7.5	7.5	10	
	ii) Mineral water plants	Physical Nos. & village	1 nos. in Hathimara (v) &1 Nos. in Marar (v)	1nos. in Manuan (v) & 1 Nos. in Phulsarai (v)	1 nos. in Digwar (v) & 1 nos. Pochra (v)	18
		Budget in Lakhs	6	6	6	
	iii) Village road repair & maintenance	Physical Nos. & village	1 Nos. in Marar (v)	1 nos. in Hathimara (v)	1 Nos. in Phulsarai (v)	30
		Budget in Lakhs	10	10	10	
					Sub Total	73
	Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		- Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	4 nos. in Kanjgi (v)	4 nos. in Seota (V)	4 nos. in Marar (V)	30
		Budget Rs in Lakhs	10	10	10	
	iii)Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	Phulsarai(v) - 1 No.	Digwar (v) – 1 No.	Painki (v) -1 No.	30
		Budget Rs in Lakhs	10	10	10	
					Sub Total	65

S. No	Major Activity Heads	Year of Implementation (Rs. In Lakh)			Expenditure (Rs. In Lakhs)
		1 st Year	2 nd Year	3 rd Year	
	Health & hygiene				
	i) Sanitation facility in existing schools	Physical Nos. & village	in Phulsarai (v)	in Seota (V)	in Marar (V)
		Budget in Lakhs	10	10	10
	ii) Napkins Vending Machine in High Schools.	Physical Nos. & village	Machines will be installed in Kanjgi (v)	Machines will be installed in Seota (V)	Machines will be installed in Marar (V)
		Budget in Lakhs	3	3	3
	iii) Primary Health Centre for local people with Doctor & other facilities	Physical Nos. & village	Primary Health Centre with Ambulance in Ramgarh Town		
		Budget in Lakhs	---	---	60
					99
4	Tree Plantation in water body bunds & 1000 Nos. in each village	Physical Nos. & village	1000 nos. in Kanjgi (v) & 1000 Nos. in Marar (v)	1000 nos. in Manuan (v) & 1000 Nos. in Digwar (v)	1000 nos. in Phulsarai(v) & 1000 Nos. in Painki (v)
		Budget in Lakhs	10	10	10
5	RWH pits in the surrounding villages & De-siltation of ponds	Physical Nos. & village	Sandi (v) 2 nos. of ponds desiltation 2.0 m depth	Phulsarai(v) pond desiltation 1.5 m depth	Digwar (v) pond desiltation 1.5 m depth
		Budget in Lakhs	44	20	20
					TOTAL (A)
					351
B). Based on Public Consultation/Hearing					
1	Impart training to the local villagers for skill development. a) DISHA Centre" along with necessary infrastructure for various vocational training program for employment generation in association with National Skill Development Mission (Automobile Repair,	Physical Nos. & village	One DISHA centre in Ramgarh Town		
		Budget in Lakhs	30	30	30
					90

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S. No	Major Activity Heads	Year of Implementation (Rs. In Lakh)			Expenditure (Rs. In Lakhs)	
		1 st Year	2 nd Year	3 rd Year		
	Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)					
2	Providing LED Street lighting with solar panels	Physical Nos. & village	3 nos. in Hathimara (v) & 3 Nos. in Marar (v)	3 nos. in Manuan (v) & 3 Nos. in Phulsarai (v)	3 nos. in Digwar (v) & 3 nos. Pochra (v)	9
		Budget in Lakhs	3	3	3	
					Total (B)	99
		TOTAL	145	121	184	
Grand Total (A+B)						450

Recurring expenditures under CSR as per companies Act 2014

- Health checkup will be carried out periodically in surrounding villages i.e. Marar, Sandi, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.

Signature Not Verified
 Digitally Signed by: Dr R B Lal
 Member Secretary, MoEFCC (EC)
 Date: 13/09/2023

F. No. J-11011/384/2010-IA-II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 - 2436 3973
Dated: 31st October, 2011

To:
The Director,
M/s Bihar Foundry and Casting Limited
Main Road, Ranchi- 834 001

Ph: 0651- 2202699

C-mail: consafescience@gmail.com / bfclofa@gmail.com

Sub: Expansion of Ferro Alloy Plant by installing SAF (9 MVax1= 40 TPD) for manufacture of Ferro Silicon/Ferro-Manganese at Plot No. 1405, Ramgarh Industrial Area, Marar Village, Ramgarh District in Jharkhand by M/s Bihar Foundry and Casting Limited- regarding Environmental Clearance

S:- This has reference to your letter no. nil dated 10.04.2011 along with copies of EIA/EMP reports and subsequent communication dated 30.06.2011 seeking environmental clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined your application. It is noted that M/s Bihar Foundry and Casting Limited have proposed for expansion of Ferro Alloy Plant by installing SAF (9 MVax1= 40 TPD) to manufacture Ferro Silicon/Ferro-Manganese at Plot No. 1405, Ramgarh Industrial Area, Marar Village, Ramgarh District in Jharkhand. The proposed expansion will be in the existing plant area of 14 acres and green belt will be developed in 33% of the project area. No additional land is required for the proposed expansion. No R&R is involved. No national park / wildlife sanctuary and reserve forests are located within 10 km radius of the project site. Mn ore, Dolomite, Quartz and Coke will be used as raw materials. Total cost of the project is Rs. 20.0 Crores and the budget for Environment Management and Pollution Control measures is Rs. 2.0 Crores.

3. Following are the details of existing and proposed expansion facilities:

S.No	Name of the project	Existing	Proposed Expansion
1	Ferro Alloy (2x5 MVA)	26 TPD (Silico / Manganese)	—
2	Ferro Alloy (7.5 MVA)	30 TPD (Silico / Manganese)	—
3	Ferro Alloy (9 MVax1)	—	40 TPD (Ferro Silicon/Ferro-Manganese)

4. Fume extraction system followed by bag filter to control the emissions from the submerged arc furnace and crushing house will be installed. The emissions will be dispersed

through stack of adequate height as per the CPCB / SPCB standards. Total water requirement will be 35m³/day, which will be sourced from bore wells. There will be no generation of wastewater from the process. Domestic effluent will be treated in septic tank followed by soak pit. Rain water harvesting system to recharge the ground water and reduce the fresh water consumption will be installed. Presently slag is collected and sent for crushing where the crushed slag is segregated through screen into the metallic and non metallic. The silica waste is sold for road works for filling and the metallic parts are reused in the process.

5. The Ferro Alloy Plants are listed at S.No. 3(a) in Primary Metallurgy Industry in Category 'A' under the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee -1 (Industry).

6. The proposal was considered by the Expert Appraisal Committee-1 (Industry) in its 24th meeting held during 19th - 20th May, 2011. The Committee sought additional information for reconsideration of project. On receipt of additional information, the committee reconsidered the project in its 26th meeting held during 21st - 22nd July, 2011. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing is not required as per Para 7(i) III (b) of EIA Notification, 2006 as the project is located in notified industrial area.

7. Based on the information submitted by you, presentation made by you and consultant, M/s Consafe Science (India), Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry's Regional Office at Bhubaneswar/SPCB.
- ii. No charcoal shall be used as fuel. Pet coke shall be used as fuel instead of charcoal from unknown sources.
- iii. Continuous monitoring facilities for all the stacks and sufficient air pollution control equipments viz. fume extraction system with bag filters, ID fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 50 mg/Nm³.
- iv. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- v. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- vi. Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis should also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.

- vii. The total water requirement shall not exceed 35m³/day. Permission to draw the water from the Competent Authority shall be obtained. 'Zero' effluent discharge shall be strictly followed and no wastewater should be discharged outside the premises.
- viii. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.
- ix. Slag produced in Ferro Manganese (Fe-Mn) production shall be used in manufacture of Silico Manganese (Si-Mn). All the other ferro alloy slag shall be used in the preparation of building materials.
- x. Risk and Disaster Management Plan along with the mitigation measures should be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within three months of issue of environment clearance letter.
- xi. As proposed, green belt should be developed in at least 33 % of the project area. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- xii. At least 5 % of the total cost of the project should be earmarked towards the Enterprise Social Commitment based on locals need and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhubaneswar. Implementation of such program shall be ensured accordingly in a time bound manner.
- xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xiv. The Company shall submit within three months their policy towards Corporate Environment Responsibility which should inter-alia address (i) Standard operating process/ procedure to bring into focus any infringement/deviation/violation of environmental or forest norms/conditions, (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental clearance conditions and (iii) System of reporting of non compliance/violation environmental norms to the Board of Directors of the company and/or stakeholders or shareholders.

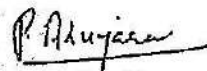
A. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.

- iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the SPCB/CPCB once in six months.
- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vii. Occupational health surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bhubaneswar. The funds so provided shall not be diverted for any other purpose.
- xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar, the respective Zonal Office of CPCB and the CECB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

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- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/ CPCB / SPCB shall monitor the stipulated conditions.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.
- xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhubaneswar.
- xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
10. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.L. Ahujara)
Scientist -F

Copy to:-

1. The Secretary, Department of Forest, Govt. of Jharkhand, Nepal House, Ranchi.
2. The Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office, (EZ) A-3, Chandrashekharpur, Bhubaneswar-715023.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi- 110 032.

- 4 The Chairman, Jharkhand State Pollution Control Board, T.A Division Building
(Ground Floor) HEC Campus, Dhurwa, Ranchi-834004.
- 5 Guard File/Monitoring File/Record File:

(Dr. P. L. Ahujarai)
Scientist 'F'

ANNEXURE — "2"

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F. No. J-11011/384/2010-LAII(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368

Dated: 24th November, 2020

To

Shri. Gaurav Budhia,
Director,
M/s. Bihar Foundry & Casting Limited,
Main Road, Ranchi-834001 (Jharkhand)
Email: biharfoundary2020@gmail.com

Subject: Modification-cum-Expansion in existing Ferro Alloys Plant by M/s. Bihar Foundry & Casting Limited located at Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, Ramgarh, Jharkhand – Prescribing of Terms of Reference (ToR) – regarding.

Sir,

1. This refers to the online application of M/s. Bihar Foundry & Casting Limited made vide proposal no. IA/JH/IND/172815/2020 dated 12/09/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered in 24th meeting of the Re-constituted EAC (Industry-I) held during 27-29th October, 2020. The EAC proceedings of the proposal is given as below.

Details submitted by the project proponent
3. M/s. Bihar Foundry & Casting Limited located at Notified Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, Ramgarh (JHK) – 829117 proposes to expand the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology.
4. The project was earlier accorded environmental clearance vide letter number J-11011/384/2010-LA.II(I) dated 31/10/2011. Consent to Operate was accorded by Jharkhand State Pollution Control Board vide Ir. no. B-42, validity of CTO is up to 31/12/2020.
5. The proposed unit will be located at Plot No 1405(P), Village - Marar, Taluka: Mandu, District: Ramgarh, State: Jharkhand. – 829117.
6. The land area acquired for the proposed plant is 3.1 ha which is a Government Land. No forest land is involved. The entire land has been acquired for the project. Of the total area 1.05 ha (33 %) land will be used for green belt development.
7. No national park/ wildlife sanctuary/biosphere reserve/ tiger reserve/ elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.

Terms of Reference for project titled "Modification-cum-Expansion in existing Ferro Alloys Plant of M/s. Bihar Foundry & Casting Limited at Notified Ramgarh Industrial Area Survey Plot No 1405(P), Village - Marar, Ramgarh, Jharkhand".

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8. Total project cost is approx Rs. 50 Crores. Proposed employment generation from proposed project will be 350 direct employment and 355 indirect employment.
9. The targeted production capacity of the SiMn -165TPD (58,575TPA) or HC/MC/LC FeMn - 265TPD (94,075TPA) depend on market scenario / demand. The ore for the plant would be procured from market sources. The ore transportation will be done through Import / Other Sources (Rail/Road/Conveyor).

10. The existing and the proposed production details are as below:

Existing Ferro Alloys units as per EC & Production	Proposal (Modification-cum-Expansion)	Final Plant Configuration & Capacity
2x5 + 1x7.5 + 1x9 MVA SAF (Submerge Arc Furnaces) Ferro Alloys SiMn/FeMn - 96TPD (34,080TPA)	1. Modification of existing 2x5 MVA SAF's to 2x6 MVA SAF's by change in transformer capacity 2. Modification of existing 1x7.5 MVA SAF to 1x9 MVA SAF by change in transformer capacity 3. New 1x9 MVA SAF 4. New 12MT per batch CLU(Creusot-Loire-Uddeholm) Converter for refining liquid HC FeMn to MC/LC FeMn 5. Matching -associate facilities for operations	2x6+ 3x9 MVA SAF's + 1x12T per batch CLU Converter with matching associate facilities Product Mix SiMn - 165 TPD (58,575TPA) or HC/MC/LC FeMn - 265 TPD (94,075TPA) depend on market scenario/demand

11. The electricity load of 22.5 MW will be procured from DVC. Company has also proposed to install zero DG Set.
12. Proposed raw material and fuel requirement for project are 662.5 TPD Manganese Ore & 198.7 TPD coke. The requirement would be fulfilled by market sources as well as Imports. Fuel consumption will be mainly electricity from DVC.
13. Water Consumption for the proposed project will be 50 KLD additional and waste water generation will be recycled. Domestic waste water will be treated and industrial waste water generated will be treated and reused for cooling.
14. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

Observations of the Committee

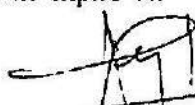
15. The Committee noted the following:
- The proposal is to upgrade existing 5 T, 7 T EAF to 6 T and 9 T respectively and install one more 9 MVA SAF thus making the complex to have 2x6+ 3x 9 MVA SAF Complex.
 - Plant was installed after obtaining EC from MoEFCC during Oct 2011. CTO is valid till Dec 2020.
 - Land area is 7.76 acres with green belt area as 1.09 acres.
 - Water would be sourced from Damodar River.

Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
- i. Only surface Water shall be used. Ground water abstraction shall not be permitted.
 - ii. 100 % water consumed annually shall be recharged through water harvesting.
 - iii. PM level from chimneys shall be maintained at < 30 mg/Nm³ and Power plant emission norms of SO₂ and NO_x less than 100 Mg/Nm³ shall be adhered to.
 - iv. All Plant roads and approach road to plant shall be made paved and industrial vacuum cleaners shall be used to keep the plant clean and free of fugitive emissions.
 - v. The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
 - vi. 100 % of the slag generated through the process shall be utilized.
 - vii. Plant shall operate on ZLD.
 - viii. 4th hole extraction system shall be installed on SAF for control of dust emission.
 - ix. Briquetting and Jigging plant shall be installed.
 - x. No Ferro Chrome production without prior Environment Clearance from MoEF&CC.
 - xi. AOD (Argon Oxygen Decarburization) Converter shall have secondary fume extraction facility.

Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 24/11/2020 and will expire on 23/11/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.


(A.K. Agrawal)
Director

Copy to:-

1. Secretary, Department of Environment, Government of Jharkhand Secretariat Ranchi.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony, Ranchi-834002.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
4. Chairman, Jharkhand State Pollution Control Board, H.E.C., Dhurwa, Ranchi-834004 (Jharkhand).
5. Member Secretary, Central Ground Water Authority, West Block-II, Wing-3, Sector I, R.K.Puram, New Delhi-110086.
6. District Collector, Ramgarh District, Jharkhand.
7. Guard File / Record file / Monitoring file.
8. MOEF&CC Website.


(A.K. Agrawal)
Director

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ANNEXURE - I

GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
 - x. Hazard identification and details of proposed safety systems.
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State. Justification for selecting the site, whether other sites were considered.
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Co-ordinates (lat-long) of all four corners of the site.
 - iv. Google map-Earth downloaded of the project site.
 - v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.

- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
 - vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
 - viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
 - ix. Geological features and Geo-hydrological status of the study area shall be included.
 - x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
 - xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
 - xii. R&R details in respect of land in line with state Government policy
5. Forest and wildlife related issues (if applicable):
- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
 - ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 10 ha*).
 - iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
 - iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon.
 - v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
 - vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.
6. Environmental Status
- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
 - ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
 - iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
 - iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
 - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
 - vi. Ground water monitoring at minimum at 8 locations shall be included.
 - vii. Noise levels monitoring at 8 locations within the study area.
 - viii. Soil Characteristic as per CPCB guidelines.

- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

7. Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques. Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8. Occupational health

- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
- iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

9. Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

11. To address the Public Hearing issues, the provisions contained under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 30/09/2020 shall be adhered to.

12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.

13. A tabular chart with index for point wise compliance of above ToRs.

14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.

Terms of Reference for project titled "Modification-and-Expansion in existing Ferro Alloys Plant of M/s. Bihar Foundry & Casting Limited at Nandgaon Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marur, Ramgarh, Jharkhand".

- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

ADDITIONAL ToRs FOR

METALLURGICAL INDUSTRY (FERROUS AND NON-FERROUS)

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Emission from sulphuric acid plant and sulphur muck management.
3. Details on installation of Continuous Emission Monitoring System with recording with proper calibration system
4. Details on toxic metals including fluoride emissions
5. Details on stack height.
6. Details on ash disposal and management
7. Complete process flow diagram describing process of lead/zinc/copper/ aluminium, etc.
8. Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
9. Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
10. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
11. Trace metals in waste material especially slag.
12. Plan for trace metal recovery
13. Trace metals in water

Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

ANNEXURE — "M"

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**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 11.11.2022

Date of Zero Draft MoM sent to EAC: 08.11.2022

Approval by Chairman: 11.11.2022

Uploading on PARIVESH: 11.11.2022

MINUTES OF THE 16th EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD ON NOVEMBER 3, 2022

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

NOVEMBER 3, 2022 [THURSDAY]

(i) Opening Remarks by the Chairman, EAC

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry I Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'E' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 15th Meeting of the EAC (Industry-1 Sector) held during October 17-18, 2022 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 15th Meeting of the EAC (Industry-1 Sector) held during October 17-18, 2022 conducted through Video Conferencing (VC), and noted that no request has been received for modifications/factual correction, in the minutes of the 15th EAC meeting for the project/activities, and confirmed the same.

16.4 Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand – Consideration of TOR.

**[Proposal No. IA/JH/IND1/400084/2022; File No. IA-J-11011/384/2010-IA-II(I)]
[Consultant: Pioneer Enviro Laboratories & Consultants Pvt. Ltd.]**

16.4.1 M/s. Bihar Foundry & Casting Limited has made an online application vide proposal no. IA/JH/IND1/400084/2022 dated 21.10.2022 along with the application in prescribed format (Form-1), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous) under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level. PP has applied for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.

16.4.2 Name of the EIA consultant: M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd. [NABET certificate vide no. NABET/EIA/1922/SA 0148 valid till 16-12-2022].

Details submitted by Project proponent

16.4.3 The project of M/S Bihar Foundry & Castings Limited located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

16.4.4 Environmental site settings:

S.No.	Particulars	Details	Remarks			
i.	Total land	➤ Total land: 2.91 Ha. (7.18 Acres) Status of land: ➤ Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years.	Land use: Industrial Land			
ii.	Existence of habitation & involvement of R&R, if any.	No habitation exists in plant site. Hence no R & R is involved.	---			
iii.	Latitude and Longitude of the project site	Latitude and Longitude of the project site: <table><tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr></table>	Point	Latitude	Longitude	---
Point	Latitude	Longitude				

		<table><tr><td>Point # 1</td><td>23°39'33.79"N</td><td>85°30'20.85"E</td></tr><tr><td>Point # 2</td><td>23°39'33.67"N</td><td>85°30'24.03"E</td></tr><tr><td>Point # 3</td><td>23°39'26.99"N</td><td>85°30'25.12"E</td></tr><tr><td>Point # 4</td><td>23°39'25.39"N</td><td>85°30'23.90"E</td></tr><tr><td>Point # 5</td><td>23°39'25.35"N</td><td>85°30'19.63"E</td></tr></table>	Point # 1	23°39'33.79"N	85°30'20.85"E	Point # 2	23°39'33.67"N	85°30'24.03"E	Point # 3	23°39'26.99"N	85°30'25.12"E	Point # 4	23°39'25.39"N	85°30'23.90"E	Point # 5	23°39'25.35"N	85°30'19.63"E							
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Point # 4	23°39'25.39"N	85°30'23.90"E																						
Point # 5	23°39'25.35"N	85°30'19.63"E																						
iv.	Elevation of the project site	MSL of the plant area – 345 m to 348 m	---																					
v.	Involvement of Forest land if any.	No Forest land is involved in the project site.	---																					
vi.	Water body exists within the project site as well as study area	Project site: Nil Study area: <table><tr><th>Water Body</th><th>Distance</th><th>Direction</th></tr><tr><td>Damodar River</td><td>1.4 Kms.</td><td>S</td></tr><tr><td>Raura Nala</td><td>2.5 Kms.</td><td>E</td></tr><tr><td>Meramgarh Nala</td><td>5.4 Kms</td><td>E</td></tr><tr><td>Unnamed stream</td><td>0.5 Kms</td><td>W</td></tr><tr><td>Ramgarh Village pond</td><td>4.0 Kms</td><td>S</td></tr><tr><td>Seota village Pond</td><td>1.5 Kms</td><td>NE</td></tr></table> and other unnamed small ponds are existing within study area.	Water Body	Distance	Direction	Damodar River	1.4 Kms.	S	Raura Nala	2.5 Kms.	E	Meramgarh Nala	5.4 Kms	E	Unnamed stream	0.5 Kms	W	Ramgarh Village pond	4.0 Kms	S	Seota village Pond	1.5 Kms	NE	---
Water Body	Distance	Direction																						
Damodar River	1.4 Kms.	S																						
Raura Nala	2.5 Kms.	E																						
Meramgarh Nala	5.4 Kms	E																						
Unnamed stream	0.5 Kms	W																						
Ramgarh Village pond	4.0 Kms	S																						
Seota village Pond	1.5 Kms	NE																						
vii.	Existence of ESZ / ESA / National Park / Wildlife sanctuary / Biosphere reserve / Tiger reserve / Elephant reserve, etc. if any within the study area	Nil	---																					
viii.	Forests	Present within 10 Kms. radius of the plant site. <table><tr><th>Name</th><th>Distance</th><th>Direction</th></tr><tr><td>Unnamed PF</td><td>0.4 Kms</td><td>W</td></tr><tr><td>Unnamed PF</td><td>4.7 Kms</td><td>NW</td></tr><tr><td>Unnamed PF</td><td>4.0 Kms</td><td>W</td></tr></table>	Name	Distance	Direction	Unnamed PF	0.4 Kms	W	Unnamed PF	4.7 Kms	NW	Unnamed PF	4.0 Kms	W										
Name	Distance	Direction																						
Unnamed PF	0.4 Kms	W																						
Unnamed PF	4.7 Kms	NW																						
Unnamed PF	4.0 Kms	W																						
ix.	Critically polluted area as per MoEF&CC Office Memorandum dated 13 th January 2010	Ramgarh is declared Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26 th April 2016.																						

- no.4.5 The existing project was accorded environmental clearance vide Ir. no. J-11011/384/2010-1A.II(I) dated 31/10/2011. Consent to Operate renewal for the existing unit was accorded by Jharkhand State Pollution Control Board in the name of M/s. Gautam Ferro Alloys (Unit of BFCL) vide Ir. no. Ref no JSPCB/HO/RNC/CTO/4412165/2020/1819 dated 10/11/2020. The validity of CTO is up to 31/12/2025. PP has submitted that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

16.16 Implementation status of existing EC

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility)	Ferro Alloy Plant of 96 TPD	96 TPD

16.4.7 The unit configuration and capacity of existing and proposed project is given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
	Ferro Alloy unit	2x5 + 1x7.5 + 1x9 MVA SAF With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn	SiMn- 24,495 TPA (69 TPD) (or) FeMn- 59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

Note:

* PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (hence PP is applying a Fresh Application for E.C. under Violation as per SOP dated 07.07.2021)

16.4.8 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
1.	For Ferro Alloys (2x6 MVA + 3x9 MVA SEAFs)			
(i)	Ferro Manganese – 94,075 TPA			
a)	Manganese ore	2,35,188	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	70,556	Local market / Imported (Australia)	By Rail & Road (through covered trucks)
c)	Electrode Paste	1410	Local market	By road (through covered trucks)
d)	Quartz	28,222	Localmarket	By road

e)	Dolomite	23,518	Imported (Bhutan)	(through covered trucks) By Rail & Road (through covered trucks)
(OR)				
(ii)	Silico Manganese – 58,575 TPA			
a)	Manganese Ore	1,46,438	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	43,930	Local market / Imported (Australia)	---
c)	Carbon paste	878	Local market	---
d)	Dolomite	14,643	Imported (Bhutan)	By road (through covered trucks)
e)	Fe-Mn Slag	29,288	Inhouse	By road (through covered trucks)

- 16.4.9 The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The total water requirement for the expansion project is estimated as 148 m³/day, which will be met from the Damodar River (Tenughat Reservoir) for which WRD, Govt. of Jharkhand has given a Recommendation letter.
- 16.4.10 Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.
- 16.4.11 The capital cost of the project is Rs. 89.3 Crores. Employment generation from proposed project will be 250 nos. through direct employment and 500 nos. through indirect employment.
- 16.4.12 It has been reported by PP that there is no court case is pending related to the project, however, there is a violation under EIA Notification, 2006 related to the project under consideration. The PP has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons:
- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
 - PP has also given a completion date of 31st Dec 2021 for 5th furnace project to their consortium of banks.
 - If the completion date is exceeded by a period of 6 months, the loan account will slip into a NPA (Non-Performing Asset) category.
 - This situation would have led to bankruptcy of their company as well.
 - Thus, to avoid such situation, installation/completion of the 5th furnace has been completed along with CLU converter.

16.4.13 Present status of 5th Submerged Electric Arc Furnace & CLU converter:

- Installation of 5th Submerged Electric Arc Furnace of 9 MVA capacity has been completed.
- Production is not yet started.
- Regarding installation of CLU converter, 70% of civil work, plant & machinery has been completed.

16.4.14 Proposed Terms of Reference submitted by the PP:

- Baseline data has been collected by earlier Consultant from 1st December 2019 to 29th February 2020 by M/s. Ampl Environ Pvt Ltd. Hyderabad.
- During of Final EC appraisal it was decided to submit the a fresh Application under Violation; Hence applying a fresh for ToR.
- Now due to unavoidable circumstances M/s. Bihar Foundry & Casting Limited changing the Environment Consultant.
- Subsequently the baseline data has been collected for further period of One month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
- The Public Hearing was held on 15/03/2021. PP requests to consider the same for the present proposal submitting under Violation.
- There is no change in proposal & Production capacities.
- Standard Terms of Reference Prescribed for preparation of EIA report for Metallurgical Industries (Ferrous & Non-Ferrous), as prescribed in Notification S.O. 996 (E) dt. 10th April 2015 will be followed

Attributes	Sampling		Remarks
	No. of Stations	Frequency	
Air			
i) Meteorological parameters	1	On hourly basis for ONE MONTH i.e. May 2022	Wind Speed Wind Direction Temperature Relative Humidity Rainfall
ii) AAQ parameters	8	24 hourly Twice a week for 1 month (i.e. May 2022)	Parameters were Monitored: PM _{2.5} , PM ₁₀ , SO ₂ , NO _x , CO,
2) Noise	8	On hourly basis for 24 Hrs. at each station	Parameters were Monitored: Day equivalent Night equivalent
3) Water			
i) Ground Water	8	One sample at each of the locations	Parameters was Monitored: as per IS: 10500
ii) Surface Water	5	One sample at each of the	Parameters were s Monitored: as

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Attributes	Sampling		Remarks
	No. of Stations	Frequency	
		locations	per BIS: 2296
4) Land			
i) Soil quality	5	One sample at each of the locations	Parameters were Monitored: Texture, infiltration rate, SAR bulk density, CEC, pH, Ca, Mg, Na, K, Zn, Mn
ii) Land use	--	--	LU map was prepared by concerned FAE for study area
5) Biological			
i) Aquatic	--	Once	----
ii) Terrestrial	--	Once	----
6) Socio economic parameters	--		Social Impact Assessment was carried out by concerned FAE for study area
7) Traffic Density	--	Once	Vehicular traffic study was carried out at Transportation route.
8) As the Plant is situated in Critically Polluted Area. The following additional studies will be carried out Assessment ecological damage Preparation of Remediation Plan Preparation of Natural resource and community resource augmentation plan			

16.4.15 M/s. Bihar Foundry & Casting Limited had earlier applied for grant of ToR vide proposal no. IA/JH/IND/172815/2020 dated 12/09/2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Accordingly, Terms of Reference was issued vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

16.4.16 Post compliance of ToR dated 24.11.2020, the PP had applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021. The proposal was appraised by the EAC in its 44th meeting held on 13 – 14th September, 2021 wherein after deliberations, the Committee recommended to return the proposal in its present form. The observations and recommendations of the EAC are as follows:

Observations of the Committee (EAC during 13-14th September, 2021)

The Committee observed the following:

- Proposed expansion project site is located in a Severely Polluted Area. Additional safeguards such as 40% green belt development and provision of Continuous Ambient Air Quality station etc. have not been proposed by the proponent.
- Existing EC as well as instant EC application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that M/s. Gautam Ferro Alloys is a

- common name and no such legal entity exist. This needs to be revisited by the PP to ensure that the name in the EC as well as the Consents are in the same name.
- iii. There are serious non-compliances have been reported by RO including use of GW (4 bore wells) without permission; approval of Disaster Management Plan (DMP) by Factory Inspectorate; non-implementation of CER, Continuous Ambient Air Quality Monitoring station (CAAQMS) at project site has not been installed so far; medical examination records of workers are not available; CSR activities have not been taken up and six monthly reports have not been furnished etc. No tangible efforts have been taken by the proponent to comply with the said non-compliances as reported.
 - iv. Revised action plan for green belt development covering 40% of the project area with a density of 2500 sapling per ha will be required as the site is located in a severely polluted area.
 - v. Jigging and micro pelletizing facility is available. It is not clear if any up-gradation is planned for these facilities under expansion.
 - vi. Sewage treatment plant details has not been made available.
 - vii. EIA report has following shortcomings;
 - a. There are three EIA coordinators, the roles and responsibilities of the coordinators are not clear. Signatures of all Team Members are scanned.
 - b. Specific TOR points (i) and (iii) pertaining to use of surface water and emission levels less than 30 mg/Nm³ have not been complied. TOR Point 9 compliance has been given at three places in pieces in Annexure 5, Chapter 6 and Annexure 8. Accredited Consultant Organization (ACO) does not understand where this point should be addressed in EIA report.
 - c. Interpretation of physical data, EB data has not been addressed in Chapter 3.
 - d. Socio-economic data have not been given in Chapter 3 and not interpreted.
 - e. In section 4.5.7.2 of Chapter 4, impact on Social Environment has been given. It is not clear as to how impact has been predicted without determining the base line in Chapter 3?
 - f. Rain water harvesting program has been addressed only for water requirement added for expansion project.
 - g. In EIA report, at one place the designation of environment head is given as GM and at another place it is ADM. On page 170 of the report, it is mentioned that Electrical, Mechanical maintenance engineers and Security officer shall report to Environment Department.
 - h. Performance testing of pollution control equipment and systems has not been included in EIA report.
 - i. Project cost and EMP cost given in Table 6.4 is in variance from the data given in the presentation.
 - j. SIA has been presented in section 7.6. Only census data have been presented in the report. There is no evidence of systematic data collection and surveys conducted by ACO for carrying out SIA study. Interpretation of data has not been presented.
 - k. In Chapter 8 CER (EMP) activities given are not as per OM of 30th Sept 2020. At one place the completion period is shown as 7 years and at another place it is 5 years. Year wise activity with physical targets have not been given as per O.M. of 30th Sept 2020.
 - l. Chapter 10 description does not follow the requirement of Appendix III of EIA notification 2006.

Recommendations of the Committee (EAC during 13-14th September, 2021)

In view of foregoing and after deliberations, the Committee recommended to return the proposal in its present form. Further, the Committee also recommended to issue a Show Cause Notice to the EIA consultant for the shortcomings in the EIA report enumerated above.

- 16.4.17 The project proponent has now applied for fresh ToR for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance. The deliberation and recommendations of the Committee are as follows:

Written representations:

- 16.4.18 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 03.11.2022 through email dated 03.11.2022 has requested that instead of appraising the instant proposal for fresh ToR, the said proposal be appraised as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases.

Deliberation by the Committee

- 16.4.19 The Committee noted the following:
- i. The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.
 - ii. The EAC noted that M/s. Bihar Foundry & Casting Limited had earlier obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
 - iii. The project proponent in the instant application has applied for fresh ToR and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
 - iv. PP has also reported that the Public Hearing for the project was already held on 15/03/2021.

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- v. The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases]. The Project proponent has to comply all the procedure as laid down in the SOP dated 07.07.2021.
- vi. The EAC has also advised that the Consultant should properly guide to the PP so that such violation has not arisen by the PP.
- vii. The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the instant proposal as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
- viii. Baseline data was earlier collected by previous Consultant M/s. Ampl Environ Pvt Ltd. Hyderabad from 1st December 2019 to 29th February 2020. Subsequently the baseline data has been collected for further period of one month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
 - In pursuance to MoEF&CC O.M. vide F. No. IA3-22/10/2022-IA.III, dated 8th June 2022, the baseline data shall not be more than three years old at the time of submission of application for consideration of EC. Also, at the time of application for EC, in case baseline data is older than three years, but less than five years old in the case of River valley and HEP Projects, or less than four years old in the case of other projects, the same shall be considered, subject to the condition that it is revalidated with one season fresh non-monsoon data collected after three years of the initial baseline data. The Committee advised the PP to take note of it while submitting the application for EC and if the application is not submitted within the timelines, fresh baseline data for three months shall be collected in pursuance to Ministry's Guidelines.
 - In pursuance to Ministry's OM No. IA3-22/10/2022-IA.III [E 1772581], dated 8th June, 2022 pertaining to Certified Compliance Report (CCR) of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change/ or concerned authority on the status of compliance of conditions stipulated in all the existing environment clearances including amendments shall be provided. A Certified Compliance Report (CCR) issued by the concerned Authority shall be valid for a period of one year from the date of inspection. The Committee advised the PP to take note of it while submitting the application for EC.
- ix. Further, the EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.
- x. Existing EC as well as instant ToR application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

Recommendations of the Committee

16.4.20 After deliberations, the Committee recommended the project proposal for **modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020** w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:

- i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
- ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
- iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
- v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
- vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
- vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.
- viii. In pursuance to MoEF&CC OM's dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
- ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
- x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the EIA Notification, 2006.

- xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.

Agenda No. 16.5

- 16.5 Expansion of existing steel plant by installation of Iron Ore Pellet Plant (1x0.85 MTPA) with Producer Gas Plant (8x7000 Nm³/hr), Sponge Iron Plant (1x250 TPD + 2x350 TPD DRI Kilns), Submerged ARC Furnaces (2x12 MVA) Induction Furnaces (2x12 T + 2x20 T) with matching LRF & CCM, 1,50,000 TPA Rolling Mill along with 31 MW capacity Captive Power Plant (21 MW WHRB based + 10 MW AFBC based) by M/s Alaknanda Balmukund Ispat Pvt. Ltd., located at Village - Gourandi, Mouza - Mosliya, P.O. Achuri Salboni, P.S. Bankura Sadar, District – Bankura, West Bengal– Consideration of TOR.

[Proposal No. IA/WB/IND/289025/2022; File No. IA-J-11011/329/2022-IA-II(IND-I)]
[Consultant: M/s. Envirotech East Pvt. Ltd.; validity upto 25.12.2022]

- 16.5.1 M/s. Alaknanda Balmukund Ispat Pvt. Ltd. has made an application online vide proposal no. IA/WB/IND/289025/2022 dated 15th October, 2022 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No.3(a) Metallurgical Industries (Ferrous and Non/ferrous) and (ii) Thermal Power Plants under Category “A” of the schedule of the EIA Notification, 2006 and appraised at central level.
- 16.5.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [S. No. 180, List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2124/SA 0145 valid till 25.12.2022; Rev. 25. Sept 05, 2022].

Details submitted by Project proponent

- 16.5.3 The project of M/s Alaknanda Balmukund Ispat Pvt. Ltd. located at Village - Gourandi, Mouza - Mosliya, P.O. Achuri Salboni, P.S. Bankura Sadar, District – Bankura, West Bengal is for the expansion of existing steel plant by installation of Iron Ore Pellet Plant (1x0.85 MTPA) with Producer Gas Plant (8x7000 Nm³/hr), Sponge Iron Plant (1x250 TPD + 2x350 TPD DRI Kilns), Submerged Arc Furnaces (2x12 MVA), Induction Furnaces (2x12 T + 2x20 T) with matching LRF & CCM, 1,50,000 TPA Rolling Mill along with 31 MW capacity Captive Power Plant (21 MW WHRB based + 10 MW AFBC based). Among the existing facilities, the Rolling Mill (1,32,000 TPA) was installed based on Consent to Establish (CTE) dated 10.09.2007. As per NGT Order dated 12.02.2020 in Original Application No. 55/2019(WZ), this existing rolling Mill also requires Environmental Clearance.

- 16.5.4 Environmental site settings:

S. No.	Particulars	Details	Remarks
i.	Total Land	The proposed project will be installed on the	

ANNEXURE — "N"

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File No. IA-J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor, Jorbagh Road,
New Delhi - 110003

Dated: 19th December, 2022

To,

M/S Bihar foundry and casting Limited,
Plot No.0 1405, Ramgarh Industrial Area,
Marar Village, Ramgarh, Jharkhand – 829 117
Email: bicferroalloys@gmail.com

Subject: Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand – Consideration for Modification of TOR under SOP dated 07.07.2021 (Violation Case)– regarding.

Sir,

This has reference to your proposal No. IA/JH/IND1/400084/2022 dated 21.10.2022 along with Form-I and copy of PFR seeking amendment in Terms of Reference accorded by the Ministry vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

2. The proposal was considered by the EAC (Industry 1) in its 16th meeting held during 3rd November, 2022. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification and appraised at central level. The EAC proceeding of the said meeting is furnished as below. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

Details submitted by Project proponent

3. M/s. Bihar Foundry and Casting Limited had earlier applied for grant of ToR vide proposal no. IA/JH/IND.172815/2020 dated 12/09/2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn-FeMn based on Sub Merged Arc (SAF) technology. Accordingly, Terms of Reference was issued vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

4. The instant proposal of M/S Bihar Foundry & Castings Limited located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand is for seeking modification in ToR dated 24.11.2020 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance. PP is ready to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 for handling of Violation cases under EIA notification 2006.

5. Reason for seeking amendment in ToR: Post compliance of ToR dated 24.11.2020, the PP had applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021. The proposal was appraised by the FAC in its 44th meeting held on 13 – 14th September, 2021 wherein after deliberations, the Committee recommended to return the proposal in its present form, since, the proposal attracts provisions

of S.O. 804 (E) issued by MoEF&CC dated 14.03.2017 and OM, dated 07.07.2021 regarding SOP for identification and handling for the projects under Violation, as the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.

6. The existing project was accorded environmental clearance vide Ir. no. J-11011/384/2010-IA.II(I) dated 31/10/2011. Consent to Operate renewal for the existing unit was accorded by Jharkhand State Pollution Control Board in the name of M/s. Gautam Ferro Alloys (Unit of BFCL) vide Ir. no. Ref no ISPCB/HO-RNC/CTO/4412165/2020/1819 dated 10/11/2020. The validity of CTO is up to 31/12/2025. PP has submitted that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

7. Implementation status of the existing EC:

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility)	Ferro Alloy Plant of 96 TPD	96 TPD

8. The unit configuration and capacity of existing and proposed project is given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1	Ferro Alloy unit	2x5+1x7.5 + 1x9 MVA SAF With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to	SiMn- 24,495 TPA (69 TPD) (or) FeMn- 59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

S No	Name	Existing Units		Proposed Units (Modification- Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
				MC/LC FeMn			

Note:

* PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (hence PP is applying a Fresh Application for E.C. under Violation as per SOP dated 07.07.2021)

9. The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The total water requirement for the expansion project is estimated as 148 m³/day, which will be met from the Damodar River (Tenughat Reservoir) for which WRD, Govt. of Jharkhand has given a Recommendation letter.

10. Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.

11. The capital cost of the project is Rs. 89.3 Crores. Employment generation from proposed project will be 250 nos. through direct employment and 500 nos. through indirect employment.

12. It has been reported by PP that there is no court case is pending related to the project, however, there is a violation under EIA Notification, 2006 related to the project under consideration. The PP has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons:

- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
- PP has also given a completion date of 31st Dec 2021 for 5th furnace project to their consortium of banks.
- If the completion date is exceeded by a period of 6 months, the loan account will slip into a NPA (Non-Performing Asset) category.
- This situation would have led to bankruptcy of their company as well.
- Thus, to avoid such situation, installation/completion of the 5th furnace has been completed along with CLU converter.

Deliberation by the Committee

13. The EAC noted the following

1. The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

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- ii. The EAC noted that M/s. Bihar Foundry & Casting Limited had earlier obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/TND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
 - iii. The project proponent in the instant application has applied for fresh ToR and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
 - iv. PP has also reported that the Public Hearing for the project was already held on 15/03/2021.
 - v. The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases]. The Project proponent has to comply all the procedure as laid down in the SOP dated 07.07.2021.
 - vi. The EAC has also advised that the Consultant should properly guide to the PP so that such violation has not arisen by the PP.
 - vii. The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the instant proposal as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
 - viii. Baseline data was earlier collected by previous Consultant M/s. Ampl Environ Pvt Ltd. Hyderabad from 1st December 2019 to 29th February 2020. Subsequently the baseline data has been collected for further period of one month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
 - In pursuance to MoEF&CC O.M. vide F. No. IA3-22/10/2022-IA.III, dated 8th June 2022, the baseline data shall not be more than three years old at the time of submission of application for consideration of EC. Also, at the time of application for EC, in case baseline data is older than three years, but less than five years old in the case of River valley and HEP Projects, or less than four years old in the case of other projects, the same shall be considered, subject to the condition that it is revalidated with one season fresh non-monsoon data collected after three years of the initial baseline data. The Committee advised the PP to take note of it while submitting the application for EC and if the application is not submitted within the timelines, fresh baseline data for three months shall be collected in pursuance to Ministry's Guidelines.
 - In pursuance to Ministry's OM No. IA3-22/10/2022-IA.III [E 1772581], dated 8th June, 2022 pertaining to Certified Compliance Report (CCR) of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change/ or concerned authority on the status of compliance of conditions stipulated in all the existing environment clearances including amendments shall be provided. A Certified Compliance Report (CCR) issued by the concerned Authority shall be valid for a period of one year from the date of inspection. The Committee advised the PP to take note of it while submitting the application for EC.
 - ix. Further, the EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.

- x. Existing EC as well as instant ToR application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

Recommendations of the Committee

14. After deliberations, the Committee recommended the project proposal for modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07-07-2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:

- i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
- ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
- iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
- v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
- vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
- vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the violation, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.
- viii. In pursuance to MoEF&CC OM's dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
- ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
- x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the EIA Notification, 2006.

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xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.

Decision of MoEF&CC

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has considered the aforesaid proposal based on the recommendations of the Expert Appraisal Committee (Industry 1) and hereby decided to grant amendment in the ToR dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases with **stipulation of the specific conditions at Para 14 above and the following condition:**

The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same.

16. All other terms and conditions mentioned in the earlier TOR letter J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain unchanged.

17. The PP shall obtain fresh Terms of Reference in case of change in scope of the project if any.

18. This issues with the approval of the Competent Authority.



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@unic.in

Copy to: -

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. Principal Chief Conservator of Forests and HoFF, Van Bhawan Jharkhand Sate at-Doranda P.O. Doranda, Ranchi-834002 Jharkhand.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Banglow No. A-2, Shyamali Colony, Ranchi-834002.
5. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 32
6. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004.- **The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same.**
7. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001

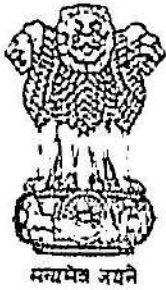
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8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
9. District Collector, Giridih, Jharkhand
10. Guard File/Monitoring File/ Parivesh Portal /Record File



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@nic.in



F. No. IA-J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

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By Speed Post/Online

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 110003

Dated: 19th December, 2022

To,

The Additional Chief Secretary,
Environment & Forests Department,
Government of Jharkhand, Secretariat,
Nepal House, Doranda, Ranchi-834001

Sub: **Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand - credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021 – regarding.**

Sir,

This has reference to a proposal No. IA/JH/IND1/400084/2022 dated 21.10.2022 for Amendment in Terms of Reference to the project for Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand, as per the provisions of Ministry's OM dated 07.07.2021.

2. The Ministry has issued SOP vide an OM dated 07.07.2021 for appraisal of projects for grant of terms of reference/environmental clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance, or changed the product mix without obtaining prior environmental clearance under the EIA Notification, 2006. As per the above said Notification, in cases of violation, action is to be taken against the project proponent by the respective State Government or the State Pollution Control Board under the provisions of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate to be issued till the project is granted environmental clearance.

3. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. Based on the recommendations of EAC, M/s. Bihar Foundry & Casting Limited was granted ToR vide letter no. 11011/384/2010-IAII(I) dated 24.11.2020 for Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

5 Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.

6 Consequently, the instant proposal for modification of ToR dated 24.11.2020 was considered by the EAC in its 16th meeting held during 3rd November, 2022 under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures (SOP) dated 07/07/2021 pertaining to consideration of violation cases as the PP has reported that the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.

7 Based on the deliberations made by the EAC, the project proponent vide letter dated 03.11.2022 through email dated 03.11.2022 has requested that instead of appraising the instant proposal for fresh ToR, the said proposal be appraised as modification/ amendment in ToR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases.

8 After deliberations, the Committee recommended the project proposal for **modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020** w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:

- i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
- ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
- iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
- v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
- vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
- vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.

- viii. In pursuance to MoEF&CC OM's dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
- ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
- x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the FIA Notification, 2006.
- xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.
9. The matter was examined in the Ministry and the undersigned has been directed to request the State Government/SPCB to take the credible action against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021. Further, the construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensure the same and submit the compliance report in this regard.
10. This issues with approval of the competent authority.

(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-24695362
Email-rb.lal@nic.in

Copy to:-

1. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004. (JPCB shall submit the proof of credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986.)-The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensure the same and submit the compliance report in this regard.
2. M S Bihar foundry and casting Limited, Plot No.0 1405, Ramgarh Industrial Area, Marar Village, Ramgarh, Jharkhand - 829117. Email: bfcferroalloys@gmail.com – The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR.

Copy for information to: -

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1. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
2. The Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
3. Guard File/Monitoring File/Website/Record File/Parivesh Portal.



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-24695362
Email-rb.lal@nic.in

ANNEXURE — 'O'

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ANNEXURE A5

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**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 07.03.2023

Date of Zero Draft MoM sent to EAC: 05.03.2023

Approval by Chairman: 07.03.2023

Uploading on PARIVESH: 07.03.2023

**MINUTES OF THE 24TH EXPERT APPRAISAL COMMITTEE
(INDUSTRY-1 SECTOR) MEETING HELD ON 28TH FEBRUARY, 2023– 1ST
MARCH, 2023**

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

DAY-1: FEBRUARY 28, 2023 [TUESDAY]

(i) Opening Remarks by the Chairman, EAC

Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri. Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 23rd Meeting of the EAC (Industry-1 Sector) held during February 14-15, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its 23rd Meeting of the EAC (Industry-1 Sector) held during February 14-15, 2023 conducted through Video Conferencing, and noted that there is a modifications/factual correction, in the minutes of the 23rd EAC meeting for the project/activities as follows:

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Agenda No. 23.7: Proposed Expansion of Sponge Iron Plant From 90,000 to 1,25,000 TPA, Induction Furnace & Billet Caster from 2x12T (300 TPD) To 1x12T, 1x15T (416 TPD), Captive Power Plant from 12 to 12.5 MW, Addition of Hot Rolling Mill including galvanizing 425 TPD, & Fly Ash Brick Manufacturing Unit 1000-1200 Bricks/Hr. by M/s. Goa Sponge & Power Limited, located at Survey No. 58/1,59/1,60/1 (Part), Santona Village, Sanguem Taluka, South Goa District, Goa - Consideration of Modification in TOR and violation under SOP dated 07.07.2021.

[Proposal No. IA/GA/IND/296119/2022; File No. IA-J-11011/246/2018-IA.II(I)]

The aforementioned proposal was considered and recommended by EAC in its 23rd meeting of the EAC for Industry-I sector held on 14-15th February, 2023. The PP vide email dated 27.02.2023 submitted that the condition no. (ii) was incorrectly mentioned in the MoM of 23rd EAC, which may be corrected as following -

Ref in MoM	Mentioned in the MoM of 23 rd EAC meeting	Proposed Modification / Correction
Page No. 81 Para 23.7.9 additional conditions (ii)	(ii). The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC for the Unit which violated under the provision of the EIA Notification 2006 i.e. 1.4 MTPA Iron Ore Pellet Plant.	(ii). The State Government/SPCB to take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC for the Unit which violated under the provision of the EIA notification 2006, i.e Proposed Expansion of Sponge Iron Plant From 90,000 to 1,25,000 TPA. Induction Furnace & Billet Caster from 2x12T (300 TPD) To 1x12T, 1x15T (416 TPD), Captive Power Plant from 12 to 12.5 MW, Addition of Hot Rolling Mill including galvanizing 425 TPD, & Fly Ash Brick Manufacturing Unit 1000-1200 Bricks/Hr.

Deliberations by the EAC:

It was informed to the Committee members that additional condition no. (ii) mentioned in the MoM of 23rd EAC for Industry-I sector held during February 14-15, 2023 pertaining to proposal agenda no. 23.7 as referred above.

The EAC deliberated and noted that the request of the PP may be accepted and recommended for the incorporation of the above-mentioned corrections/modifications in the minutes of the meeting. Accordingly, [Para 23.7.9, additional conditions (ii)] stands modified in the minutes of 23rd EAC (Industry-1) meeting as detailed in table above.

Details of the proposals considered during the 24th meeting conducted through Video Conferencing, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 24.1

Processing Units. Due to mistake by the Consultant, the proposal is submitted to Industry-I sector of IA Division.

Recommendations of the Committee

- 24.7.3 In view of the foregoing and after detailed deliberations, the committee recorded that the instant proposal pertains to 4(b)(ii) Coal Tar Processing Units schedule of the EIA Notification, 2006 which is being dealt by Industry-II sector of IA Division of MoEF&CC, therefore EAC advised the Member Secretary, Industry-I, MoEF&CC to forward the proposal to Industry-II sector of IA Division of MoEF&CC for their consideration.

Agenda No. 24:8

- 24.8 **Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand- Consideration of Environmental Clearance under Violation category.**

[Proposal No. IA/JH/IND1/417175/2023; File No. J-11011/384/2010-IA-II(IND-I)]

[Consultant: Pioneer Enviro Laboratories & Consultants Pvt. Ltd.; Valid upto 11.03.2023]

- 24.8.1 M/s Bihar Foundry & Castings Limited has made an online application vide proposal no. IA/JH/IND1/417175/2023, dated 20th February 2023 along with copy of EIA/EMP report, Form (A, B and C) and Certified Compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level.
- 24.8.2 Name of the EIA consultant: M/s Pioneer Enviro Laboratories & Consultants Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/1922/SA 0148; valid upto 11.03.2023, as on February 27, 2023].

Details submitted by the project proponent

- 24.8.3 The detail of the ToR is furnished as below:

Date of application	Consideration	Details	Date of accord	ToR Validity
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12 th September 2020	24 th meeting of EAC Dt. 27 th to 29 th October 2020	Terms of Reference	24.11.2020	23.11.2024
21 st October 2022	16 th meeting of EAC dated 3 rd November 2022	Terms of Reference (Amended-under violation)	19.12.2022	

24.8.4 The project of M/s. Bihar Foundry & Castings Limited located in Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

24.8.5 Environmental site settings

S.No.	Particulars	Details submitted by the PP																		
1	Total land	- Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years. 2.91 Ha. (7.18 Acres) of Existing plant land is Industrial land. The proposed expansion will be taken up in the existing plant premises only. - Additional land of 1.385 Ac. (0.56 Ha.) has been acquired for development of Greenbelt to comply with 40% of 2.91 Ha. (7.18 Acres) as the plant is situated in Ramgarh industrial area which is Severely Polluted Area.																		
2	Land acquisition details as per MoEF&CC,O.M.dated7/10/2014.	Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years.																		
3	Existence of habitation & involvement of R&R, if any.	Project site: No habitation exists in the plant site Study Area : <table border="1"> <thead> <tr> <th>Habitation</th><th>Distance</th><th>Direction</th></tr> </thead> <tbody> <tr> <td>Palamu Colony</td><td>0.4 kms.</td><td>NE</td></tr> <tr> <td>Marar</td><td>0.8 kms.</td><td>N</td></tr> </tbody> </table>	Habitation	Distance	Direction	Palamu Colony	0.4 kms.	NE	Marar	0.8 kms.	N									
Habitation	Distance	Direction																		
Palamu Colony	0.4 kms.	NE																		
Marar	0.8 kms.	N																		
4	Latitude and Longitude of all corners of the plant site	The following are the Coordinates of the Plant site <table border="1"> <thead> <tr> <th>S.No.</th><th>Point</th><th>Coordinates</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Point # 1</td><td>23°39'33.79"N, 85°30'20.85"E</td></tr> <tr> <td>2.</td><td>Point # 2</td><td>23°39'33.67"N, 85°30'24.03"E</td></tr> <tr> <td>3.</td><td>Point # 3</td><td>23°39'26.99"N, 85°30'25.12"E</td></tr> <tr> <td>4.</td><td>Point # 4</td><td>23°39'25.39"N, 85°30'23.90"E</td></tr> <tr> <td>5.</td><td>Point # 5</td><td>23°39'25.35"N, 85°30'19.63"E</td></tr> </tbody> </table>	S.No.	Point	Coordinates	1.	Point # 1	23°39'33.79"N, 85°30'20.85"E	2.	Point # 2	23°39'33.67"N, 85°30'24.03"E	3.	Point # 3	23°39'26.99"N, 85°30'25.12"E	4.	Point # 4	23°39'25.39"N, 85°30'23.90"E	5.	Point # 5	23°39'25.35"N, 85°30'19.63"E
S.No.	Point	Coordinates																		
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4.	Point # 4	23°39'25.39"N, 85°30'23.90"E																		
5.	Point # 5	23°39'25.35"N, 85°30'19.63"E																		
5	Elevation of the project site	199.5 m to 200.5 m																		
6	Involvement of Forest Land, if	Nil																		

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S.No.	Particulars	Details submitted by the PP																							
	any																								
7.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.,) exists within the project site as well as study area	Study area: <table><tr><th>Habitation</th><th>Distance</th><th>Direction</th></tr><tr><td>Damodar River</td><td>1.4 Kms.</td><td>S</td></tr><tr><td>Raura Nala</td><td>2.5 kms.</td><td>E</td></tr><tr><td>Meramgarh Nala</td><td>5.4 Kms</td><td>E</td></tr><tr><td>Unnamed stream</td><td>0.5 Kms</td><td>W</td></tr><tr><td>Ramgarh Village pond</td><td>4.0 Kms</td><td>S</td></tr><tr><td>Seota village Pond</td><td>1.5Kms</td><td>NE</td></tr></table>			Habitation	Distance	Direction	Damodar River	1.4 Kms.	S	Raura Nala	2.5 kms.	E	Meramgarh Nala	5.4 Kms	E	Unnamed stream	0.5 Kms	W	Ramgarh Village pond	4.0 Kms	S	Seota village Pond	1.5Kms	NE
Habitation	Distance	Direction																							
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Unnamed stream	0.5 Kms	W																							
Ramgarh Village pond	4.0 Kms	S																							
Seota village Pond	1.5Kms	NE																							
8.	Existence of ESZ / ESA / National Park / Wildlife Sanctuary / Biosphere Reserve / Tiger Reserve / Elephant Reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant Reserve within 10 km. radius of the plant.																							
9.	Industrial areas / cluster (MoEF&CC Office Memorandum dated 13 th January 2010) and its subsequent amendments	Ramgarh is declared Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No.B29012/ESS(CPA)/2015-16/ dated 26th April 2016. Compliance of all the conditions applicable to CEPI is prepared. Particulate emission will be less than 30 mg/Nm ³ .Greenbelt of 40% of the project area will be developed. CER allocation will be 1.5 times of the normal calculated amount i.e. Rs.1.34 Crores.																							

24.8.6 The existing project was accorded environmental clearance vide F. No. J-11011/384/2010-1A (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of GAUTAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.

S. No.	EC/CTE /EC Extension Permissions	Units permitted	Date of permission	Remarks
1	CTE vide No. 3937	SEAF – 2x5 MVA 26 TPD (SiMn)	24.02.2000	CTE obtained in the Name of M/s. Gautam Ferro Alloys
	CTF vide No.2577	SEAF – 2x7.5 MVA 30 TPD (SiMn)	20.05.2009	CTE obtained in the Name of M/s. Bihar Foundry & Castings Ltd.
3	EC (for Expansion) (MoEF, New Delhi) Vide no. J- 11011 /	SEAF – 1x9 MVA (40 TPD-FeMn) along with existing	31.10.2011	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd. in 2015

S. No.	EC/CTE /EC Extension Permissions	Units permitted	Date of permission	Remarks
	384 2010 - IA (II) (I)	2x5 MVA (26 TPD) 1x7.5 MVA (30 TPD), TOTAL 96 TPD		
4	CTO Vide Ref. no.- B-910	2x5 MVA (26 TPD)	18.03.2014	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd (Gautam Ferro Alloys)
5	CTO vide no. D-1924(C)	70 TPD (30+40 TPD)	07.07.2014 VALID UP TO 30.06.2015	CTO obtained in the Name of M/s. Bihar Foundry & Castings Lt. Unit Gautam Ferro Alloys
6	Consent-to-Establish (CTE) vide no. D-1510(N).	40 TPD (1x9 MVA)	21.05.2014	CTO obtained in the Name of Gautam Ferro Alloys unit of BFCL
7	Consent to operate vide no.-B-635	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	12.03.2015	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd UNIT Gautam Ferro Alloys
8	Consent to operate vide no.-B-42	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	06.01.2016	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd UNIT Gautam Ferro Alloys
9	Consent to operate vide no.1819	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	10.11.2020 valid up to 31.12.2025	CTO obtained in the Name of GAUTAM FERRO ALLOYS (UNIT OF BFCL)
10	Auto Renewal of CTO vide no.1341	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	23.01.2023 valid up to 31.12.2025	CTO obtained in the Name of BIHAR FOUNDARY & CASTING LIMITED , Ferro Alloys Unit

24.8.7 Implementation Status of existing EC:

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility	Ferro Alloy Plant of 96 TPD (2x5 MVA + 1x7.5 MVA + 1x9 MVA SEAF's with Jigging unit and Micro Pelletizing facility)	96 TPD (SiMn/ FeMn)

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24.8.8 The unit configuration and capacity of existing and proposed unit are given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1	Ferro Alloy unit	2x5+1x7.5 MVA With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn	SiMn- 24,495 TPA (69 TPD) (or) FeMn- 59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

Note:

* PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (70% work completed). Hence PP has applied under Violation as per SOP dated 07.07.2021.

24.8.9 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
1	For Ferro Alloys (2x6 MVA + 3x9 MVA SEAFs)			
(i)	Ferro Manganese – 94,075 TPA			
a)	Manganese ore	2,35,188	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	70,556	Local market / Imported (Australia)	By Rail & Road (through covered trucks)
c)	Electrode Paste	1410	Local market	By road (through covered trucks)
d)	Quartz	28,222	Localmarket	By road (through covered trucks)
e)	Dolomite	23,518	Imported (Bhutan)	By Rail & Road (through covered trucks)
	(OR)			
(ii)	Silico Manganese – 58,575 TPA			

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
a)	Manganese Ore	1,46,438	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	43,930	Local market / Imported (Australia)	---
c)	Carbon paste	878	Local market	----
d)	Dolomite	14,643	Imported (Bhutan)	By road (through covered trucks)
e)	Fe-Mn Slag	29,288	Inhouse	By road (through covered trucks)

24.8.10 The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The water requirement for the proposed expansion project is estimated as 148 m³/day, which will be sourced from Damodar River. The permission for drawl of surface water has been obtained from DVRRC, Damodar River (Tenughat Reservoir) Vide Lr. No. MD/DVRR/W-6(145)/2022/738-43 Dated 20-12-2022.

24.8.11 Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.

24.8.12 Baseline Environmental Studies

Period	1st December 2019 to 29th February 2020 by M/s. Ampl Environ Pvt. Ltd. Hyderabad. Subsequently the Baseline data has been revalidated by Pioneer Enviro Laboratories & Consultants Pvt. Ltd. by collecting additional 1 month data i.e. from 1st May, to 31st May 2022.
AAQ parameters at 8 locations	(1st December 2019 to 29th February 2020) - PM_{2.5} = 34.7 to 42.8 µg/m³ - PM₁₀ = 68.9 to 86.3 µg/m³ - SO₂ = 7.8 to 13.5 µg/m³ - NO_x = 17.4 to 26.2 µg/m³ - CO = 410 to 600 µg/m³ (1st May to 31st May 2022) - PM_{2.5} = 34.9 to 46.2 µg/m³ - PM₁₀ = 69.1 to 79.4 µg/m³ - SO₂ = 7.8 to 13.3 µg/m³ - NO_x = 15.5 to 27.1 µg/m³ - CO = 384 to 744 µg/m³

AAQ modelling	$PM_{10} = 0.48 \mu g/m^3$ (1500 m in SE) $PM_{10}(\text{vehicular}) = 0.10 \mu g/m^3$ SO_2 = There will not be any incremental SO_2 concentrations (24 hourly) due to the proposed expansion project. $NO_x = 2.99 \mu g/m^3$ (1500 m in SE), $NO_x(\text{vehicular}) = 0.80 \mu g/m^3$ $CO(\text{vehicular}) = 0.52 \mu g/m^3$			
Ground water quality at 8 locations	Parameters	:	December 2019	May 2022
	pH	:	7.51 to 7.92	7.24 to 8.01
	TDS	:	426 to 642 mg/l	456 to 706 mg/l
	Total Hardness	:	238.3 to 346.3 mg/l	243.4 to 364.5 mg/l
	Chlorides	:	84.36 to 150.4 mg/l	99.4 to 141.6 mg/l
	Fluoride	:	0.94 to 1.26 mg/l	0.88 to 1.18 mg/l
	Heavy metals (Iron -Fe)	:	0.27 to 0.41 mg/l	0.19 to 0.34 mg/l
	Heavy metals are within the limits.			
Surface water quality	Parameter		December 2019	May 2022
	pH		7.54 to 7.86	7.08 to 7.77
	Total Hardness	:	136.02 to 278.5	122.5 to 255.8
	DO (in mg/l)	:	5.38 to 7.8	5.0 to 7.2
	BOD	:	2.4 to 20.4	2.1 to 8.6
	TDS(in mg/l)	:	318 to 543	296 to 466
	Fluoride (in mg/l)	:	0.76 to 1.14	0.71 to 0.98
	Chlorides (in mg/l)	:	67.6 to 157.1	55.3 to 133.8
Noise levels	The equivalent day noise levels are ranging from 52.10 dBA to 68.40 dBA & equivalent Night noise levels are ranging from 42.70 dBA to 55.30 dBA in the study zone during 1st December 2019 to 29th February 2020 carried out by M/s. AMPL ENVIRON PVT LTD. Further Noise levels collected during revalidation of Noise levels in May 2022, the equivalent day noise levels are ranging from 47.80 dBA to 66.80 dBA & equivalent Night noise levels are ranging from 36.80 dBA to 53.20 dBA in the study zone.			
Traffic assessment study findings	Traffic study has been conducted at National Highway # 20(Ranchi – Hazaribagh) which is at 7.0 Kms from the plant site. Transportation of raw material, fuel& finished product will be done by Rail & road. Existing PCU is 1085 PCU/hr on NH#20 and existing Level of Service(LOS) is :C			
	Ramgarh to Kuju	(V)	(C)	Existing LOS

(Ramgarh City Road)	(PCU/hr)	(Capacity in PCU/hr)	V/C ratio	
PCU/Hour	810.9	1500	0.54	C

PCU load after proposed expansion project will be 810.9 PCU/hr (Existing) + 48 PCU/hr (Additional) PCU/hr and level of service (LOS) will be: C

Ramgarh to Kuju (Ramgarh City Road)	(V) (PCU/hr)	(C) (Capacity in PCU/hr)	Proposed V/C ratio	LOS
PCU/Hour	858.9	1500	0.57	C

Level of Service (LOS) of the Road as per IRC 106: 1990

V/C	LOS	Performance
0.0 – 0.2	A	Excellent
0.2 – 0.4	B	Very Good
0.4 – 0.6	C	Good
0.6 – 0.8	D	Fair/ Average
0.8 – 1.0	E	Poor
1.0 & Above	F	Very Poor

The level of service will C (Good) after including additional traffic due to proposed project.
Hence the existing road is capable of taking the additional vehicular traffic due to the proposed expansion project.

Flora and fauna	No schedule -I fauna found in the study area. Hence preparation of conservation plan is not applicable .
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24.8.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No	Waste / By Product	Quantity (TPA)			Method of disposal
		Existing	Proposed	After expansion	
1.	Slag from FeMn	13,820	28,780	42,600	After Jigging, it will be reused in manufacture of SiMn as it contains high SiO ₂ and Silicon.
2.	Slag from SiMn	20,450	18,850	39,300	After Jigging, will be used for Road construction / Used in Filling low lying areas etc.
3.	APCS dust	840	730	1575	Will be sent to Briquetting unit.
4.	Waste oil	80	160	240	Will be given to SPCB authorized recyclers/reprocessors.
		Ltr/Annum	Ltr/Annum	Ltr/Annum	

Hazardous waste generation, storage & disposal:

1.Waste oil: 0.24 KL / Annum

This will be stored in covered HDPE drums in a designated area and will be given to SPCB authorized recyclers & re-processors..

2. Used Batteries

Used batteries will be given back to the supplier under buy back agreement with supplier.

24.8.14 Public Consultation

Details of advertisement given	10 th February 2021 (Hindi) "THE PIONEER", (English) "HINDUSTHAN"
Date of public consultation	15 th March 2021
Venue	Public Hearing has been conducted at Gym Khana Club Ranchi road, Ramgarh, Ramgarh Tehsil & District, Jharkhand.
Chaired by	Additional District Magistrate
Issues are	• Employment Local people • Skill development training program. • Proper utilization of CSR fund • Pollution Control Measures • Water sprinkling on haul roads

Action plan as per MoEF&CC O.M. dated 30/09/2020

- As per the Normal calculation CER budget will be Rs.0.893 Crores
- Considering the location of the plant in severely Polluted area CER budget will be 1.5 times of the normal calculated amount i.e. Rs. 1.34 Crores
- M/s. BFCL (Ferro Alloy unit) is also proposing to adopt the Marar Village as a part of Social infrastructure development and has earmarked Rs. 1.34 Crores for Social & Infrastructure developmental activities based on Social Impact Assessment (SIA) after completion of Public Hearing

S.NO.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
A). Based on SIA Study						
1	Community & Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	10
		Budget in Lakhs	2.5	2.5	5	
	ii) Providing LED Street lighting with solar panels	Physical Nos. & village	2 nos. in Hathimara (v) & 3	2nos. in Manuan (v) &	2 nos. in Digwar (v) 3 nos.	3

S.NO.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
			Nos. in Marar (v)	3 Nos. in Phulsarai (v)	Pochra (v)	
		Budget in Lakhs	1	1	1	
	iii) Mineral water plants	Physical Nos. & village	1 nos. in Marar (v)	1 nos. in Phulsarai (v)	1no. in Manuan (v)	9
		Budget in Lakhs	3	3	3	
	iii) Village road repair & maintenance	Physical Nos. & village	1 nos. in Marar (v)	---	---	7
		Budget in Lakhs	7	---	---	
					Total	29
2	Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	2 nos. in Kanjgi (v)	2 nos. in Seota (V)	2 nos. in Marar (V)	15
		Budget Rs in Lakhs	5	5	5	
	iii)Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	---	Digwar (v) - 1 No.	Painki (v) - 1 No.	20
		Budget Rs in Lakhs	---	10	10	
					Total	40
	RWH pits in the surrounding villages & De-siltation of	Physical Nos. & village	Marar (v) pond desiltation	Seota (v) pond desiltation	---	20

S.NO.	MAJOR ACTIVITY HEADS	YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
		1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
	ponds	1.5m depth	1.5m depth		
	Budget in Lakhs	10	10	---	
				TOTAL (A)	89
B). Based on Public Consultation/Hearing					
	Impart training to the local villagers for skill development. a)DISHA Centre" along with necessary infrastructure for various vocational training program for employment generation in association with National Skill Development Mission (Automobile Repair, Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)	Physical Nos. & village	One DISHA centre in Ramgarh Town		45
		Budget in Lakhs	15	15	15
				Total (B)	45
		TOTAL	45	48	41
		Grand Total (A+B)			134

Recurring expenditures under CSR as per companies Act 2014

- Health checkup will be carried out periodically in surrounding villages i.e. Marar, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.

Management Compliance to Issues Raised during Public Hearing

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
1.	Employment for local people	The proposed expansion project will generate direct employment to 750 nos. which includes skilled, semi-skilled & unskilled.	---	----

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
		Local people will be given top priority in employment based on their qualification & experience. Skill development training program will be conducted.	2023-24 2024-25 2025-26	Rs.0.15 Cr Rs.0.15 Cr Rs.0.15 Cr Total Rs. 0.45 Cr
2.	Proper utilization of CSR fund	M/s. BFCL (Ferro Alloy unit) is also proposing to adopt the following Marar Village as a part of Social welfare development and has earmarked Rs. 1.34 Crores for Social & Infrastructure developmental activities based on Social Impact Assessment (SIA).	2023-24 2024-25 2025-26	Rs.0.45 Cr Rs.0.48 Cr Rs.0.41 Cr Total Rs. 1.34 Cr for Social & Infrastructure developmental activities
3.	Pollution Control Measures	- In the existing plant Emission control systems such as 4th Hole Fume Extraction system with bagfilters have been provide to SEAFs and dust suppression system at unloading areas. - The flue gas emissions are within the stipulated norms. - Pucca internal roads has been laid in the plant area. - CEMS data shows the emissions are within the stipulated norms. Zero liquid discharge is followed. All solid wastes are utilized/disposed as per permitted procedures. - Greenbelt development in the existing plant helps in further mitigation of impacts due to the plant operations. - SPCB has issued CTO for the plant which is valid till 31/12/2025. Hence there is no adverse impact on health of people due to existing plant operations. In the proposed expansion project following environment protection measures will be provided for duly complying with norms stipulated by MOEF&CC / CECB: 4th Hole Fume Extraction system with bagfilters will be provided to proposed SEAF to bring down the particulate emission to less than 30 mg/Nm³.	2023-24 2024-25 2025-26	Budget of Rs. 4.5 Crores is earmarked for Environment Protection Measures

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
		- Net resultant Ground level concentrations during operation of the plant after superimposing the incremental concentrations over the maximum baseline concentrations are well within the National Ambient Air Quality Standards. - As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt. in an extent of 1.17 Ha. (2.9 Acres) by October 2023. - To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant. - Effluent will be treated in ETP consisting of RO plant also and after ensuring compliance with the norms, it will be utilised for dust suppression, ash conditioning and for greenbelt development within the premises. - No effluent will be discharged outside the premises. - Zero liquid discharge will be followed.		
4.	Water sprinkling on haul roads	Water tanker with water sprinkling system has been provided in the plant for regular water sprinkling on Roads.	----	Recurring cost of Rs.5.0 Lakhs/annum

24.8.15 The capital cost of the expansion project is Rs. 89.3 Crores and the capital cost for environmental protection measures is proposed as Rs. 4.5Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 0.72 Crores. The employment generation from the proposed existing & expansion project is 750 direct & 200 Indirect. The details of cost for environmental protection measures is as follows:

S. No	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
1	Air Emission Management		
	4 th Hole FES with bag filters & Stacks	2.00	20
	other APCS & Conveyor systems	0.50	5
	for Water Sprinkling	0.10	0.5

S. No	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
2	Wastewater Management		
	• for STP	0.40	10
	• for Garland drains	0.03	1
	• for Settling ponds	0.02	0.2
3	Solid waste Management		
	• Slag Handling & Disposal	0.20	5.0
4	Greenbelt development	0.10	2.0
6	Noise Management	0.10	1.5
7	RWH in Plant	0.10	0.2
8	Fire Safety Systems	0.50	5.0
9	Environmental Monitoring	---	4.1
	• CEMS	0.20	3.0
10	Occupational Health & Safety		
	• Occupational Health centre with Ambulance	0.15	4.5
	• Personal Protective Equipment's (PPEs)	0.10	10
	TOTAL	4.50	72.0

24.8.16 Total land after proposed expansion will be 2.91 Ha. (7.18 Acres). As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres).

- Additional safeguards such as 40% green belt within the plant premises & outside the plant premises over an extent of 1.17 Ha. (2.9 Acres).
- Total 3000 nos. of plants will be developed over an extent of 1.17 Ha. (2.9 Acres).
- The total Greenbelt area proposed within the Plant premises is 1.515 Acres (0.61 Ha.) which is inclusive of existing Greenbelt.
- To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant.

24.8.17 Summary of Violation under EIA Notification, 2006:

- The company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons (Reasons for violation).
- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
- PP also gave a completion date of 31st Dec 2021 for its 5th furnace project to its consortium of banks.
- If the completion date is exceeded by a period of 6 months, the loan account would have slipped into a NPA (Non-Performing Asset) category.
- This situation would have led to bankruptcy of the company as well.

- Thus, to avoid such situation, installation of the 5th furnace was completed along with CLU converter (70% work completed).

Present status of 5th Submerged Electric Arc Furnace & CLU converter:

- Installation of 5th Submerged Electric Arc Furnace (SEAF) of 9 MVA capacity has been completed.
- Production is not yet started in 5th SEAF
- Regarding installation of CLU converter, 70% of civil work, plant & machinery has been completed.

Accordingly TOR amendment has been obtained under violation category from the Ministry vide letter dated 19.12.2022. Now application has been submitted for EC appraisal under violation category.

Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage is shown below

- JSPCB has initiated action against violation.
- Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023
- The remediation plan and the natural and community resource augmentation plan has been prepared as an independent chapter (13) in the EIA report.

Remediation Plan and Budgetary Provisions for 3 years

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2nd Year	3rd Year	
1.	Air Environment a) Ambient Air b) Air Pollution	• Dust Suppression and water sprinkling. • Provision of Barricades	65,000	55,000	46,500	1,66,500
2	Noise Environment	Supply of personnel projective equipments	1,00,000	80,000	60,000	2,40,000
3	Water Environment	• STP and ETP • Rain water harvesting structure	50,00,000	----	----	50,00,000
4	Land Environment	Leachate proof storage facility for productive soil and waste material	20,000	20,000	20,000	60,000
5	Ecology	Plantation in and around plant site Provision made in EMP for Rs. 10 lakhs	10,00,000	----	----	10,00,000
6	Solid and hazardous waste	• Provision of coloured	25,000	25,000	20,000	70,000

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2 nd Year	3 rd Year	
		bins • Provision of storage facility				
7	Socio-economic (occupational health)	First aid kit and health check up	20,000	10,000	5,000	35,000
8	Energy consumption	Construction of Solar panels	1,00,000	1,00,000	50,000	2,50,000
		TOTAL	63,30,000	2,90,000	2,01,500	68,21,500
Rs. 68,21,500 (out of which 50 lakhs provision for STP, ETP, RWH and plantation and 10 Lakhs for greenbelt in and around plant site)						
NET AMOUNT: Rs. 8,21,500						

Natural Resources Augmentation Plan

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
1	Development of Greenery in the surrounding area and road side plantation (along the state highway abutting the project side (100 trees in the surrounding area and 100 trees roadside Total 200 with maintenance @ 500/- per tree, total cost Rs. 1,00,000/-)	50,000	25,000	25,000	1,00,000
2	Provision of drinking water facilities through hand pumps/ dugwells/ tubewells (hand pump/ well per year in the nearby villages each year with maintenance) i.e. two tubewells per village in 3 villages	30,000	30,000	30,000	90,000
3	Repair and maintenance of roads in the nearby 6 villages with the help of gram panchayat considering 2 villages each year	40,000	40,000	40,000	1,20,000
	TOTAL	1,20,000	95,000	95,000	3,10,000

Community Augmentation Plan

Sr. No.	Activities Proposed	Year wise Implementation and Budgetary provision in Rs.	Total cost (Rs.)
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91
267

		1st Year	2nd Year	3rd Year	
1.	Development of sanitation facilities in (provision of 2 toilets in each village)	2,00,000	2,00,000	2,00,000	6,00,000
2	Medical check-up camp in nearby areas for villages and supply of medicines (2 villages per year)	1,00,000	1,00,000	1,00,000	3,00,000
3	Assistance in providing study materials, uniforms, books to the poor students (50 students) each year	50,000	50,000	50,000	1,50,000
	TOTAL	3,50,000	3,50,000	3,50,000	10,50,000

Summary of Remediation plan, Natural Resource and Community Augmentation Plan

Sr. No.	Activity Proposed	Total(Rs.)
1	Cost of damage / Remediation plan	Rs. 8,21,500 (excluding provisions of EMP cost of Rs.60 lakhs)
2	Natural Resource Augmentation Plan	Rs.3,10,000/-
3	Community Augmentation Plan	Rs.10,50,000/-
	Total	Rs.21,81,500/-

Detail of Court Cases: Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023.

Deliberation on Severely Polluted area (SPA)

24.8.18 Since the project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the submitted compliance as follows:

Environment	Stipulation of Conditions	Compliance of Mitigation measures
Air	i. Stack emission levels should be stringent than existing standards in terms of the identified critical pollutants.	The company is maintaining the limit of particulate matter emission below prescribed standard. We assure that the Particulate Emission at the Chimney Outlet will be maintained less than 30 mg/Nm ³ .
	ii. CEMS may be installed in all large/medium red category industries (air polluting) and connected to SPCB and CPCB server.	CEMS installed in stack of all Units and connected with SPCB/CPCB Server.
	iii. Effective fugitive emission	Transportation of raw materials/ solid wastes

Environment	Stipulation of Conditions	Compliance of Mitigation measures
Air	control measures should be imposed in the process, transportation, packing etc.	is ensured through covered trucks only. Regular Water Sprinkling is being done using Water Tankers. Major raw material is kept in closed shed Conveyor belts are used where ever required. All vehicle movements roads within all premises are pucca and regular road sweeping is being carried through road sweeping machine.
	iv. Transportation of materials by rail/conveyor belt, wherever feasible	Major raw material transportation will be by rail upto the nearest railway station and from there by road in tarpaulin covered truck. Hence road transport is minimised
	v. Encourage use of cleaner fuels (pet coke/furnace oil/LSHS may be avoided).	Coke is used instead of Pet Coke
	vi. Best available Technology may be used. For example, usage of EAF/SAF/IF in Cupola furnace. Usage of supercritical technology in place of sub-critical technology.	Ferro alloys will be manufactured through Submerged Electric Arc Furnace.
	vii. Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	• 40% green belt is proposed to developed within the plant premises & outside the plant premises over an extent of 1.17 Ha. (2.9 Acres) • Total land after proposed expansion will be 2.91 Ha. (7.18 Acres). • <u>As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres).</u> • The total Greenbelt area within the Plant premises is 1.515 Acres (0.61 Ha.). • To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant. • The details of additional land where greenbelt can be developed outside the premises is as follows ❖ Plot No. 1364P (E1) - 0.504 Acre (2039.6 SQM)

Environment	Stipulation of Conditions	Compliance of Mitigation measures
		❖ Plot No. 1405 (C18) - 0.339 Acre (1373.05 SQM) ❖ Plot No. 1364P (C2&C3) - 0.025 Ac. (103.1238 SQM) ❖ Plot No. 1405P (20C) - 0.517 Ac. (2093.65 SQM) Hence the total greenbelt will be 2.9 Acres [1.515 Ac (Plant Premises) + 1.385 Ac (outside plant premises) which amounts to 40 % of total land].
	viii. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Avenue plantation/road side has been carried out.
	ix. Assessment of carrying of transportation load on roads inside the industrial premises if the roads required to be widened, shall be prescribed as a condition.	Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi – Hazaribagh) is at a distance of 7.0 Kms. No. of trucks required after expansion project will be 50 trucks /day or transporting raw materials, products and wastes . Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
WATER	Stipulation of conditions such as:	Noted for compliance.
	i. Reuse /recycle of treated wastewater, wherever feasible.	Treated wastewater is being used for make-up of cooling purpose as maximum as possible.
	ii. Continuous monitoring of effluent quality/quantity in large and medium red category industries (water polluting).	Not applicable as it is only Ferro Alloy plant
	iii. A detailed water harvesting plan may be submitted by the project proponent	Permission obtained from CGWA of 35 KLD for domestic use. The potential rain water that can be recharged / utilized to meet the plant water requirement is 16,500 m³ / year. Accordingly, the net water requirement will reduce. In the existing plant also rain water harvesting structure has been constructed. Now as part of expansion It is proposed to construct 2 nos. of Recharge structure as per design and all the Roof water inlet join to Recharge well so that Roof top water & surface run off storm water

Environment	Stipulation of Conditions	Compliance of Mitigation measures
	iv. Zero liquid discharge wherever techno-economically feasible.	recharge into ground. ZLD maintained.
	v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP	30 KLD of STP will be installed and treated water will be used for greenbelt development.
Land	i. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	40 % of the land area will be covered with green belt.
	ii. Stipulation of greenbelt outside the project premises such as avenue plantation in vacant areas, social forestry, etc.	Avenue plantation/road side plantation has been carried out.
	iii. Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	Not applicable as it is a Ferro Alloy plant
	iv. More stringent norms for management of hazardous waste generated should be preferably utilized in co-processing.	The unit is followed the guidelines of Hazardous and other wastes (Management and Transboundary Movement) rules, 2016.
Other Condition (Additional)	i. Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Being Done
	ii. The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.	Noted for compliance.

Certified Compliance Report from IRO, MoEF&CC

24.8.19 The Status of compliance of earlier EC was obtained from Integrated Regional Office, Ranchi vide letter no. 103-325/11/EPE/98, dated 11-02-2022 in the name of M/s. BIHAR FOUNDRY & CASTINGS LIMITED, Ferro Alloys Unit. The Action taken report regarding the partially/non-complied condition has been submitted to IRO, MoEF&CC vide dated 15-11-2022. MoEF&CC (IRO), Ranchi evaluated the same and has issued letter no. 103-325/11/EPE/742 dated 01.12.2022. The details of the observations made by IRO in the report dated 01.12.2022 along with its re-assessment / present status as furnished by the PP is given as below:

Non- compliances reported	Corrective action taken	Present status
i) Greenbelt has not been developed as per the CPCB norms	PP has acquired additional land adjacent to the existing plant for greenbelt development. PP assures that they will comply 40% of greenbelt area by Next monsoon i.e. October 2023. IRO has also mentioned in his report that they have developed plantation all along the boundary of the industry and due to constraints of space within the plant, PP has acquired additional land, outside the plant measuring around 1.1 Acre over which it is proposed to raise plantation.	PP has submitted an undertaking to the IRO that they would develop green belt by October 2023.
ii) The Prescribed method for collection and treatment of runoff rain water from the Raw material storage area has not been followed	Presently, Plant is under construction and here PP do assure that, they will provide Collection and Treatment of runoff of rainwater from the Raw material storage area by April 2023.	PP has submitted undertaking to IRO for the same.

Deliberations by the Committee

24.8.20 The Committee noted the following:

1. The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

5. The existing project was accorded environmental clearance vide F. No. J-11011/384/2010-IA (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of GAUTAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.
6. The EAC noted the following chronology w.r.t. instant Modification cum Expansion proposal
 - M/s. Bihar Foundry & Casting Limited had initially obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology.
 - Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
 - The project proponent then applied for fresh ToR vide proposal No. IA/JH/IND/400084/2022 dated 21.10.2022 and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
 - The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases].
 - The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the proposal dated 21.10.2022 as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
 - After deliberations, the Committee recommended the project proposal for modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases with stipulation of additional specific conditions. Accordingly, TOR Amendment was granted by MoEF&CC vide letter dated 19.12.2022.
7. The EAC further noted the following w.r.t. violation:
 - The company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons (Reasons for violation).
 - Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.

- PP also gave a completion date of 31st Dec 2021 for its 5th furnace project to its consortium of banks.
 - If the completion date is exceeded by a period of 6 months, the loan account would have slipped into a NPA (Non-Performing Asset) category.
 - This situation would have led to bankruptcy of the company as well.
 - Thus, to avoid such situation, installation of the 5th furnace was completed along with CLU converter (70% work completed).
 - The company has prepared a Natural and Community Resource Augmentation plan for an amount of Rs. 21,81,500/- [Cost of damage / Remediation – Rs. 8,21,500/-, Natural Resource Augmentation Plan - Rs.3,10,000/- and Community Augmentation Plan - Rs.10,50,000/-]
 - Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023.
8. The EAC deliberated on the Natural and Community Resource Augmentation plan and found it satisfactory.
 9. JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023 to initiate credible action against M M/s. Bihar Foundry & Casting Limited for the offence committed u/s 19 of Environment (Protection) Act, 1986. This is filed as per provisions of the SOP dated 07.07.2021.
 10. The EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.
 11. Total project land is 2.91 ha (7.18 Acres) which is taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years. Existing plant land is Industrial land. The proposed expansion will be taken up in the existing plant premises only. Additional land of 1.385 Ac. (0.56 Ha.) has been acquired for development of Greenbelt to comply with 40% of 2.91 Ha. (7.18 Acres) as the plant is situated in Ramgarh industrial area which is Severely Polluted Area.
 12. The nearest human settlement from the project site is Palamu Colony (0.4 km, NE) and Marar (0.8 km, N).
 13. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (5.4 Km, E), Unnamed stream (0.5 Km, W), Ramgarh Village pond (4.0 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
 14. The water requirement for the proposed expansion project is estimated as 148 m³/day, which will be sourced from Damodar river.
 15. As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres). Total 3000 nos. of plants will be developed over an extent of 1.17 Ha. (2.9 Acres). The total Greenbelt area proposed within the Plant premises will be 1.515 Acres (0.61 Ha.) which is inclusive of existing. Greenbelt The EAC deliberated on the greenbelt action plan and found it satisfactory.

16. The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
17. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
18. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
19. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
20. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

Recommendations of the Committee:

24.8.21 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 and SOP dated 07.07.2021 and subject to the stipulation of following specific conditions and general conditions;

A. Specific Conditions:

- ii. The PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006.
- iii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iv. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- v. The total amount of Rs. 21.815 Lakhs shall be spent on Remediation plan and Natural Resource Augmentation Plan and Community Resource Augmentation Plan which

shall be implemented in a period of 3 years as per the action plan details given in EIA Report and summarized below.

A. Remediation Plan and Budgetary Provisions for 3 years

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2 nd Year	3 rd Year	
1.	Air Environment a) Ambient Air b) Air Pollution	- Dust Suppression and water sprinkling. - Provision of Barricades	65,000	55,000	46,500	1,66,500
2	Noise Environment	Supply of personnel projective equipments	1,00,000	80,000	60,000	2,40,000
3	Water Environment	- STP and ETP - Rain water harvesting structure	50,00,000	----	----	50,00,000
4	Land Environment	Leachate proof storage facility for productive soil and waste material	20,000	20,000	20,000	60,000
5	Ecology	Plantation in and around plant site Provision made in EMP for Rs. 10 lakhs	10,00,000	-----	----	10,00,000
6	Solid and hazardous waste	- Provision of coloured bins - Provision of storage facility	25,000	25,000	20,000	70,000
7	Socio-economic (occupational health)	First aid kit and health check up	20,000	10,000	5,000	35,000
8	Energy consumption	Construction of Solar panels	1,00,000	1,00,000	50,000	2,50,000
		TOTAL	63,30,000	2,90,000	2,01,500	68,21,500

Rs. 68,21,500 (out of which 50 lakhs provision for STP, ETP, RWH and plantation and 10 Lakhs for greenbelt in and around plant site) : NET AMOUNT: Rs. 8,21,500

B. Natural Resources Augmentation Plan

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
1.	Development of Greenery in the surrounding area and road side plantation (along the state highway abutting the project side (100 trees in the surrounding area and 100 trees	50,000	25,000	25,000	1,00,000

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
	roadside Total 200 with maintenance @ 500/- per tree, total cost Rs. 1,00,000/-)				
2	Provision of drinking water facilities through hand pumps/ dugwells/ tubewells (hand pump/ well per year in the nearby villages each year with maintenance) i.e. two tubewells per village in 3 villages	30,000	30,000	30,000	90,000
3	Repair and maintenance of roads in the nearby 6 villages with the help of gram panchayat considering 2 villages each year	40,000	40,000	40,000	1,20,000
	TOTAL	1,20,000	95,000	95,000	3,10,000

C. Community Augmentation Plan

Sr. No.	Activities Proposed	Year wise Implementation and Budgetary provision in Rs.			Total cost (Rs.)
		1st Year	2nd Year	3rd Year	
1	Development of sanitation facilities in (provision of 2 toilets in each village)	2,00,000	2,00,000	2,00,000	6,00,000
2	Medical check-up camp in nearby areas for villages and supply of medicines (2 villages per year)	1,00,000	1,00,000	1,00,000	3,00,000
3	Assistance in providing study materials, uniforms, books to the poor students (50 students) each year	50,000	50,000	50,000	1,50,000
	TOTAL	3,50,000	3,50,000	3,50,000	10,50,000

Total: Summary of Remediation plan, Natural Resource and Community Augmentation Plan

Sr. No.	Activity Proposed	Total (Rs.)
1	Cost of damage / Remediation plan	Rs. 8,21,500 (excluding provisions of EMP cost of Rs.60 lakhs)
2	Natural Resource AugmentationPlan	Rs.3,10,000/-
3	Community Augmentation Plan	Rs.10,50,000/-
	Total	Rs. 21,81,500/-

- vi. The project proponent shall submit a bank guarantee of an amount of Rs. 21.815 lakhs towards Remediation plan and Natural and Community Resource Augmentation plan with the CPCB prior to the grant of environmental clearance (EC) as per SOP 07.07.2021.
- vii. Project proponent shall ensure that the plan shall be completed in three years whereas the bank guarantee shall be for five years. The bank guarantee shall be released by the CPCB after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan.
- viii. Project proponent has to submit Rs. 89.296 Lakhs towards penalty provisions as per SOP dated 07.07.2021 to the SPCB prior to the grant of EC as penalty for the violation activity in addition to Damage Assessment cost. The cost of Penalty as per MoEF&CC's OM dated 07.07.2021 is detailed as below:

IX.	S i n c e t	Particulars	Value (Rs. In Lakhs)	1% Penalty Cost (Rs. In Lakhs)
		Cost of the construction of SAF	1817.80	18.178
		Cost of the construction of CLU convertor	7111.80	71.118
		Total Cost of Penalty		89.296

- he project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the Ministry's OM. A Report has to be submitted to IRO, MoEF&CC in this regard.
- x. The total water requirement is estimated as 148 m³/day, which shall be sourced from Damodar river. PP shall obtain necessary permission from the Competent Authority.
 - xi. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all conveyors point and on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
 - xii. All internal road and connecting road from project site to main highway shall be developed and maintained with suitable Million Axle Standard (MSA) as per the traffic load due to existing and proposed project.
 - xiii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
 - xiv. PP shall carry out periodically occupational health survey as per the applicable norms.
 - xv. The 4th hole extraction system shall be provided in the Submerged Arc Furnaces.
 - xvi. 100% of the slag generated through the process shall be utilised.
 - xvii. No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.
 - xviii. AOD (Argon Oxygen Decarburisation) Convertor shall have Secondary Fume extraction facility.
 - xix. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall

be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.

- xx. The company shall also undertake rain water harvesting measures as per the plan submitted in the EIA/EMP report and reduce water dependence from the outside source.
- xxi. The nearest human settlement from the project site is Palamu Colony (0.4 km, NE) and Marar (0.8 km, N).
- xxii. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (5.4 Km, E), Unnamed stream (0.5 Km, W), Ramgarh Village pond (4.0 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
- xxiii. As reported, PP shall adopt Marar Village and prepare and implement a robust plan to develop it into model villages in next 10 years.
- xxiv. Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
- xxv. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- xxvi. Three tier Green Belt shall be developed in at least 40% of the project area in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy alongwith windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Palamu Colony (0.4 km, NE) and Marar (0.8 km, N). Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- xxvii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
- xxviii. Particulate matter emission from stacks shall be less than 30 mg/Nm³. Dry gas cleaning systems shall be provided by the project proponent to meet particulate matter emission norms of less than 30mg/Nm³ for the furnace flue gases.
- xxix. The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
- xxx. The PP shall install CO sensors at the furnace top level and the monitoring report shall be submitted to the IRO, MoEF&CC in this regard.
- xxxi. Action Plan for fire fighting system including provision for flame detectors, temperature actuated heat detectors with alarms, automatic sprinkler system, fixing the location of fire water tanks, separate power system for fire fighting, involvement of qualified and trained fire personnel, nearest fire station & time required to reach the proposed site shall be prepared and implemented.
- xxxii. The Piezometric wells shall be established in all directions surrounding the project area to monitor groundwater levels and determine aquifer parameters such as transmissibility, hydraulic conductivity, storage, to sample groundwater for chemical/ heavy metals/ toxic leachates and microbiological analysis.

- XXXIII. The PP shall adopt the best practices of House-keeping in the whole project area and specially where the tailings are proposed to be stacked.
- XXXIV. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- XXXV. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- XXXVI. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as two Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- iii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- iv. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- v. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- viii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 414 (E) dated 30th May 2008; G.S.R 277 (E) dated 31st March 2012 (applicable to IF/EAF); as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance/exit of the plant gates.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

VI. Waste management

- i. Used refractories shall be recycled.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on De-carbonization program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-LA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

- which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 - iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
 - v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 - vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 - vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
 - x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Re-Consideration of Environmental Clearance Proposal

Agenda No. 24.9

- 24.9 Installation of Induction Furnace & Rolling Mill for production of Ingots, Billets 5,00,000 TPA and TMT Bars & Long product: 5,00,000 TPA respectively (In addition to Existing 3.24,000 TPA Sponge Iron Plant, 0.216 MTPA Coal Washery & 25 MW Power Plant) of M/s Lloyds Metals and Energy Limited, located at Plot A-1 and A-2, MIDC Area, Ghugus, Chandrapur, Maharashtra – Consideration of Environmental Clearance.

[Proposal No.: IA/MH/IND1/404101/2022; and IA/MH/IND1/417900/2023 File No. IA-J-11011/243/2019-IA-II(IND-I)]

[Consultant: Pollution and Ecology Control Services; Valid upto 10.04.2023]

- 24.9.1 M/s. Lloyds Metals & Energy Limited has made an online application vide proposal no. IA/MH/IND1/404101/2022 dated 19th December 2022 along with copy of EIA/EMP report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

- 24.9.2 Name of the EIA consultant: M/s Pollution and Ecology Control Services, Nagpur [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2634; valid upto 10.04.2023, as on February 27, 2023].

Details submitted by Project proponent

- 24.9.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	Validity
24.06.2019	13 th Meeting of Re-constituted EAC (Industry-1) held on 27 th to 29 th	Terms of Reference	10 th February 2020	9 th February 2023

ANNEXURE - "P"

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F. No. 22-21/2020-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110003
sujit.baju@gov.in

Date: 7th July, 2021

Office Memorandum

Subject: Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ - Regarding.

The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. & Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority & Ors., vide order dated 03.06.2021 held that "(...) **for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process**".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that **"...a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SELAAs in the country"**.

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been



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pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations / decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.

7. **Relevant Court Cases on the issue:** It is noted that while deciding issues related to violations of the Environment Protection Act, 1986 on account of running the project/activity without prior environmental clearance or in excess of capacity allowed in such clearances, the Hon'ble courts have, *inter-alia*, deliberated on various facets involving 'violation' cases and have enunciated principles of 'Proportionality' and 'Polluter Pays' in various decisions viz. Industrial Council for Enviro-Legal Action Vs Union of India (the Bichhri village industrial pollution case) (1996 SCC [3] 212); Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. (C.A. No. 1526 of 2016, order dated 1.4.2020) and Hindustan Copper Limited Vs Union of India in (W.P. (C) No. 2364 of 2014, order dated 28.11.2014). The salient extracts of the judgements are as under:

Issue 1: Proposal for grant of Environmental Clearance in violation cases – to be considered on merits:

i. **Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014**

Held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."

"(...) the proposal of the petitioner company for environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws."

ii. **Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017**

Held "27. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating

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*pollution laws or the pollution, if any, can conveniently and effectively be checked. **The answer necessarily has to be in the negative.***

"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in projects, which as stated above, otherwise comply with or can be made to comply with norms."

Issue 2: Environmental Clearance – Prospective & not ex-post facto:

Hon'ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017

*Held: "(...) an EC will come into force **not earlier than the date of its grant.**"*

Issue 3: 'Principles of Proportionality' – to be applied:

Hon'ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020

*Held: "(...) **this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality**"*

Issue 4: 'Polluter pays' principle &

&

Issue 5: Costs for remedial measures implicit in Sections 3 & 5 of Environment (Protection) Act, 1986.

Hon'ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] 212)

Held:

*a) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will **include giving directions ... and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures.....***

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b) *Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.*

c) *The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".*

8. Legal provisions:

i. The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986). Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes 'such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act'.

ii. Further, notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

9. Definition of Violation and Non-compliance:

The Standard Operating Procedure (SoP) considers 'Violation' & 'Non-compliance' from the following perspective:

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i. "Violation" means cases where projects have either started the construction work or installation or excavation, whichever is earlier, on site or have expanded the production capacity and / or project area beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or change of scope without prior approval from the Ministry.

ii. "Non-compliance" means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance accorded to the project.

10. Standard Operating Procedure – Guiding Principles:

i. Without prejudice to any other consequences, **action has to be initiated under section 15 read with section 19 of The Environment (Protection) Act, 1986 against all violations.**

ii. Projects not allowable/permissible, for grant of EC, as per extant regulations: **To be demolished.**

iii. Projects allowable/permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) or to revert to permitted production level (in case prior EC has been granted).**

iv. **Polluter pays:** Violators to pay for violation period - proportionate to the scale of project and extent of commercial transaction.

v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

11. SOP for dealing with the violation cases:

Step 1: Closure or Revision

Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to close its operation
2.	If prior EC is available for existing/old unit	Order to revert the activity/production to permissible limits.
3.	If prior EC was not required for earlier production level but is now required	Restrict the activity/production to the extent to which prior EC was not required.

Step 2: Action under Environment (Projection) Act, 1986

Action under section 15 read with section 19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.

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Step: 3: Appraisal under EIA Notification, 2006

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

A. If not permissible:

i. The project shall be **ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing.**

*Ex. If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of commencement of project. Therefore, the activity is not permissible and therefore it shall be **closed & demolished**.*

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

B. If permissible:

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued **which shall be effective from the date of issue.**

v. However, during appraisal after examination if it is found that even though the project may be permissible but not environmentally sustainable in its present

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form/configuration/features then the project shall be directed to be modified so that the project would be environmentally sustainable.

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).

vii. Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.

viii. The project proponent will be required to submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA). The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan.

Note - The activities, as per above clauses, shall be undertaken simultaneously wherever feasible. Environmental Clearance, if granted, to such projects or activities, after due appraisal of EIA/EMP report, shall be effective only from the date of issuance of such clearance and shall be subject to compliance of obligations towards Damage Assessment, Remedial Plan & Community Augmentation Plan, etc. finalized in each case.

12. Penalty provisions for Violation cases and applications:

a. For new projects:

- i. **Where operation has not commenced:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]
- ii. **Where operations have commenced without EC:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report **PLUS** 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1.25 Cr]

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b. For expansion projects:

- i. **Where operation/production with expanded capacity has not commenced:**
1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.
- ii. **Where operation/production with expanded capacity have commenced:**
1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

12.1. Without prejudice to obligation as per (a) & (b) above, where the project or activity is considered for appraisal as above & the project proponent fails to provide required information or requisite documents or complete the requisite study for the purpose of EIA/EMP reports or does not furnish such reports within such period, as specified by the appraisal committee, without reasonable cause, it shall be inferred that the project proponent is not serious enough and the project or activity shall be directed to be demolished / closed.

12.2. The percentage rates, as above, shall be halved if the project proponent *suo-moto* reports such violations without such violations coming to the knowledge of the Government either on inquiry or complaint.

12.3. The penalty, as above, shall be in addition to liability for carrying out various remedial measures which shall be worked out based on the damage assessment for quantifying the environmental damage caused due to unauthorized project activity [as per Step 3 enumerated above].

13. Identification of Violation cases:

With a view to protecting the environment and to expeditiously bring violators into a regulatory regime so as to prevent & control environment damage caused by such violation & to determine whether operation of such projects is permissible and to take action stipulated under Section 15 of the Environment (Protection) Act, 1986 for contravention of the provisions of the said Act, Rules, orders and directions, it is expedient to also identify the cases of violation, examine and appraise such projects so as to refrain them from causing further environmental damage and also to compensate for causing damage to the environment. Therefore, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the Central Government hereby directs that:-

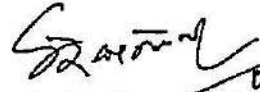
- i. State Pollution Control Boards & Union Territory Pollution Control Committees, before grant or renewal of Consents under Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention& Control of Pollution) Act, 1981, shall ensure that the project proponents applies for or possess valid Prior



Environmental Clearance in terms of extant EIA Notification and shall not grant or renew CTO (Consent to Operate) unless Environment Clearance (if applicable) has been obtained.

- ii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.
- iii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall expeditiously examine the references, received from public and other bodies, relating to violations and take necessary steps as per (ii) above.

14. This is issued with the approval of the Competent Authority.


(Dr. Sujit Kumar Bajpayee)
Joint Secretary (IA)

To

1. Chairperson/Member Secretary of Central Pollution Control Board
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman/Members of all the Expert Appraisal Committees
4. Chairman/Members of all the State Pollution Control Boards and Union Territory Pollution Control Committees

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(RS) / AS (RA)/ AS (UD)/ JS(JT) / JS (MP)/ JS (NPG)
5. All the officers of IA Division
6. Website of MoEF&CC/PARIVESH/Guard file

Copy (by email) also forwarded to the Registrar, NGT, in compliance to instruction given in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.(order dated 24.05.2021).

ANNEXURE — "Q"

झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

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JHARKHAND STATE POLLUTION CONTROL BOARD

T A DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138

Web site : www.jspcb.nic.in; e-mail : ranchi@jpcb.org

Date.....

Yatindra Kumar Das,
Member Secretary.

Dr. Rajesh P. Rastogi,
Scientist 'C' / Deputy Director,
Impact Assessment Division, MoEF&CC
Indira Paryavaran Bhawan,
Vayu Wing, 3rd Floor, Aligunj,
Jorbagh Road, New Delhi - 110003.

Sub: - Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand - Penalty provisions i.e., 1% of project cost attributable to the expansion-regarding.

Ref: - Your Letter bearing F. No. J-11011/384/2010-IA-II(IND-I) dated 06/09/2023.

Sir,

In Connection with the above noted subject and above referred letter, it is to draw your kind attention towards the operative part of the Para 7 of the above referred letter which is as below: -

"In this regard, you are required to submit Rs. 89.296/- Lakhs towards penalty provisions, as per SOP dated 07.07.2021 to the SPCB for consideration of the project for environmental clearance."

However, the Para 11 (Step3: B. viii) of the abovementioned SOP dated 07/07/2021 reads as *"viii. The project proponent will be required to submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SELAA). The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan."*

In light of the above, it is, hereby requested to clarify on the above that the abovesaid amount of Rs. 89.296/- Lakhs is to be deposited with the CPCB or SPCB, Jharkhand. For necessary action please.

This issues with approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

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B-2588

Ranchi, dated...23/11/2023

Copy for information to:

- 1. Bihar foundry and casting Limited, Plot No. - 1405, Ramgarh Industrial Area, Marar
Ramgarh - 829117, Jharkhand. E-mail: bfclferroalloys@gmail.com
- 2. Additional Chief Secretary, Forest, Environment & Climate Change Department,
Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi - 834001.
- 3. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-
Museum Complex, East Arjun Nagar, New Delhi - 110032.
- 4. Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional
Office, Harmu Bypass Road, Ranchi - 834002.

(Yatindra Kumar Das)
Member Secretary



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F. No. J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor, Aliganj
Jorbagh Road, New Delhi - 110003

Dated: 6th Sept., 2023

To,

M/s Bihar foundry and casting Limited,
Plot No.0 1405, Ramgarh Industrial Area,
Marar 607, Ramgarh - 829117, Jharkhand.
E-mail: bfclferroalloys@gmail.com

Sub.: Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand-Submission of Bank Guarantee as per SOP dated 07.07.2021 regarding

Sir,

This has reference to your proposal No. IA/JH/IND1/417175/2023, dated 20th February 2023 for environmental clearance (EC) to the project for Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand, as per the provisions of Ministry's OM dated 07.07.2021 [Violation SOP].

2. The Ministry has issued SOP, vide an OM dated 07.07.2021 for appraisal of projects for grant of terms of reference/environmental clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance, or changed the product mix without obtaining prior environmental clearance under the EIA Notification, 2006. As per the above said SOP, in cases of violation, action is to be taken against the project proponent by the respective State Government or the State Pollution Control Board under the provisions of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate (for the violation project) to be issued till the project is granted environmental clearance.

3. The proposed project activity is listed at schedule no. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level. The proposal for environmental clearance was considered by the EAC in its 24th meeting held on 28th Feb - 1st March 2023.

4. The EAC noted that the existing project was accorded environmental clearance vide F. No. J-11011/384/2010-IA (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of GATAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name

M/s Bihar foundry and casting Ltd.

of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.

5. The EAC further noted that the company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance. As these units were installed without prior environmental clearance, the project falls under violation and is appraised under the provision of S.O. 804 (E) issued by MoEF&CC dt. 14.03.2017 and OM, dt. 07.07.2021 regarding SOP for identification and handling for projects under violation.

6. As per the MoEF&CC OM dated 07.07.2021, M/s Bihar Foundry & Castings Limited, the company prepared a Natural and Community Resource Augmentation plan for an amount of Rs. 21,81,500/- [Cost of damage / Remediation – Rs. 8,21,500/-, Natural Resource Augmentation Plan - Rs. 5,10,000/- and Community Augmentation Plan - Rs. 10,50,000/-] for 3 years.

7. The Committee observed that JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023 to initiate credible action against M/s Bihar Foundry & Castings Limited and others for the offence committed u/s 19 of Environment (Protection) Act, 1986 in compliance of MoEF & CC TOR letter J-11011/384/2010-IAII(I) dated 24.11.2020 followed by TOR Amendment dated 19.12.2022.

8. The committee found the EIA/EMP report satisfactory and in consonance with the ToR, and recommended the proposal for environmental clearance with certain conditions in terms of the provisions of the Ministry's SOP vide an OM dated 07.07.2021, inter-alia, include the following:

- (i) PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006.
- (ii) The total amount of Rs. 21.815 Lakhs shall be spent on Remediation plan and Natural Resource Augmentation Plan and Community Resource Augmentation Plan which shall be implemented in a period of 3 years as per the action plan details given in EIA Report.
- (iii) The project proponent shall submit a bank guarantee of an amount of Rs. 21.815 lakhs towards Remediation plan and Natural and Community Resource Augmentation plan with the CPCB prior to the grant of environmental clearance (EC) as per SOP 07.07.2021.
- (iv) Project proponent shall ensure that the plan shall be completed in three years whereas the bank guarantee shall be for five years. The bank guarantee shall be released by the CPCB after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan.
- (v) Project proponent has to submit Rs. 89.296 Lakhs towards penalty provisions as per SOP dated 07.07.2021 to the SPCB prior to the grant of EC as penalty for the violation activity in addition to Damage Assessment cost.

9. As per the provisions contained in the Ministry's SOP vide an OM dated 07.07.2021, the project proponent is required to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the Central Pollution Control Board and the quantification will be recommended by EAC and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of EC and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by Regional Office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

10. The Ministry accepts the recommendations of the EAC (Industry-1) regarding quantum of bank guarantee towards remediation plan and natural and community resource augmentation plan. In this regard, you are required to submit the bank guarantee of Rs. 21.815 lakhs /- having minimum validity of 5 years, with the Central Pollution Control Board for consideration of the project for environmental

clearance. The bank guarantee shall be released after successful implementation of the remediation plan and natural and community resource augmentation plan, and after the recommendation by Regional Office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

11. This issues with approval of the competent authority.



(Dr. Rajesh P. Rastogi)
Scientist 'C'/ Deputy Director

Copy to:-

1. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 32. *(with the request to confirm the receipt of the bank guarantee from the project proponent, as stated above).*
2. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004. *(SPCB shall submit the proof of credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986).*

Copy for information to:-

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002
3. Guard File/Monitoring File/Website/Record File/Parivesh Portal.



(Dr. Rajesh P. Rastogi)
Scientist 'C'/ Deputy Director



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F. No. J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor, Aliganj
Jorbagh Road, New Delhi - 110003

Dated: 6th Sept., 2023

To

M/s Bihar foundry and casting Limited,
Plot No.0 1405, Ramgarh Industrial Area,
Marar 607, Ramgarh - 829117, Jharkhand.
E-mail: bfeferroalloys@gmail.com

Sub: Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand - Penalty provisions i.e., 1% of project cost attributable to the expansion-regarding

Sir,

This has reference to your proposal No. IA/JH/INDI/417175/2023, dated 20th February 2023 for environmental clearance (EC) to the project for Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand, as per the provisions of Ministry's OM dated 07.07.2021 [Violation SOP].

2 The Ministry has issued SOP, vide an OM dated 07.07.2021 for appraisal of projects for grant of terms of reference/environmental clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance, or changed the product mix without obtaining prior environmental clearance under the EIA Notification, 2006. As per the above said SOP, in cases of violation, action is to be taken against the project proponent by the respective State Government or the State Pollution Control Board under the provisions of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate (for the violation project) to be issued till the project is granted environmental clearance.

3 The proposed project activity is listed at schedule no. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level. The proposal for environmental clearance was considered by the EAC in its 24th meeting held on 28th Feb - 1st March 2023.

4 The EAC noted that the existing project was accorded environmental clearance vide F. No. J-11011/384/2010-IA (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of

M/s Bihar foundry and casting Ltd.

GALITAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.

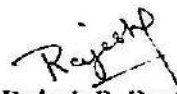
5. The EAC further noted that the company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance. As these units were installed without prior environmental clearance, the project falls under violation and is appraised under the provision of S.O. 804 (E) issued by MoEF&CC dt. 14.03.2017 and OM, dt. 07.07.2021 regarding SOP for identification and handling for projects under violation.

6. As per the provisions contained in the Ministry's SOP vide an OM dated 07.07.2021, the project proponent is required to submit an amount of Rs 89.296 Lakhs towards penalty provisions as per SOP dated 07.07.2021 to the SPCB prior to the grant of EC as penalty for the violation activity in addition to Damage Assessment cost. The cost of Penalty as per MoEF&CC's OM dated 07.07.2021 is detailed as below: -

Particulars	Value (Rs. In Lakhs)	1% Penalty Cost (Rs. In Lakhs)
Cost of the construction of SAF	1817.80	18.178
Cost of the construction of CLU convertor	7111.80	71.118
Total Cost of Penalty		89.296

7. The Ministry accepts the recommendations of the EAC (Industry-1) regarding penalty for the violation activity. **In this regard, you are required to submit Rs. 89.296/- Lakhs towards penalty provisions, as per SOP dated 07.07.2021 to the SPCB for consideration of the project for environmental clearance.**

8. This issues with approval of the competent authority.

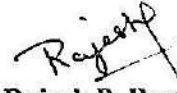

(Dr. Rajesh P. Rastogi)
Scientist 'C'/ Deputy Director

Copy to:-

1. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004-(a) Please provide the credible proof of the receipt of Penalty as mentioned above; (b) Further, SPCB is also requested to submit the proof of credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021.

Copy for information to:-

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 32.
3. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bungalow No. A-2, Shyamali Colony, Ranchi-834002
4. Guard File/Monitoring File/Website/Record File/Parivesh Portal.


(Dr. Rajesh P. Rastogi)
Scientist 'C'/ Deputy Director



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed-Post/E-mail

CP-11/56/2023-IPC II/

5441

20.10.2023

To,

The Unit Head,
Bihar Foundry and Castings Limited,
Plot no. 1405(P), Ramgarh Industrial Area
Marwar, Ramgarh, Jharkhand-829117

Sub: Receipt of Bank Guarantee from Bihar Foundry and Castings Limited - reg.

Ref: 1. Your letter no. BFCL/2022-23/BG/421 dated 31.03.2023
2. Your emails dated 07.10.2023 and 19.10.2023

Sir,

This is to inform you that vide your letter dated 31.03.2023, CPCB has received proof of Bank Guarantee of amount of Rs.21.815 Lakhs, vide BG no. 003BG01230890001 dated 30.03.2023, drawn by Yes Bank, as per MoEF&CC letter dated 06.09.2023.

Yours faithfully,

(Nazimuddin, Sc.'F')
Divisional Head-IPC-II

Copy to:

1. Dr. R. B. Lal : For information please
Scientist F/Director,
MoEF&CC, 3rd Floor, Vayu wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi
2. The Member Secretary : For information please
Jharkhand State Pollution Control Board,
H. E.C., Dhurwa, Ranchi-834004,
Jharkhand

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

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Ref: BFCL/2022-23/BG/421

Date: 31-03-2023

o/c

To,
Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Sub: Issuance of Bank Guarantee

Dear Sir,

Please find enclosed Bank Guarantee issued by Yes Bank Ltd. favouring yourself on behalf of **Bihar Foundry & Castings Ltd. (Ferro Alloy Unit)** at Plot No.1405(P), Ramgarh Industrial Area, Marar, Ramgarh (Jharkhand) ("Bank Guarantee") with the tenor and claim period as requested by you. For ease of reference the details have been reproduced as below:-

Bank Guarantee No. & Date of issue	Expiry Date	Claim Expiry Date	Currency	Amount of Bank Guarantee (in Rs.)
003860123089 001 30-03-2023	28-03-2028	28-03-2029	INR	Rs. 21,81,500/- (Rupees Twenty one Lakhs Eighty One Thousand Five Hundred only)

We confirm that the officials who have signed the above Bank Guarantee are authorized to sign such documents on behalf of Yes Bank Ltd. You may verify genuineness of the Bank Guarantee from any branch of Yes Bank Ltd. in your own interest.


Bihar Foundry & Castings Limited

Central Pollution Control Board
 Works :- Ramgarh Industrial Area, R.O.- Marar, Dist.- Ramgarh, Jharkhand - 829117.
 Registered Office :- Main Road, Ranchi, Jharkhand - 834001.
 No :- U27100JH1971PLC000912 & GST No :- 20AABCB1852D1Z1
 Landline :- 0651-2202699 Fax :- 0651- 2202799 Email :- bfcigfa@gmail.com

In the event of invocation, we request you to please ensure compliance with the terms and conditions of the Bank Guarantee in order to ensure timely payment. You are requested to ensure special care inter alia with respect to the following in the innovation in the invocation claim letter --

- Bank Guarantee Number :
- Expiry/Claim Expiry date : 28-03-2028/28-03-2029
- Claim Amount : 21,81,500/-
- Designated Bank branch for submission of invocation claim:
- Any declaration /certification that may be required as part of the guarantee text.
- Any other requisite document including the original Bank Guarantee.

Thanking you,

Yours faithfully,

For Bihar Foundry & Castings Limited

Hari Kumar
Authorized Signatory



Bihar Foundry & Castings Limited

Works :- Ramgarh Industrial Area, P.O.- Marar, Dist.- Ramgarh, Jharkhand - 829117.

Registered Office :- Main Road, Ranchi, Jharkhand - 834001.

CIN No :- U27100JH1971PLC000912 & GST No :- 20AABCB1852D1Z1

Landline :- 0651-2202699 Fax :- 0651- 2202799 Email :- bfcigfa@gmail.com

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CIN : L65190MH2003PLC143249

30-MAR-23

MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

Our reference : 003BG01230890001
Issue date : 30-MAR-23
Applicant : BIHAR FOUNDRY AND CASTINGS LIMITED
Guarantee amt. : INR2,181,500.00
Amt. in words : INDIAN RUPEES TWO MILLION ONE HUNDRED EIGHTY ONE THOUSAND
FIVE HUNDRED ONLY
Stated Expiry date : 28-MAR-28
Stated Claim Expiry date : 28-MAR-29

Dear Sir/ Madam,

Please find enclosed the captioned guarantee duly issued by YES Bank ("the Bank").

The beneficiary of this guarantee is entitled to confirm the authenticity of this guarantee directly by contacting the issuing branch or any of below controlling office:

YES Bank Limited
Yes Bank House,
Off western express highway,
Santacruz east,
Mumbai - 400055.

YES Bank Limited,
NOC Gurgaon - BG desk,
DLF Cyber City, 3rd floor,
Building No. 8 A,
Gurgaon - 122002.

YES Bank Limited
NOC Chennai - BG desk,
One Indiabulls Park,
4th Floor, Tower B,
Plot No. 14, 3rd Main Road,
Ambattur Estate,
Chennai - 600 058.

This guarantee is to be returned immediately post its expiry. Please note that any communication/demand under this guarantee should be specifically made by the official who is authorised under the guarantee and should be made in writing to the issuing branch unless otherwise specified in the enclosed guarantee.

It is confirmed that

1) Mr. Shozab Raza

2) Ms. Ritu Pant

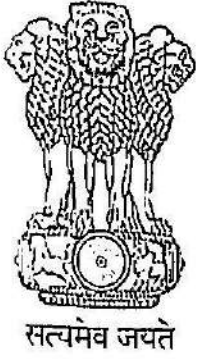
who have signed the above guarantee, are authorised to sign the same on behalf of the Bank.

For YES Bank Limited

(Authorised Signatories)

DATE : 30-MAR-23
PLACE : YES BANK LTD - CHANAKYA PURI BRANCH

Chanakyapuri Branch: YES Bank Limited, Plot No. 11/48, Shopping Centre, Diplomatic Enclave, Maicha Market, Chanakyapuri,
New Delhi 110021, India
Regd. Office: YES Bank Limited, YES BANK House, Off Western Express Highway, Santacruz East, Mumbai - 400055
Tel: +91(11) 30259000 Fax: +91(11) 41680311



INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

₹300

e-Stamp

Certificate No. : IN-DL75646257271129V
Certificate Issued Date : 14-Mar-2023 08:22 PM
Account Reference : IMPACC (IV)/dl942203/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL75646257271129V
Purchased by : YES BANK LIMITED
Description of Document : Article Bank Guarantee
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : YES BANK LIMITED
Second Party : Not Applicable
Stamp Duty Paid By : YES BANK LIMITED
Stamp Duty Amount(Rs.) : 300
(Three Hundred only)

पञ्चायत नगर



Please write on type below this line IN-DL75646257271129V

THIS NON-JUDICIAL STAMP PAPER FORMS PART AND
PARCEL OF BANK GUARANTEE / BANK GUARANTEE
AMENDMENT DATED 30/03/2023 ISSUED UNDER
REF NO: 003B601230890001
IN FAVOUR OF Member Secretary Central Pollution Control Board
BY YES BANK LTD. Chanakya
ON BEHALF OF Bihar Foundry and Castings Limited
(APPLICANT).

Rishi Pant
Rishi Pant
Desig.: Manager
Sign. Code: F-2474835



Shozab Raza
Shozab Raza
Desig.: Deputy Manager
Sign. Code: G-154322

Caution Alert:

The authenticity of this Stamp certificate should be verified at 'www.shclastamp.com' or using e-Stamp Mobile App of Stock Holding.
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
The stamp holder is responsible for the use of the certificate.

BANK GUARANTEE NO: 003BG01230890001

ISSUANCE DATE: 30-MAR-2023

BANK GUARANTEE

TO

MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

Bank Guarantee No. : 003BG01230890001

Date of Issue : 30.03.2023

Amount of Guarantee: Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only)

Date of Expiry : 28.03.2028

Claim period : up to 28.03.2029

Bank Guarantee for the fulfillment of the conditions for grant of Environmental Clearance relating to Proposed Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand by M/s Bhar Foundry & Castings Ltd. located at Plot No. 1405(P), Ramgarh Industrial Area, Marar, Ramgarh to the satisfaction of the Central Pollution Control Board as set within a period of 3 (Three) years from the date of Bank Guarantee. M/s Bihar Foundry & Castings Ltd. having its office at Firyalal Chowk, Main Road, Ranchi-834001 (Jharkhand) do hereby undertake to provide Bank Guarantee to Central Pollution Control Board an amount not exceeding Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only) towards implementation of Remediation plan, Natural and Community Resource Augmentation plan.

M/s Bihar Foundry & Castings Limited shall implement the work as per the agreement and the same will completed in three (3) years whereas the bank guarantee shall be valid for five (5) years. The bank guarantee shall be released by the Central Pollution Control Board (CPCB) after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan.

We YES Bank Limited, a company incorporated and registered under Companies Act 1956 and a banking company within the meaning of section 5 (c) of the Banking Regulation Act 1949 and having its registered office at YES Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055, India & a branch office inter alia at acting through branch at YES Bank Limited, Plot No. 11/48, Shopping Centre, Diplomatic Enclave, Malcha Market, ChanakyaPuri, New Delhi, PIN 110021 (Hereinafter referred to as "Bank Guarantor") do hereby undertake to pay Central Pollution Control Board the amount due and payable under this guarantee Bond without any demur merely on a written demand from the Central Pollution Control Board stating that the amount claimed is required to be due from the said fulfillment of the conditions towards remediation plan and natural and community resource agreement plan with the Central Pollution Control Board prior to grant of Environmental Clearance as per SOP dated 07.07.2021 to the Central Pollution Control Board for grant of Environmental Clearance relating to Bihar Foundry & Castings Ltd, Ramgarh Industrial Area, Marar, District Ramgarh (Jharkhand) to the satisfaction

Page 1 of 3


Shozab Raza
Design: Deputy Manager
Code: G-154322


Ritu Pant
Design: Manager
Sign. Code: F-2474835

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BANK GUARANTEE NO: 003BG01230890001

ISSUANCE DATE: 30-MAR-2023

of the Board within a period of 5 (five) year from the date of Bank Guarantee. And such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee shall be restricted to an amount not exceeding Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only).

The Guarantee shall be valid up to 5 (five) years i.e. 28.03.2028 from the date of the establishment of the Bank Guarantee unless extended at bank's discretion on demand by the Central Pollution Control Board not withstanding anything mentioned above our liability against this guarantee is restricted to Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only).

The beneficiary may, in its own interest, verify the genuineness of the bank guarantee by seeking confirmation of its issuance from a branch of YES Bank Limited other than the issuing branch.

Unless a claim in writing is lodged with us on or before 28.03.2029 or the extended date of the expiry of the Guarantee all our liabilities under this Guarantee shall stand discharged.

We Yes Bank Ltd, lastly undertake not to revoke this Guarantee except with the previous consent of the Central Pollution Control Board in writing.

Notwithstanding anything contained herein:

1. Our liability under this guarantee is restricted to Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only)
2. This Bank Guarantee is valid up to 5 years i.e. up to 28.03.2028
3. We are liable to pay the guaranteed amount or any part thereof under the bank guarantee only if you serve upon us a written claim of demand on or before 28.03.2029 i.e. (claim period will be one year from the date of expiry of Bank Guarantee), failing which our liability under this guarantee will be lapsed and we will be discharged from all the liability under this guarantee.

The beneficiary should seek confirmation of issuance of this guarantee from the controlling office of the issuing branch which is YES BANK LTD, Kosmo one, Tower C, 2nd Floor, Plot No. 14, 3rd Main Road, Ambattur Estate, Chennai - 600 058.

The liability of the Guarantor under this Guarantee shall not exceed Rs. 21,81,500/- (Rupees Twenty One Lakhs Eighty One Thousand Five Hundred only) (the "Bank Guarantee")

This Guarantee shall be valid up to 28.03.2028 (the "Expiry Date")

Notwithstanding anything to the contrary contained herein, no obligation of the Guarantor to pay any amount under this Guarantee shall arise prior to the fulfillment of the following conditions precedent:

- (a) written claim/demand(s) in terms of this Guarantee of an aggregate amount less than or equal to the Guaranteed Amounts is /are made by the Beneficiary hereunder; and

Shozab Raza
Desig.: Deputy Manager
Sign. Code: G-154372



Ritu Pant
Desig.: Manager
Sign. Code: F-2474835

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BANK GUARANTEE NO: 003BG01230890001

ISSUANCE DATE: 30-MAR-2023

b) such written claim/demand(s) is/are delivered to the Guarantor on or before the 28.03.2029 at the YES Bank Limited, Plot No. 11/48, Shopping Centre, Diplomatic Enclave, Malcha Market, Chanakya Puri, New Delhi, PIN 110021

For YES Bank Limited

Authorized Signatory
Place: Shozab Raza
Date: Desig.: Deputy Manager
Name: Sign. Code: G-154322
Designation:

For YES Bank Limited

Authorized Signatory
Place: Ritu Pant
Date: Desig.: Manager
Name: Sign. Code: F-2474835
Designation:



Ref: 2023-24/172

Date: 12-09-2023

To
The Member Secretary
Jharkhand State Pollution Control Board (JSPCB)
Town Administrative Building, HEC, Dhurwa, Ranchi- 824004

Sub: Regarding submission of Rs. 89.296 Lakhs towards penalty provisions as per SOP of MOEF&CC, O.M. dated 07.07.2021 to the JSPCB prior to the grant of EC as penalty for the violation activity in addition to Damage Assessment cost of our steel plant M/s Bihar Foundry & Castings Limited (Ferro Alloy Unit) located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand.

Ref: Letter issued by MoEF&CC vide no. J-11011/384/2010-IA-II(IND-I) dated 06-09-2023

Respected Sir,

With reference to the above letter issued by MOEF&CC the cost of Penalty as per MoEF&CC's O.M. dated 07.07.2021 is detailed as below:

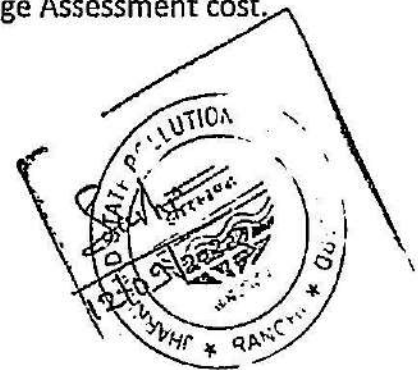
Sr. No	Particulars	Value (Rs. In Lakhs)	1% Penalty Cost (Rs. In Lakhs)
1.	Cost of the construction of SAF	Rs. 18.178	Rs. 18.178
2.	Cost of the construction of CLU convertor	Rs. 71.118	Rs. 71.118
Total Cost of Penalty			89.296

In the light of the above we, are hereby enclosing Demand Draft bearing No. 023610 dated 12.09.2023 for Rs.89.296 Lakhs towards penalty provisions as per SOP dated 07.07.2021 as penalty for the violation activity in addition to Damage Assessment cost.

For BIHAR FOUNDRY & CASTINGS LIMITED (Ferro Alloy Unit)

Gaurav Budhia

GAURAV BUDHIA
DIRECTOR



Encl:

1. Letter issued by MoEF&CC vide no. J-11011/384/2010-IA-II(IND-I) dated 06-09-2023
2. Demand Draft No. 023610 dated 12.09.2023 in favor of Member Secretary, Jharkhand State Pollution control Board, Ranchi.

Bihar Foundry & Castings Limited

Works :- Ramgarh Industrial Area, P.O.- Marar, Dist.- Ramgarh, Jharkhand - 829117.

Registered Office :- Main Road, Ranchi, Jharkhand - 834001.

CIN No :- U27100JH1971PLC000912 & GST No :- 20AABCB1852D12I

Landline :- 0651-2202699 Fax :- 0651- 2202799 Email :- bfcldga@gmail.com

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MAIL TO THE MEMBER SECRETARY JHARKHAND STATE POLLUTION CONTROL

NK LTD

PAYMENT DETAILS THE MEMBER SECRETARY JHARKHAND STATE

We enclose Demand Draft No. : 023610
 Dated 12-Sep-2023 for ₹ *89,29,600.00
 as per the above payment details.

BY ORDER OF BIHAR FOUNDRY AND CA

BANK 008013009302
 PAYABLE AT RANCHI, JHARKHAND

This is Computer Generated advice and does not require Signature

YES BANK LTD.
 YES BANK House,
 Off Western Express Highway,
 Santacruz East, Mumbai - 400055
 Tel No.: 022 5091 9800/022 6507 9800
 Fax No: 022 26192866

DEMAND DRAFT
 VALID FOR THREE MONTHS FROM DATE OF ISSUE.

1	2	0	9	2	0	2	3
D	D	M	M	Y	Y	Y	Y

On Demand Pay THE MEMBER SECRETARY JHARKHAND STATE POLLUTION CONTROL BOARD or Order को या उनके आदेश पर

Rupees EIGHTY NINE LAKH TWENTY NINE THOUSAND SIX HUNDRED
 रुपये ONLY.** अदा करें ₹ **89,29,600.00*

Purchaser Name: BIHAR FOUNDRY AND CASTINGS LIMITED

For YES BANK LTD.

YES BANK LTD
 RANCHI JHARKHAND
 DRAWEE BANK AND BRANCH

YES BANK
 RANCHI JHARKHAND
 ISSUING BANK AND BRANCH

[Signature]
 008013009302
 AUTHORIZED SIGNATORY (IES)

023610 0005320001

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BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
IN

ORIGINAL APPLICATION
NO.44/23/EZ

In the matter of:

Rakesh Shrivastava

...Applicant

-Versus-

Bihar Foundry and Casting Limited
& Ors.

...Respondents

**Affidavit in Opposition on behalf
of the respondent nos.1 and 2 to
the Original Application**



SANDIP AGARWAL & CO.
Advocates,

10, Old Post Office Street,
Ground Floor, Room No.10,
Kolkata-700 001.

M:9831087781

Enrolment No.F/970/945/1992
mailsandipagarwal@gmail.com